



राष्ट्रीय स्वच्छ गंगा मिशन  
National Mission for Clean Ganga

No. L-25012(11)/2020/NMCG/801

Dated: 05<sup>th</sup> February 2021

To,

The Registrar General,  
National Green Tribunal (Principal Bench)  
New Delhi – 110 001

**Sub: Submission of 3<sup>rd</sup> Quarterly Progress Report by NMCG in the matter of O. A. No. 200 of 2014- M.C. Mehta Vs. Union of India & Ors.**

Sir,

Please find enclosed herewith 3<sup>rd</sup> Quarterly Progress Report on behalf of the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti in compliance of order dated 13.08.2020 passed by the Hon'ble NGT in the matter of O.A. No. 200 of 2014- M.C. Mehta Vs Union of India & Ors. The same may kindly be placed before the Hon'ble Tribunal.

**Encl.:** As above

Yours faithfully,

(D. P. Mathuria)

Executive Director (Technical)

**Copy to:**

1. PS to Secretary, Dept. of Water Resources, RD&GR, Ministry of Jal Shakti.
2. PS to DG, NMCG

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O. A. No. 200 of 2014**

**IN THE MATTER OF:**

**M. C. Mehta**

**...Petitioner**

**// Verses //**

**Union of India & Ors.**

**...Respondents**

**3<sup>rd</sup> Quarterly Progress Report on behalf of the National Mission for Clean Ganga, Ministry of Jal Shakti, New Delhi in terms of order dated 13.08.2020**

**NATIONAL MISSION FOR CLEAN GANGA  
DEPT. OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA  
REJUVENATION,  
MINISTRY OF JAL SHAKTI,  
GOVERNMENT OF INDIA, NEW DELHI**

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**3<sup>rd</sup> Quarterly Progress Report on behalf of the National Mission for Clean Ganga in terms of order dated 13.08.2020**

1. That this Hon'ble Tribunal in the matter of O.A. No. 200/2014 - M.C Mehta Vs. Union of India & Others, passed orders/directions, vide order dated 10.12.2015 and order dated 13.07.2017 for Phase-I – Segment-A [Gaumukh to Haridwar] and Phase-I – Segment B [Haridwar to Kanpur] of River Ganga respectively. Subsequently vide further order dated 06.08.2018 the orders/direction were passed for Phase-II: [Kanpur to Uttar Pradesh Border], Phase-III: [UP Border to Jharkhand Border (via Bihar)], and Phase-IV: [Jharkhand Border to Bay of Bengal (West Bengal)] of River Ganga.
2. That the concerned States viz., States of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal as well as NMCG/ SPCBs/CPCB have been mandated to submit quarterly progress report(s) on progress of compliance of directions of this Tribunal dated 10.12.2015, 13.07.2017 and 06.08.2018 on the subject of preventing and remedying the pollution of River Ganga.
3. That this Hon'ble Tribunal has also constituted Over Sight Committee with a view to ensure the compliance of the directions. The quarterly progress report(s) are being submitted by the respective State Governments/ Over Sight Committee /SPCBs/CPCB. After considering the quarterly progress

report(s), submitted, by the State Governments/CPCB, in the month of June, 2020, the Hon'ble Tribunal passed order/directions on 13.08.2020 giving further directions, to the concerned State Governments and other authorities to ensure the compliance of the directions/orders passed in the matter and submit report thereon.

4. That it is pertinent to mention before this Hon'ble Tribunal that besides the periodical reports being submitted by the concerned State Governments mentioned herein above, the periodical report is also being submitted before this Hon'ble Tribunal, by the Central Monitoring Committee (CMC), constituted under the Chairmanship of the Secretary of the Department of the Water Resources, River Development & Ganga Rejuvenation (DoWR,RD&GR) in the matter of O. A No. 673/2018.
5. The periodical Report was last submitted by the CMC on 15.09.2020 in O. A. No. 673/2018, before this Hon'ble Tribunal and 2<sup>nd</sup> Quarterly report of NMCG was submitted on 26.06.2020 followed by Supplementary report to 2<sup>nd</sup> Quarterly report on 10.08.2020, covering the following measures: -
  - i. Status of the setting up of STPs(completed/on-going/tendering) and status of the Interception and Division (I&D) of drains
  - ii. Usage of treated water
  - iii. Status of the use of Bioremediation/alternative technology

- iv. Status of the pollution control norms by the industries by installation of the ETPs/CETPs
  - v. Status of the Water quality monitoring.
  - vi. Maintenance of environmental flow.
  - vii. Status of the management of Bio-medical waste.
  - viii. Status of the Solid Waste Management (SWM)
  - ix. Status of demarcation of flood plains.
  - x. Targets to be achieved/ Targets achieved / Targets could not be achieved and reasons for delay.
  - xi. Action to be taken against identified polluters/violators and defaulter officials.
6. That the Hon'ble Tribunal, on 13.08.2020, has inter-alia passed the following further directions/ observations in the above matter: -
- (i) There is monitoring by the Ministry of Jal Shakti. Further steps to be taken, in the light of earlier order dated 18.12.2019 of the NGT, to monitor at the level of Chief Secretaries of the States. The working of the River Rejuvenation Committees (RRCs) constituted in all States having polluted river stretches, as per the order of the NGT in OA 673/2018 shall be monitored by the Chief Secretaries periodically.

- (ii) There shall be periodic joint meetings of the Chief Secretaries of the concerned States to consider vital issues like; (a) pooling of human resources and sharing best practices for rejuvenation of Ganga, particularly preventing discharge of sewage and other pollutants therein directly or in its tributaries or drains connected thereto; (b) There is need to take a holistic approach of treating river Ganga as a single entity and eco-system which requires pooling of fiscal resources by different stakeholders; (c) Project of making Ganga pollution free needs serious attention of all States at highest levels.
- (iii) Joint meetings of concerned Chief Secretaries can be convened by the NMCG and Secretary Jal Shakti for interaction by the Ministry of Jal Shakti (MoJS) and CPCB with all States on the subject of pollution of rivers and ensuring that no pollutants are discharged in river bodies. NMCG also can join such monitoring.
- (iv) There are operative action plans prepared by RRCs. The action plans supposedly, aim at achieving norms of water quality up to bathing standards by suitably reducing the levels of BOD and Faecal Coliform and taking other steps.

- (v) The RRCs may consider availing of CSR schemes by involving the willing corporate entities and entrusting particular stretches to particular entities to the extent viable.
- (vi) The specified flood plain zones need to be handed over to the Forest Department for plantations for which CAMPA funds can also be utilised.
- (vii) The Forest Department may also explore community involvement in restoration and development projects, including raising of plantations, developing bio-diversity parks and artificial wetlands. Utilization of MGNREGA funds also need to be considered, apart from other sources of funding.
- (viii) The NMCG and Secretary Jal Shakti to convene a meeting of concerned Chief Secretaries after clearly identifying action points needing focus under relevant heads and notifying to the Chief Secretaries within two weeks.
- (ix) NMCG will be the nodal agency and CPCB to also join.
- (x) The Chief Secretaries may compile their respective feedback and have an effective interaction and joint discussion.

- (xi) First meeting may be held within one month preferably by 25.09.2020 on such date as MoJS, NMCG and CPCB may fix. Thereafter such meetings may be held at least once in three months with specific targets.
- (xii) The four former Chief Secretaries may be involved in monitoring of river cleaning projects in Delhi, Punjab, Haryana and U.P.
- (xiii) DDA has adopted certain measures in Yamuna cleaning which may be found worth consideration in dealing with Ganga cleaning.
- (xiv) NMCG/Secretary Jal Shakti/CPCB may consider to invite the four retired Chief Secretaries and the Vice Chairman DDA as special invitees for inputs which may be of relevance for Ganga cleaning.
- (xv) Joint Committee of NMCG, MoJS and CPCB may look into the issue of flood plains demarcation and protection in the State of Bihar and interact with the State of Bihar.
- (xvi) The States of Uttarakhand, UP, Jharkhand, Bihar and West Bengal may give their respective reports to the NMCG and also before the Tribunal by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF.
- (xvii) Consolidated report of the status as on 31.12.2020 may be filed covering all the issues before the next date in a summarized form by the NMCG at same e-mail

7. That NMCG has been continuously pursuing the above matter with the State Governments and their authorities in reference to the compliance of aforementioned orders/directions of the Hon'ble NGT.
8. That the issues related to compliance of directions of this Tribunal on the subject of preventing and remedying the pollution of River Ganga and its major tributaries are also periodically monitored by the CMC in the monthly review meetings with concerned State Governments. That the meetings of the CMC were held on 31.08.2020, 30.09.2020, 09.11.2020 and 05.01.2021. The status/progress of the compliance(s) of the action plan(s) on each point were discussed, the salient points of which are detailed hereunder: -
  - (i) Details of the correspondence(s)/meetings and the Progress thereon;
  - (ii) Monitoring Mechanism;
  - (iii) Status of the compliances of the directions (State- wise) may be summarized in a tabular format in terms of: -
    - (a) STPs (completed/on-going/tendering stage etc. and the target achieved;
    - (b) Status of industrial Pollution Control ETPs, CETPs etc.;
    - (c) Status of the water quality at various locations;

- (d) Status of the demarcation of flood plain zones;
- (e) Status of the use/utilization of the treated sewage water and the action plans and reports, if any received;
- (f) CSR activities taken by the States and details thereof;
- (g) Pooling of human resources/sharing of best practices;
- (h) Status of the development of bio-diversity parks and artificial wetlands. Utilisation of MGNREGA funds /any other sources of funding;
- (i) Any other issue(s) as may be necessary and need to be mentioned.

9. That so far as the NMCG is concerned there were two specific directions of this Hon'ble Tribunal. Firstly, to convene a meeting of the concerned Chief Secretaries after clearly identifying action points needing focus under relevant heads and notifying to the Chief Secretaries within two weeks, and that the first meeting may be held within one month preferably by 25.09.2020 and thereafter, such meeting may be held atleast once in three months with specific targets. Accordingly, specific action points for deliberation in the meeting were drawn by NMCG and conveyed to the Chief Secretary's of all the five States. The specific action points pertained to pooling of human resources and sharing best practices for rejuvenation

of river Ganga particularly preventing discharge of sewage and other pollutants directly or into its tributaries or drains connected thereto, taking holistic approach towards treating river Ganga as a single entity and ecosystem which required pooling of fiscal resources by different stakeholders and generating resources from CSR avenues too. In addition, periodic monitoring of polluted river stretches through the River Rejuvenation Committees constituted by this tribunal in OA No 673 of 2018 requires to be strengthened and monitored by Chief Secretary's of the States concerned.

In this regard it is submitted that due to constraints of Covid-19 pandemic, the first joint meeting with the Chief Secretaries of the concerned States of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal could not take place on 25.09.2020. The meeting was held on 07.10.2020. The said meeting was attended only by the Chief Secretary of Uttarakhand. The Chief Secretaries from other States i.e. U.P, Bihar, Jharkhand and West Bengal neither attended the meeting nor sent any communication. However, some subordinate officers from the above said four States attended the meeting. The four former Chief Secretaries/ Vice-Chairman of the DDA also participated in the said meeting and the issues were discussed thread bare, particularly for ensuring compliance of the

directions passed by the Hon'ble Tribunal. During the meeting it was decided that it is not possible to deliberate on all issues related to abatement pollution in River Ganga and its tributaries simultaneously in a single sitting. The identified action points were explained but in the absence of the Chief Secretaries of the four States, the objectives of joint meeting could not fructify. In absence of four Chief Secretary's out of five Chief Secretary's, Secretary(MoJS) concluded that Chief Secretary's of the concerned States should get themselves acquainted with the details of the issues to be discussed and give their feedback in advance for the next meeting.

Therefore, it was decided to meet again after prioritizing the issues with focus on sharing initiatives /achievements/ best practices that have been successfully adopted by the respective State Governments for containment of pollution and rejuvenation of rivers & water bodies. The Minutes of the said meeting is annexed as **Annexure-I**.

That the second joint meeting with the Chief Secretaries of the concerned States was scheduled for 18.01.2021 but could not be held due to the review meeting of the Hon'ble Minister, Jal Shakti with the Hon'ble Chief Minister of Uttar Pradesh. The meeting of Hon'ble Minister, Jal Shakti

with the Hon'ble Chief Minister of Uttar Pradesh was held on 18.01.2021 and issues of UP state were reviewed in detail.

That it would be pertinent to mention before this Hon'ble Tribunal that despite several requests, except for the State Govt. of Uttarakhand, other concerned State Govts. are not only reluctant to participate in the joint meeting but also failed to provide feedback on issues to be discussed along with initiatives and achievements of the State Governments taken in furtherance of timely compliance of the directions of NGT for a fruitful discussion.

That second specific direction of this tribunal pertained to constitution of a Joint Committee of members from NMCG, MoJS and CPCB to look into the issue of river floodplains demarcation and protection in the State of Bihar. In this regard, this Hon'ble Tribunal is to be apprised that the State Govt. of Bihar requested for modification in the definition of flood plain as described in the Gazette Notification S. O. 3187(E) dated 07.10.2016. The request of State of Bihar was examined and it was conveyed to carry out a scientific study and report action taken based on such study and accordingly, letters dated 31.07.2020, 10.12.2020 and 06.01.2021 was issued to the Secretary, Water Resource Deptt. Govt. of Bihar. Copies of afore mentioned letters are enclosed as **Annexure- II**. No information in

this respect has been furnished by the State Govt. of Bihar till date. The Joint Institutional Committee/ group from NMCG, MoJS and CPCB will look into issues pertaining to demarcation and protection of floodplains in State of Bihar once this study is in place and the requisite data is provided for examination. State of Bihar may be asked to initiate requisite study without further delay.

10. That the quarterly progress reports furnished by the States of Uttarakhand (received on 22.1.2021), Bihar (received on 31.12.2020) and Jharkhand (received on 18.1.2021) have been considered by the NMCG. A reminder letter in this regard has also been sent on 03.02.2021 to these States for timely submission of report with respect to progress made on compliance of NGT directions/orders. Copy of NMCG letter dated 03.02.2021 is enclosed as **Annexure-III**. The update in respect of submission of quarterly progress report for third quarter (ended on 31.12.3020) from Uttar Pradesh and West Bengal has been received in the evening of 05.2.2020. While the report from West Bengal is only draft report comprising of information from a few Departments. However, the monthly progress reports submitted by Uttar Pradesh and West Bengal in

No. 673/2018 as well as information available in NMCG during monitoring of implementation of projects has been considered for preparation of this report

11. Further specific observations of NMCG on the status furnished by the States on the issues as well as compliance status are as follows:-

**11.1 Status of bio-remediation/phyto-remediation of drains as interim remedial measures for treatment:** The bioremediation related interventions are best decided at local levels and State may take up the projects as per need at their level. This would be more appropriate and would also be quick. This view has been conveyed to all the States in a meeting held under chairmanship of Director General, NMCG on 12.09.2019 and also in meeting of Supervisory Committee of NGT held on 11.10.2019. The decision was once again reaffirmed that the State government may take up the projects from their own funds in a meeting chaired by Secretary, DoWR, RD & GR held on 08.01.2020. Further, in 3rd meeting of Central Monitoring Committee meeting in NGT matter OA No. 673/2018 held under Chairmanship of Secretary, DoWR, RD&GR on 23.06.2020, many of States have apprised that they have initiated bio-remediation and phyto-remediation measures under their own

funding towards compliance of NGT directions in the matter. The views as above have been communicated to States to take necessary steps to comply with extant directions of Hon'ble NGT. The Action undertaken by various State Governments after order of Hon'ble NGT dated 13.08.2020 for bio-remediation/phyto-remediation of drains as interim remedial measures for treatment are as following:

- **Uttarakhand:** Uttarakhand State Govt. earlier submitted (vide letter No. 23/SPMG/ Namami Gange/Bio-Remediation Tech) that a total of 13 untapped drains required treatment through bioremediation/phytoremediation. Further, it has been informed that the nodal agency i.e. Uttarakhand Jal Nigam has been directed to initiate tendering process for in-situ treatment of un-tapped drains identified in the 09 polluted rivers stretches in State through bio-remediation under *Namami Gange Programme*. The work would start one month prior to Kumbh Mela - 2021 and will continue one month post Kumbh Mela - 2021. The project would be funded under NGT Component – New Initiatives of *Namami Gange Programme*.

As regards the remaining 04 drains it has been informed that 01 drain at Swargashram is intercepted for treatment and with respect to other 03 drains at Joshimath, their water quality is being

monitored regularly and their BOD level is reported to be less than 30 mg/L, hence, bioremediation is not required in these 03 drains.

- **Uttar Pradesh:** UP State Government earlier submitted (vide letter No. 4559/No-5-19-234/19 dated 04.11.2019) that a total of 459 drains in the State needed treatment through bioremediation/phytoremediation. It has been informed that Bio-remediation is being done in 42 drains of Prayagraj. Bio-remediation in other drains is proposed through ULBs who had been directed to carry out this work. The work in these balance drains is yet to commence.
- **Bihar:** Bihar State Government had earlier submitted (vide letter No. BGCMS/2019/Gaya-22250 UD&HD) that total 110 drains in Bihar are untapped and needed alternative treatment. Also, it is informed that work has been started for *in-situ* treatment through bioremediation for 89 drains joining River Ganga and other polluted rivers. Bio-mining/bioremediation work has been initiated at Barahiya, Patna and Muzaffarpur for disposal of legacy waste.
- **Jharkhand:** The State of Jharkhand in its report has submitted that DPR for *in-situ* treatment through bioremediation of drains in identified ULBs viz. Chas, Ranchi, Mango and Aditypur, involving CSIR–NEERI has been prepared and tendering is under process.

The State Govt. has projected to treat approx. 120 MLD of waste water by adopting *in-situ* treatment through bioremediation/phytoremediation.

As an interim measure at 4 nos. of drains at Rajmahal, that are considered as dry / stagnant drains in which flow occurs only during monsoon season at Rajmahal, the screens at drains have been installed on dated 25.03.2019 i.e. well before the court order in this matter, to prevent the discharge of floating matter into the river and due to very less flow at these drains, as an interim measure natural and biological treatment with in-situ manual chemical method has been put in place well before 01.11.2019, and the same has been communicated to the CPCB during meeting on dated 07.01.2020 at CPCB, New Delhi and vide UD&HD letter No. 236 & 1391 dated 20.01.2020 & 22.05.2020 respectively to CPCB.

- **West Bengal:** The State Government of West Bengal has submitted that work for *in-situ* treatment of drains through bioremediation has been started as pilot project for drains discharging in Ganga and Churni river stretches. Besides State is implementing primary treatment of drains identified on rivers in Priority V by adopting techniques such as providing screens,

sedimentation tank followed by disinfection. 82.58 MLD is proposed to be treated using such primary treatment techniques.

**11.2 Monitoring & updated status of STPs/ Sewerage Infrastructure projects [since the status report dated 26.07.2020]:** status of various projects related to setting up of STPs/ sewerage infrastructure in major cities along the main stem of River Ganga in State of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal, it is submitted that these Projects are being regularly monitored by NMCG at the highest level to ensure their completion within the timelines and shortfalls, if any, are duly reported. NMCG ensures that technical hand-holding, assistance prior to grounding of project and during implementation is also provided by field monitoring and supervision visits of PMCs. Since, August, 2020, 14 monitoring/ review meetings have been held at the level of the Hon'ble Minister (Jal Shakti), Secretary, Dept. of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti and Director General, National Mission for Clean Ganga. Earlier, 1<sup>st</sup> meeting of National Ganga Council was held under Chairmanship of Hon'ble Prime Minister of India on 14.12.2019. 5<sup>th</sup> and 6<sup>th</sup> meeting of Empowered Task Force under Chairmanship of Hon'ble

Minister for Jal Shakti was held on 10.02.2020 and 25.09.2020 respectively. In addition to above, three meetings were taken by Hon'ble Minister for Jal Shakti, six at level of Secretary (Department of Water Resources, River Development & Ganga Rejuvenation) and five at level of Director General, National Mission for Clean Ganga.

Besides regular review meeting are also taken at level of Executive Directors of NMCG to ensure completion of project works in accordance to prescribed timelines.

The updated status of STPs/ sewerage infrastructure (as on **31.12.2020**) is enclosed as **Annexure – IV**.

Following emerges from the above status:

- Since submission second quarterly report to this Tribunal, 01 new projects (faecal sludge management for Bijnore town) of have been sanctioned in the reach from Haridwar d/s to Unnao d/s.
- 02 projects in UP have been completed in reach downstream of Unnao.

- 07 project will be completed by March-2021 in UP, 07 projects will be completed by December-2021 in UP.
- 01 project under AMRUT (Bulandshar sewerage and STP) will be completed by March-2021 and another 01 project by December-2021.
- 09 new projects have also been included for Yamuna river and its tributaries which are under various stages of implementation.

Amongst others, major issues related to control and management of sewage pollution besides synopsis of sewerage infrastructure in Ganga basin area are as following:-

**Uttrakhand:**

- State has made timely progress in completion of sewerage infrastructure projects. Out of 19 projects sanctioned (for towns situated on main stem of River Ganga) under Namami Gange programme, 18 projects have been completed. Thus 5 more sewerage infrastructure projects have been completed since last quarterly report submitted to this tribunal.

- Hon'ble Prime Minister of India inaugurated all the major sewerage infrastructure projects in the State on 29<sup>th</sup> September 2020. These projects are:
  - \* 68 MLD STP at Jagjeetpur, Haridwar;
  - \* Upgradation of 27 MLD STP at Jagjeetpur & 18 MLD STP at Sarai;
  - \* 26 MLD STP at Lakkarghat, Rishikesh;
  - \* 7.5 MLD STP at Chandeshwarnagar and 5 MLD STP at Chorpani, Muni-ki-Reti;
  - \* 1 MLD STP and 0.01 MLD STP at Badrinath;
  - \* Ganga Avlokan – a museum on Ganga at Chandighat, Haridwar.
- 1 STP project at Joshimath was delayed because of landslide at original STP location necessitating change of STP location. The STP is expected to be completed by end of March'2021.
- Towards monitoring of functioning of STPs, 16 STPs have online monitoring system which are connected to *Ganga Tarang* web portal. A dashboard is also being developed for monitoring the functioning of STPs.

**Uttar Pradesh:**

- 10 STPs (50 MLD Ramanna, Varanasi/ 10 MLD Ramnagar/ 21 MLD Etawah/ 0.01 MLD Chunar/ 24 MLD Etah/ 20 MLD Modinagar/ 67 MLD Firozabad/ 120 MLD Lucknow/ 26 MLD Jhansi/ 15 MLD Kanpur) out of 32 STPs were expected to be completed by March 2021. Out of them, 09 projects were to be completed by December 2020. However, construction for only 01 STP at Firozabad has been completed and is under trial run. The State of U.P. should make effort to complete remaining 08 STPs at the earliest and other 23 STPs as per the timelines.
- No progress since September 2020 for 04 projects at Balia, Pratapgarh, Jhansi and Kanpur (Baniyapurwa). Efforts should be made to expedite the progress and complete the projects as per the timelines.
- LoA for project at Lucknow was issued in September 2020 but the same has run into legal issues. Land issue for Moradabad project is pending for long. The issue for these projects need to be resolved at the earliest.
- Similarly, for Farrukhabad STP project, in spite of NOC being given by NMCG, the LoA has not yet been issued to the

successful concessionaire by State. The LoA may be issued at the earliest.

- In addition to sub-optimal capacity utilization, poor operation and maintenance of the created sewage and industrial effluent treatment infrastructure also appears to be a critical issue of concern evident from the fact that 19 (03 and 67 MLD STP Firozabad/ 1.6 MLD Saifai/ 23 MLD STP at Mauja Odenya, Mainpuri/ 9.8 MLD Bhagwanpur Varanasi/ 12 MLD DLW Varanasi/ 14 MLD Pakka Pokhra, Mirzapur/ 4 MLD Vindhyachal, Mirzapur/ 56 MLD Trans Hindon, Indirapuram, Ghaziabad/ 70 MLD Dudahaida Vijay Nagar, Ghaziabad/ 2.25 MLD, Budi ka Nagla, Agra/ 10 MLD, Peelakhar, Agra/ 4.50 MLD, Kalindi Vihar, Agra/ 13.59 MLD, Masani, Mathura/ 14.5 MLD, Trans Yamuna, Mathura/ 08 MLD Near 100 Bed Hospital Vrindavan, Mathura/ 04 MLD, Vrindavan Near Pagal Baba Mandir, Mathura/ 16 MLD, Trans Yamuna, Laxmi Nagar, Mathura/ 2.76 MLD Goverdhan STP/ 5 MLD Hathia Nala Sultanpur) of the 101 STPs are non-complying with prescribed standards apart from 5 non-operational (20 MLD Moradabad/ 56 MLD Bapudham, Ghaziabad/ 30 MLD, Sadullabad Loni,

Ghaziabad/ Jajmau 5 MLD, Kanpur/ Kanwara Road Banda) STPs. Action plan for making these STPs compliant needs to be drawn along with timelines. Officials responsible for maintenance of these infrastructures need to be made accountable.

- It has been learnt that *Garhmukteshwar* STPs (3 + 6 MLD) constructed under *Namami Gange Programme* are not operational from last 3 months due to settlement of trunk sewers and choking of network. The issue need to be examined and resolved as soon as possible to ensure no untreated wastewater is discharged into river Ganga.

**Bihar:**

- Following STP and I&D schemes/projects in Bihar have been delayed inordinately and pending because of inter departmental issues related to land NOC to be granted by State Deptt./agencies:
  - \* Land for two no Intermediate Pumping Station (IPS) for the Maner I&D and STP scheme;
  - \* Land for 2 number IPS in Bakhtiyarpur STP project. Land NOC for STP itself was received very late on 02.12.2020

- \* Land for one IPS in Kankarbagh and one IPS for Digha STP and network project.
  - \* Compensation towards land for the Begusarai STP is yet to be resolved so that work can start at site.
  - \* Part land for one IPS in Karmalichak network project
  - \* Land for one IPS in Sultanganj I&D and STP project.
- These issues are being continuously flagged for early resolution and were also raised recently during 8<sup>th</sup> meeting of Central Monitoring Committee held on 05.01.2021 followed by DO letter dated 18.01.2021 from the Secretary (Jal Shakti).
  - Another inter-Departmental issues to be resolved pertains to permissions from Road Construction Department (RCD) of Bihar/ NHAI. The requisite permissions that have been delaying the progress of ongoing works to significant levels leading to spilling of this tribunal mandated timelines as below:
    - \* RCD permission for 39Km road cutting and NHAI permission for 5.62Km road cutting is pending
    - \* RCD permission is pending for 30.22km, from NHAI- 8.66km (mainly in Naugachia, Begusarai and Chhapra for sewerage projects outside Patna)

- \* Railway crossing permission in Mokama, Begusarai and Sonapur is pending.
- The tendering for the schemes like Munger, Hajipur, Barahiya, Kahalgaon and Khagaria has been pending for a long. In particular, the tendering for Hajipur and Munger sewerage infrastructure projects, the guidelines and/or directions of NMCG have not been adhered by State authorities. The insistence of the State to ignore the directions of NMCG has led to inordinate delays in finalization of procurement.
- These schemes along with Buxar sewerage network and STP need to be awarded without further delay. Secretary (Jal Shakti) vide his DO letter dated 18.01.2021 has requested Chief Secretary Govt of Bihar that the concerned officials from BUIDCo and State Mission for Clean Ganga sitting over the directions/ guidelines of NMCG be directed or else identified so that seamless procurement procedures are implemented without further delays. The matter yet remains to be sorted out and information awaited at NMCG.

**West Bengal:**

- **Hooghly Chinsurah I&D and STP project:** - Revised DPR of Hooghly Chinsura has been sanctioned in 29th EC meeting and AA&ES amounting of Rs. 154.73 Crs. was issued on 23rd Sep 2020. Kolkatta Metropolitan Development Authority (KMDA) invited the tender on 23.11.2020. Now tenders have been kept on hold due to inter-Departmental issues (Department of Education) related to land which has not been sorted out by State. The land allocated for STP requires to be retained as proposal has already been changed twice and lingering since 2018.
- **Tolly Nullah I&D and STP project:** - NMCG has sanctioned a project for Pollution Abatement & Rehabilitation of Tolly's Nullah (Adi Ganga), Kolkata (Interception & Diversion with Pumping Station and STP) at a cost of Rs. 307.12 crore on 17.08.2017. Kolkata Municipal Corporation (KMC) has invited the tenders and bid have been received on 2<sup>nd</sup> call on 10.12.2020. KMC has to complete the award process at the earliest as the grounding of project is inordinately delayed. NMCG has provided necessary advise in the procurement matter.
- **Rehabilitation of Keorapukur & Garden Reach STP:-** NMCG has sanctioned the project on 05.03.2018 amounting of

Rs. 165.16 Crs. State Government is revising the scope and revised DPR is yet to be received. State Government may expedite the work and submit the revised DPR at the earliest.

The project will have to be re-sanctioned thereafter.

**11.3 Faecal Sludge and Septage management:** The Govt. of India issued the National Policy on Faecal Sludge and Septage Management in February 2017. NMCG has suggested the States Govts. that FSTP implementation in all towns with population less than 1 lakh should be adopted in consonance with National Policy on FSSM.

NMCG had organized an online Webinar on “*Strengthening Capacity of ULBs in Planning and Implementation of FSSM across Cities and Towns of Ganga Basin*” on 19<sup>th</sup> January 2021. The webinar aimed to reiterate the commitment and focus of NMCG towards Faecal Sludge and Septage Management (FSSM)s one of the key approaches to reducing the pollution into river Ganga. Additionally, the webinar also aimed to build awareness around the broad array of capacity building opportunities in this sector for effective planning and implementation of FSSM. It aimed to bring together various institutions and tools that are of relevance to these urban local bodies to implement FSSM.

The Webinar was attended by around 250 government officials from almost all the States. The webinar is a part of long term training and capacity building project on FSSM for Ganga towns being taken up with WASH Institute, supported by USAID and BMGF. The webinar presented case studies of various states where FSSM has been scaled up. Presentations were made by National Institute of Urban Affairs (NIUA) with regard to integrating FSSM in river management plan and by MoHUA on the schemes and initiatives of MoHUA that ULBs can utilize to scale up FSSM. The Webinar also included a session on experience of Odisha which has taken up FSSM extensively, besides initiatives taken by NMCG in this direction. States were urged to consider the implementation of FSTPs and/ or co-treatment of *faecal* sludge in existing STPs, in all towns wherever feasible, so that dumping of the faecal sludge in water bodies/ land and thereby polluting them, can be avoided.

Major initiatives/achievements undertaken by the States towards adoption of FSSM are as following:-

- **Uttarakhand:** The Govt. of Uttarakhand has notified the protocol for Septage Management. Septage Management Committee has been formed in all 15 priority towns/ULBs

situated on the main stem of River Ganga as per the provisions of the Septage Management Protocols (SMP).

- **Uttar Pradesh:** UP Septage Management Policy' 2019 was approved in October 2019. FSTP is operational in Jhansi and Unnao and under construction in 05 towns (Chunar, Loni, Lakhimpur, Rae Bareilly and Modinagar). Projects approved and LOA issued for FSTP in 31 AMRUT towns (Aligarh, Moradabad, Shahjahanpur, Ayodhya, Pilibhit, Pt Deen Dayal Upadhyay Nagar, Shamli, Baraut, Hapur, Khurja, Chandausi, Hathras, Amroha, Badauan, Shikohabad, Farrukabad, Hardoi, Sitapur, Bahraich, Gonda, Orai, Jhansi, Lalitpur, Banda, Fatehpur, Akbarpur, Basti, Deoria, Azamgarh, Jaunpur, Maunath Bhanjan), LOA issued for co-treatment in 04 towns (Saharanpur, Mathura, Rampur, Muzaffarnagar); while tenders floated for co-treatment in 17 towns (Lucknow, Kanpur, Agra, Meerut, Varanasi, Prayagraj, Ghaziabad, Gorakhpur, Etawah, Mirzapur, Firozabad, Mainpuri, Sultanpur, Ballia, Bulandshar, Ghazipur, Ayodhya-Faizabad).
- **Bihar:** State has prepared DPR for FSSM for three towns namely, Digwara, Manihari and Teghra. The DPR are awaiting

sanction of government for their implementation. This needs to be expedited.

**11.4 Industrial Pollution Management:** CPCB through the State Pollution Control Boards is the central agency responsible for controlling the discharge of industrial/trade effluents in to the rivers and waterbodies and their effective treatment as per set standards through proper functioning of the ETPs/CETPs. NMCG has been regularly pursuing this issue with the apex regulator as well as the State agencies. A tabulated statement on the total number of Industries, effluent load, installed treatment capacity and proposed capacity to be created in the States of Uttarakhand, U.P., Bihar, Jharkhand and west Bengal has been represented in table below:

**Table- 1: Statement on Industries and Treatment Capacity established in States**

State	No. of Industries	Effluent Discharge (MLD)	No. of Industries having ETPs	Treatment Capacity of ETPs (MLD)	CETPs (Nos. and Capacity in MLD)
Uttarakhand	830	145	830	175	Existing-3(13.2MLD) Proposed- 3 CETPs of 18 MLD

Uttar Pradesh	1648	850.5	1404	NA	<b>Existing</b> – 7 (58.60 MLD) (NC-01/07 operational)/7 Nos. of cumulative capacity 58.55 MLD,  <b>Under Construction</b> – 01No. (20 MLD)/ 3 Nos. of 26.65 MLD  <b>Sanctioned</b> – 2 Nos. of (6.65 MLD)
Jharkhand	190	-	187	-	<b>Existing</b> : 2 Nos. of 25.05 KLD  <b>Under Construction:</b> 3.5 MLD at Ranchi, Tupadana Industrial Cluster.
Bihar	219	NA	212	-	<b>Existing</b> : NA <b>Under Construction/Proposed:</b> There are 52 industrial areas under control of BIADA, 5 Industrial Areas were identified  in first Phase for construction of CETPs – Fathua, Hajipur Vaisali, Bela, Barahia, Bhagalpur, Patliputra.  DPR for all Industrial area except for Patliputra was finalized and in first three calls for Bid submission no bidder responded. – updated status not provided by the State of Bihar
West Bengal	454	1360.60	454(400SPIs & 54 GPIs)	1360.60	<b>Existing</b> : 20 MLD CETP  <b>Under Construction:</b> 4 module CETP of 20 MLD

Amongst others, major issues related to control and management of industrial pollution in Ganga basin area are as following:

- Upgradation of 6.25 MLD CETP (Rs.13,87 crore) for textile cluster at Mathura was sanctioned by NMCG with 25% contribution from industry members as well 100% O&M cost to be borne by them. There is provision for 50% reuse of treated

water. LoA has been issued and contract is to signed but industry is not willing to sign the contract seeking additional time of 2-3 years due to industry running in loss due to Covid. The State Govt. of U.P./ agencies involved should be directed to expedite the process, of completing the upgradation of CETP and assuring its O&M upon commissioning of CETP.

- 2.1 MLD CETP for textile park at Pilkuwa under Pilkuwa-Hapur Development Authority remain non-compliant and non-responsive to submission of action plan for shifting of industries working in residential areas to textile park since 2018.
- 1.5 MLD ZLD based CETP for Farrukabad textile cluster has been considered by NMCG for sanction. However, the project could not be sanctioned for transfer of land costing Rs. 7.95 crore, already allocated to SPV by UPSIDC as about 1.03 crore has been imposed as interest for 1.25 year towards delay in land acquisition process. A decision was taken by Hon'ble Cabinet Minister of Khadi, Village Industries, Sericulture, Textile, Micro, Small & Medium Enterprises and Export Promotion, Uttar Pradesh for exemption of overhead and Interest charges of the land from cabinet. This was discussed in meeting of Hon'ble

Minister, (Jal Shakti) and the Chief Minister, State of U.P. held on 18.01.2021. The cabinet decision is awaited.

**11.5 Environmental Flows:** That as regards “Environmental flows” in River Ganga, as per paragraph 5 of the Notification dated 7.10.2016, every State Government shall endeavour to ensure that uninterrupted flows are maintained at all times in River Ganga. Further it is mentionable that every State Government shall also endeavour to maintain adequate flows of water in River Ganga in different seasons to enable River Ganga to sustain its ecological integrity and to achieve the goal and that all concerned authorities shall take suitable actions in a time bound manner.

That the Government of India, in exercise of the powers conferred vide notification viz ‘River Ganga (Rejuvenation, Protection and Management) Authority Order, 2016, has notified on 09.10.2018 the minimum environmental flows to be maintained in river Ganga, for stretch starting from its origin to Unnao in Uttar Pradesh specifically at locations downstream of structures or projects meant for diversion of river flows for purposes like irrigation, hydropower, domestic and industrial and other requirements.

The environmental flow regime is applicable to all existing, under-construction and future projects [barring Mini and Micro projects which do not alter the flow characteristics of the river or stream significantly]. An Expert Team comprising of officials from Central Water Commission, Central Electricity Authority and National Institute of Hydrology, Roorkee based on their inspection of projects during 12-16 June, 2019 reported that all the existing projects have provisions for releasing the mandated e-flows through controlled gated spillways/ waterways and structural modifications in the body of projects may not be required for the same. The release of mandated e-flows is not being maintained by some of the projects, mainly HEPs, due to commercial considerations. In view of this, it was decided that the three year period given in original notification may not be needed. Accordingly, the time period for complying with the environmental flow norms has been reduced from 3 years i.e., 09.10.2021 to 15.12.2019.

The Central Water Commission (CWC) is the designated authority and custodian of the data, responsible for supervision, monitoring and regulation of flows. The monitoring of E-flows is being carried by Upper Ganga Basin Organization (UGBO), CWC since 01.01.2019. CWC in its capacity as the designated Authority, for supervision,

monitoring and regulation of Environmental flows regime, fixed the e-flow targets for the Hydro Electric Projects (HEPs) operating in the Ganga river Basin in the State of Uttarakhand and ensures strict adherence to the stipulated e-flow norms/targets by 15.12.2019. CWC has been submitting e-flows, monitoring-cum-compliance report on quarterly basis to NMCG

**(a) Uttarakhand :** The project currently being monitored by CWC are Maneri Bhali Stage –I, Maneri Bhali Stage –II, Tehri Dam, Koteshwar Dam, Vishnuprayag HEP, Srinagar HEP, Pashulok barrage/ Chilla HEP, Bhimgoda barrage, Bijnor barrage, Narora barrage and Kanpur barrage. The structures/ projects to be monitored are to be reviewed after each year.

The CWC started monitoring of the 11 projects from January, 2019 and findings of the quarterly monitoring cum compliance reports for year 2019 had been submitted before this Hon'ble Tribunal in the report submitted on 11.12.2019. The 8<sup>th</sup> monitoring-cum-compliance report for quarter October-December, 2020 is enclosed as **Annexure -V**. The findings of the report are as follows:

- Most of the projects are providing the flow data on hourly basis regularly except Tehri and Kanpur barrage. The data from Tehri

project is being received regularly but on daily basis instead of hourly basis while Kanpur barrage authorities are measuring and providing flow data on two hourly basis. The project authorities are being pursued to provide the data in desired format on regular basis. During the 2nd Phase of Inspection visit from 7-9 August, 2019, it was stressed that the pond level (between 609 m to 612 m) of Koteshwar dam extends up to the toe level of Tehri dam, as such the whole river reach between Tehri and Koteshwar remains under pool of water. It was suggested that whole system of Tehri and Koteshwar should be considered as one single system for e-flow monitoring with inflows in Tehri reservoir and outflows from Koteshwar dam. The same has been agreed upon and incorporated in this report.

- The automatic data acquisition and transmission system have not been installed on projects so far except at Tehri, Koteshwar dam, Bhimgoda barrage and Narora barrage. The project authorities are being pursued to complete the installation. Project authorities of Pashulok barrage and Maneri-Bhali-II HEP have completed the installation. In case of Vishnuprayag HEP, SCADA system has been installed by the project authority on all the gates including at

sluice gates and desilting chambers entrance and flow data is being shared with CWC in hourly or half hourly basis.

- Based on the data supplied by project authorities, most of the projects met the e-flow norms during the period as inflows are normally high in monsoon period. However, the Srinagar HEP (GVK) does not comply with the mandated e-flow norms.
- It is submitted that as per the quarterly reports, provided by CWC starting from January 2019 till December, 2020, following projects have been found non-compliant in respective quarter:
- 1<sup>st</sup> monitoring-cum-compliance quarterly report (Jan – March, 2019): Maneri Bhali-1, Maneri Bhali-2 HEP, Vishnuprayag HEP, Srinagar HEP
- 2<sup>nd</sup> monitoring-cum-compliance quarterly report (April-June 2019): Maneri Bhali-2 HEP, Vishnuprayag HEP, Srinagar HEP
- 3<sup>rd</sup> monitoring-cum-compliance quarterly report (July-Sep'2019): Maneri Bhali-2 HEP, Vishnuprayag HEP, Srinagar HEP
- 4<sup>th</sup> monitoring-cum-compliance quarterly report (Oct-Dec, 2019): Maneri Bhali-2 HEP, Vishnuprayag HEP, Srinagar HEP, Pashulok barrage.

- 5<sup>th</sup> monitoring-cum-compliance quarterly report (Jan-March, 2020): Srinagar HEP.
- 6<sup>th</sup> monitoring-cum-compliance quarterly report (April-June, 2020): Srinagar HEP.
- 7<sup>th</sup> monitoring-cum -compliance quarterly report (July-Sept, 2020): Srinagar HEP.
- 8<sup>th</sup> monitoring-cum-compliance quarterly report (Oct-Dec, 2020): Srinagar HEP.

That only Srinagar HEP has been found non-compliant with e-flow norms even after ending of exemption provided to existing projects till 15.12.2019 as per the amendment Notification dated 14.09.2019.

That as per as per protocol for e-flow monitoring and compliance specified in SOPs *"If non-compliance continued for more than 5 days without any compelling circumstances, a penalty may be imposed on project authorities by NMCG under section 3 of Environment (Protection) Act 1986"*.

Further, it is relevant to submit that Alaknanda Hydropower Co. Ltd. (operator of the Srinagar HEP), has assailed the amended Notification dated 14.09.2019 ,for complying the minimum e-flows by 15.12.2019,

before the Hon'ble High Court of Uttarakhand in a WP(C) No. 3889/2019 - *Alaknanda Hydropower Co. Ltd. Vs. State of Uttarakhand*. The Hon'ble High Court in its interim order dated 20.12.2019, has directed to keep the notification in abeyance qua the petitioner i.e stayed the notification, qua the petitioner till further order. The matter is still pending. A copy of the said order dated 20.12.2019 passed by the Hon'ble High Court of Uttarakhand is enclosed as **Annexure – VI**. NMCG has initiated action to move the Hon'ble Court for vacating the stay in the matter. The matter is yet to be decided by the Hon'ble High Court.

**(b) Uttar Pradesh:** The State of Uttar Pradesh is complying with the notification dated 14.09.2019, Department of Water Resources, River Development and Ganga Rejuvenation, Government of India with regard to ecological flow in River Ganga from Bhimgoda (Haridwar), Bijnore and Narora. Kanpur barrage project authority is not providing any flow data and same is being collected on monthly basis by CWC officials from their office. It was informed that project authority has stated that diversions from barrage are made for the purposes of drinking water supply only, which has priority over environmental

flows. Thus even if environmental flows are not met, State is bound to provide water for drinking needs.

The beta version of online portal for e-flows is currently under trial and same is being developed by Central Water Commission along with National Mission for Clean Ganga.

**(c) Bihar:** Water Resource Department, Government of Bihar has informed that steps have been taken for installation of new gauge stations and making arrangements for the discharge measurement in the rivers throughout the year.

**(d) Jharkhand:** That the Government of Jharkhand has reported that there is no water flow/ discharge regulatory structure on river Ganga within the territory of Jharkhand, hence there is no issue regarding the maintenance of e-flow within the stretch of river Ganga in Jharkhand which is being maintained. Installation of Real Time Data Acquisition System along with Data Center is to be established at Ranchi for analysis and information and it shall be completed by 2024. Further, in order to maintain the E-flow, installation of instruments across the barrages shall be completed by March 2024.

**(e) West Bengal:** The river Ganga is perennial river of Bengal. The environmental flow is maintained in the river Ganga through the release of water from Farakka Barrage throughout the year.

**11.6 Flood plain demarcation:** That the Flood Plain demarcation/ Zoning is required to be done by the State Governments concerned. In this regard the provisions of the Authority's Order, 2016 also mandate the State Government to identify and demarcate the flood plains in the concerned State. This Hon'ble Tribunal in its various orders has also directed that till the action is taken by the State Government, the criterion of 1 in 25 years HLF shall be taken into consideration for flood plain demarcation/zoning. As per the information furnished to NMCG, the action taken by the State Government with respect to demarcation, protection and management of floodplain area of the river Ganga is as following:

**(a) Uttarakhand:** Under the provisions of Uttarakhand flood plain zoning Act 2012, State Govt. of Uttarakhand vide notification dated 28.02.2017, for Haridwar District's Chandi Ghat bridge to village Kalsia (Laksar) stretch flood plains identified in schedule list-1 and list-2 within 50km reach, has been categorized as prohibited and restricted areas. The permissible land use activities in these identified prohibited and restricted

areas has also been specified. Similarly, for Uttarkashi District's Gangori to Badethi Chungi stretch flood plains mentioned in the schedule list-1 and schedule list-2 within 10 km reach, has been categorized as prohibited and restricted areas.

Initial notification in other 06 stretches namely; (1) Gangotri to Devprayag, (2) Bhilangana river, (3) Badrinath to Devprayag, (4) Mandakini river, (5) Devprayag to Rishikesh, and (6) Rishikesh to Bhimgauda has been issued in the month of September, 2020 to November, 2020 and final notification is under process and is likely to be issued by February, 2021. Flood plain zoning work for Suswa, Gola and Kosi rivers have been planned and proposal has been sent for sanction. After sanctioning it is likely to be completed in 18 months.

**(b) Uttar Pradesh:** The State of Uttar Pradesh has submitted that for Phase –I (Segment B) of river Ganga, the notification for identification of flood plain zones as per the final report furnished by the Special Committee has been done. Flood plain has been notified as being either 100 m or 50 m from firm banks of river presently. In urban areas, this zone corresponds to 50 return period flood. The flood plain zone is to be physically demarcated and notified. Budget has been allocated for permanent demarcation of flood plain zones by fixing of stone pillars in Segment B of

Phase-I. For Phase-II of River Ganga, identification of flood plain zone by Central Water Commission is under process. Additionally, demarcation of flood plain for Yamuna, Hindon, Kali-East, Varuna, Gomti, Ramganga, Betwa, Ghagra, Rapti, Sai, Saryu and regulation of construction/development activities are to be notified by the State Government.

NMCG has suggested the Govt. of U. P. for geo-tagging of stone pillars delineating flood plain area of the rivers. This will guard against physical damages to the pillars as geo-tagged pillar locations can always be accurately traced by simple dGPS tools and remain unaffected by physical damages.

**(c) Bihar:** That the State of Bihar in its report has submitted that considering the densely populated northern plain terrain and embanked river in the State, the directions pertaining to flood plain zonation is not applicable in case of Bihar and the State Government is contemplating to approach the Hon'ble NGT in this regard.

That Hon'ble NGT in its order dated 13.08.2020 has passed direction for constitution of a Joint Committee of members from NMCG, MoJS and CPCB to look into the issue of river floodplains demarcation and protection in the State of Bihar. In this regard, this Hon'ble Tribunal is to be apprised

that the State Govt. of Bihar requested for modification in the definition of flood plain as described in the Gazette Notification S. O. 3187(E) dated 07.10.2016. The State Govt. of Bihar was asked to carry out a scientific study and report action taken based on such study and accordingly, letters dated 31.07.2020, 10.12.2020 and 06.01.2021 was issued to the Secretary, Water Resource Deptt. Govt. of Bihar. Copies of afore mentioned letters are placed at **Annexure - II**. No information in this respect has been furnished by the State Govt. of Bihar till date. The Joint Committee could look into issues pertaining to demarcation and protection of floodplains in State of Bihar once this study is in place and the requisite data is provided for examination.

**(d) Jharkhand:** That the State of Jharkhand in its report has submitted that demarcation of flood plain zones necessitates earmarking in the vicinity of its existing water bodies which in turn requires regulation to ascertain flood plain zones for which the Water Resources Department (WRD), Government of Jharkhand has appointed Consultant. Further, for accurate assessment of the food pain zone, hydrology of the rivers is also required. That the Government of India sponsored National Hydrology Project in underway and is likely to provide the requisite data by the end of March

2024. Hence, the demarcation of the flood plains of the rivers in Jharkhand will be done during 2024-2025.

NMCG, after examination of this information observes that scientific studies for flood plain zonation are yet to be initiated by State for which State is having sufficient data base. There is no case for awaiting the outcome of National Hydrology Project before decision on flood plain zoning in State is taken. State has yet to start delineation of floodplains.

**(e) West Bengal:** That the State of West Bengal has submitted that protection works on the left bank of the river Ganga from Mangal Pandey Ghat to Malancha Tourist lodge for a length of 135mts. including renovation of sluice gate under Barrackpore Municipality is in progress. Additionally flood protection works has been started on the right bank of river Hooghly at 04 locations of total length of 900mts. No further information has been provided by the State with regard to flood plain zoning work in Ganga River.

NMCG, after examination of this information observes that these works are flood protection works undertaken by the State government and scientific studies for flood plain zonation followed with protection and management of identified floodplain areas, are yet to be initiated by the State.

### 11.7 Depicting biological diversity of Ganga in public domain:

One of NMCG's long term visions for Ganga Rejuvenation is to restore the viable populations of all endemic and endangered biodiversity of the river so that the biological communities occupy their full historical range and fulfil their role in maintaining the integrity of the Ganga River ecosystems. Presence of rich biodiversity in a river ecosystem is the ultimate indicator of the river's health. The Ganga river ecosystem supports more than 25,000 floral and faunal species. Biodiversity of any ecosystem is threatened foremost by the loss or degradation of its habitat. Major threats to River Ganga's biodiversity can be grouped under five overlapping categories: over-exploitation, water pollution, flow modification, destruction or degradation of habitat and invasion by exotic species, with global scale environmental changes being superimposed upon all of them.

Under *Namami Gange Programme*, biological water quality is assessed using Bio-monitoring field protocol towards semi-quantitative monitoring developed by Central Pollution Control Board. Community structure of the benthic macro-invertebrates of River Ganga and its tributaries reflects taxonomic richness with representative distributed taxa.

As mentioned above, under Namami Gange Programme, since 2014 onwards bio-monitoring of River Ganga and its tributaries is being carried out on regular basis to know the spacio-temporal trends in biological water quality for better understanding of health of the river system. In total, 8 rounds of bio-monitoring along the entire course of River Ganga were carried out during 2014-2020.

The biological data is available for 93 unique locations of River Ganga covered so far. Based on comparative bio-assessment study of same period carried out at 41 locations and covered in eight rounds of bio-monitoring during 2014-2020, the spatio-temporal picture of biological water quality status of an entire river is reported.

It is revealed that there is improvement in biological water quality from moderate to good class at maximum number of (29 out of 41) locations during present investigation. These locations include Jagjeetpur u/s; Sukartal; Anupshahar; Narora; Kachla Ghat; Ghatia Ghat, Farrukhabad; Kannauj; Kannauj d/s; Bithoor; Kanpur u/s; Asni Village Fatehpur; Sirsa, Prayagraj Bridge; GT Road, Prayagraj; Varanasi u/s ; Varanasi, Rajghat; Rajwari a/c Gomti; Patna, Digha ghat; Patna, Fatuha (Bihar); Patna Malsalami; Falgu River (WB); Falgu River; Murshidabad; Behrampore d/s; Srirampore d/s; Belgharia; Ballykhal,; Howrah Bridge; Garden Reach.

Location of Khudaganj shows improvement in the water quality from moderate to clean class during 2014-2018. In Uttarakhand stretch, biological water quality at Haridwar Barrage (UK) recorded improvement from slight pollution or clean to very good class during 2014-2018. Towards post-monsoon 2020, the water quality at this location, however, fell to moderate class. Biological water quality of the river in Uttar Pradesh at Bijnour (UP); Varanasi d/s and Bihar at Patna Gandhi Ghat remained moderate during 2014-2020 however; some improvement upto clean class level was obtained during intermediate periods of investigation. Jagjeetpur d/s is the exceptional location of River Ganga in Uttarakhand where biological water quality deteriorated from clean or slight pollution (2014-2015) to poor class (post monsoon 2018-2019) during present investigation. Decline in the biological water from clean to moderate class was observed in the Kanpur stretch of river at Shakula Ganj, Deorightat during 2014-2019.

As reflected from the above comparative analysis, improvement with respect to biological water quality of River Ganga has been found which indicates the river environment in tendency of enhancing its ecological health.

Further, in order to address the threats to the aquatic biodiversity of Ganga, NMCG is working with Wildlife Institute of India (WII), Dehradun, Central Inland Fishery Research Institute (CIFRI), Barrackpore and State Forest Departments. All the reports generated from the study are uploaded in NMCG website: [https://nmcg.nic.in/biodiversity\\_reports.aspx](https://nmcg.nic.in/biodiversity_reports.aspx).

Summary of these reports is as below:-

- 49 % Ganga River has rich biodiversity value while sustained actions have to be continued to improve bio-diversity in the remaining reach.
- Six High Biodiversity Areas and Twelve Conservation Priority Zones exists
- Rescue & rehabilitation center established in Narora, Sarnath Bhagalpur and Kolkata.
- Cadre of more than 1000 volunteers (Ganga Praharis) developed and trained. These Ganga Praharis are actively involved in the Namami Programme and carrying out awareness programmes, cleanliness drives and plantation drives contributing towards the mission of the Namami Gange programme.
- Key ecosystem services of Ganga River identified and an assessment framework developed.

- The floating interpretation centre at Varanasi “Ganga Tarini” and interpretation centre at Sarnath “Ganga Darpan” established. Floating livelihood centre “Jalaj” established at Varanasi. Model was also adopted by District Administration in Jharkhand.
- Assessment of fish and fisheries conducted and a total of 190 fish species mapped in GIS platform to understand the fish status and distribution in Ganga
- Tagging procedures have been initiated to see whether the selected fishes like Hilsa can negotiate existing barrages.
- Conducted ranching cum awareness programmes and released more than 30 lakhs of fish seed in river Ganga for conservation and restoration of IMC & Mahseer.
- New sightings of Gangetic dolphins were recorded from downstream of Kanpur barrage, Smooth coated otters from Bhagalpur, Gharials at downstream of Rishikesh barrage and nesting of Indian skimmers near Prayagraj.
- On the basis of the recommendations by WII, a 30 km stretch near Varanasi was declared as ‘Turtle Wildlife Sanctuary’ by Government of Uttar Pradesh for the protection of the aquatic biodiversity and their habitat in the Ganga River.

- Continued engagement of the riverside communities was ensured in the conservation process through skill development trainings conducted for women Ganga Praharis from Uttar Pradesh and Jharkhand. The training and establishment of linkages are helping in improving livelihood and also linked with conservation.
- Training manuals created and distributed to teachers as resource material in Ganga bank districts.

### 11.8 Plantation Activities and setting up biodiversity parks:

Plantations and setting up biodiversity parks along the floodplain of the rivers plays significant role in protection of floodplain area as well as restoration of river ecology. The initiatives and achievements of the States regarding plantation activities and setting up biodiversity parks are as following:-

- **Uttarakhand:** The plantation activities are being carried out in the larger catchment area of Ganges. In the year 2020-2021 about 4151 ha of plantation activities have been completed under the various schemes of CAMPA.
- **Uttar Pradesh:** As per the MPR, status of plantation activities undertaken and proposed:

River Stretch	No. of Sampling	
	Planted Year 2019-20	Proposed for 2020-21

Hindon	55.34	55.64
Kali	65.93	69.35
Varuna	25.62	14.79
Yamuna	175.68	252.00
Gomti	180.26	151.99
Ganga	183.24	226.39
Ramganga	77.28	68.97
Betwa	24.61	49.78
Ghaghara	39.72	26.22
Sai	77.20	71.36
Rapti	57.25	29.08
Saryu	35.29	34.13
<b>Total</b>	<b>997.42</b>	<b>1049.70</b>

As per the MPR, Uttar Pradesh has identified the sites for the development of Bio-diversity parks in 25 districts in the main stem of Ganga and 02 districts in Yamuna covering a total area of 3591.984 ha. The project proposals for development of Bio-diversity parks are prepared under the supervision of Prof. C R Babu, former Pro Vice Chancellor, University of Delhi/ Emeritus Professor, CEMDE/ Incharge, Yamuna Bio Diversity park and his scientific team.

- **Bihar:** Plantation is being done under Namami Gange Scheme and Krishi Road Map wherein the polluted river stretches will be prioritized. The Bihar state has successfully achieved the total tree cover target of 15% for the Phase-I of Bihar Agriculture Road Map. For the Phase-II of Bihar Agriculture Road Map for the period 2017-18 to

2021-22 a target of 17% total tree cover has to be achieved by 2022. A team from the State Government had visited Yamuna Biodiversity Park in Delhi and at present are exploring possibilities of developing the replication of the same in the State.

- **Jharkhand:** Plantation activities along the rivers: Total – 124.69 Kms. 9 (Jumar – 20 Kms, Swarnrekha – 65 Kms, Damodar- 20.69 Kms, Konar – 6 Kms, Sankh -8 Kms and Garga - 5 Kms)

**11.9 Action against officials responsible for delays in various projects for sanction, award of works etc.:** NMCG has been continuously pursuing with the State Governments of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal for furnishing details regarding action against officials responsible for delays in sanction, award of works for various projects. In this regard communications were also sent to the Chief Secretaries of the respective States; however, the details are still awaited from their end.

As per the provisions of section 25 of the Water Act and section 21 of the Air Act, primarily the SPCBs are mandated and responsible for laying the consent conditions and ensure compliance of the conditions for prevention,

control and abatement of pollution. Under section 18 of the above said Acts, the CPCB exercises the power for superintendence and supervision over the SPCBs and even may issue appropriate directions, as the case maybe, to the SPCBs for mitigating and or controlling/ preventing pollution. That NMCG/ Secretary, MoJS, while seeking timely submission of the next Quarterly Progress report, requested the Chief Secretaries of the respective States vide letter dated 21.08.2020 to arrange to furnish the list of officers identified for delays in sanction and award of works etc. for various projects and action taken against the erring officers for delay in commencement of sewage infra structure projects in River Ganga basin.

This was reiterated vide reminder letters dated 19.11.2020, 28.12.2020 and 18.01.2021 wherein it was emphasized that afore mentioned information is essentially required as per the directions passed by the Hon'ble Tribunal in order dated 18.12.2019. Copies of the letters issued on dated 21.08.2020, 19.11.2020, 28.12.2020 and 18.01.2021 are enclosed as **Annexure – VII.**

It is pertinent to mention before this Hon'ble Tribunal that directions under Section -5 of the Environment (Protection) Act, 1986 were issued on 29.10.2020 to the State Govt. of U.P./ State PCB by Director General, NMCG for taking coercive action including initiation of criminal proceedings against operators/clients etc. in respect of non-operational or dysfunctional STPs at Ghaziabad, Noida and Greater Noida. Copy of direction issued on 29.10.2020 is enclosed as **Annexure – VIII**. The compliance of the State of U. P. and its other agencies, in this respect is still awaited.

That there has been inordinate delay in award of works/execution for the STP/sewerage projects in Bihar, particularly, the tendering for Hajipur and Munger sewerage infrastructure projects due to non-adherence of the guidelines and/or directions of NMCG by the officials of BUIDCo and State Mission for Clean Ganga who are sitting over the directions/guidelines of NMCG .

The Hon'ble Tribunal is requested to consider issuing suitable direction for fixing liability for the inaction of concerned Deptt./agencies/officers.

12. The 3<sup>rd</sup> quarterly progress Report of the NMCG is submitted for consideration by this Hon'ble Tribunal in the next hearing fixed on February 8, 2021

  
05.2.21

**D.P. Mathuria**  
**Executive Director (Tech)**  
**National Mission for Clean Ganga**

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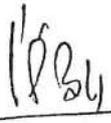
L-25012(11)/2/2020/NMCG/699  
National Mission for Clean Ganga  
Department of Water Resources, River Development  
& Ganga Rejuvenation, Ministry of Jal Shakti

1<sup>st</sup> Floor,  
Major Dhyan Chand National Stadium  
India Gate, New Delhi-110002  
Dated: 12<sup>th</sup> October 2020

OFFICE MEMORANDUM

**Subject: Minutes of the First joint meeting of the Chief Secretaries of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand & West Bengal in the NGT matter O. A. No. 200 – M. C. Mehta Vs. Union of India & Ors. held on 07.10.2020 from 03:00 PM onwards**

Kindly recall the joint meeting in the NGT matter O. A. No. 200 – M. C. Mehta Vs. Union of India & Ors. held through video conferencing on 07.10.2020 from 03:00 PM onwards under the Chairmanship of Secretary, Ministry of Jal Shakti. A copy of the said meeting is forwarded herewith for your kind information and necessary action.

  
(D. P. Mathuria) 12.10.20

Executive Director -Technical  
National Mission for Clean Ganga  
[uyrb-mowr@nic.in](mailto:uyrb-mowr@nic.in)

Encl.: As above

To,

1. Chief Secretary, Government of Uttarakhand, 4 Subhash Road, Uttarakhand, Secretariat Dehradun – 248 001
2. Chief Secretary, Government of Uttar Pradesh, 1<sup>st</sup> floor, Room No. 110, Lal bahadur Sastri Bhawan, Uttar Pradesh Secretariat, Lucknow – 226 001
3. Chief Secretary, Government of Bihar, Main Secretariat, Patna – 800015
4. Chief Secretary, Government of Jharkhand, 1<sup>st</sup> Floor, Project Building, Dhurwa, Ranchi-834 004
5. Chief Secretary, Government of West Bengal, Nabanna, 13<sup>th</sup> Floor, 325, Sarat Chatterjee Road, Mandirtala, Shibpur, Howrah – 711 102
6. Sh. Anurag Jain, Vice Chairman, DDA, Vikas Sadan, New Delhi – 110 016
7. Ms. Keshani Anand Arora, Former Chief Secretary, Government of Haryana
8. Ms. Shilaja Chandra, Former Chief Secretary, Govt. of NCT of Delhi
9. Ms. Vini Mahajan, Former Chief Secretary, Government of Punjab
10. Sh. Anup Chandra Pandey, Former Chief Secretary, Government of Uttar Pradesh

Copy To:

1. Principal Secretary, Department of Environment, U.P., Room No. 601, Babu Bhawan Secretariat, Vidhan Sabha Marg, Lucknow – 226001.

2. Principal Secretary, Department of Environment, Forest and Climate Change, Van Vibhag Road, Nehru Nagar, Patliputra Colony, Patna – 800 013, Bihar
3. Secretary, Environment & Forest, Govt. of Uttarakhand, 4 Subhash Road, Secretariat, Fourth Floor, New Building Dehradun – 248 001
4. Principal Secretary, Department of Environment, 5<sup>th</sup> Floor, Pranisampada Bhawan, Block LB-II, Salt Lake, Sector III, Bidhannagar, Kolkata – 700 106
5. Additional Chief Secretary Forest, Environment & Climate Change Deptt., Nepal House, Doranda, Ranchi – 834 002, Jharkhand
6. The Member Secretary, Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Patliputra Industrial Area, Patliputra, Patna – 800 010, Bihar
7. The Member Secretary, Jharkhand Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834 004
8. The Member Secretary, Uttarakhand Environmental Protection & Pollution Control Board, 29/20, Nemi Road, Dehradun, Uttarakhand – 248 001
9. The Member Secretary, Uttar Pradesh Pollution Control Board, Building. No. TC-12V, Vibhuthikhand, Gomti Nagar, Lucknow – 226 010
10. The Member Secretary, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Salt Lake City, Kolkata – 700 106

**Copy for kind information:**

1. PPS to Secretary, Ministry of Jal Shakti, Shram Shakti Bhavan, Rafi Marg, Sansad Marg Area, New Delhi – 110 001
2. PS to Director General, NMCG-cum-Project Director, NRCD
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi – 110 032
4. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi – 110 032
5. PS to ED (Project/ Finance), NMCG

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**Minutes of the First Joint Meeting of the Chief Secretaries of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand & West Bengal in NGT matter O. A. No. 200 – M. C. Mehta Vs. Union of India & Ors. held in the Conference Room, National Mission for Clean Ganga on 07.10.2020, 3 PM (through video conferencing)**

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**Present:**

1. Sh. U. P. Singh	Secretary, Ministry of Jal Shakti (MoJS)
2. Sh. Rajiv Ranjan Mishra	D. G., NMCG
3. Sh. Om Prakash	Chief Secretary, Govt. of Uttarakhand
4. Sh. Ashok Singh	Executive Director (Projects), NMCG
5. Sh. D. P. Mathuria	Executive Director (Technical), NMCG
6. Sh. Vivek Kumar	Principal Secretary, Dept. of Environment, Govt. of W. B.
7. Sh. Anurag Jain	Vice Chairman, DDA
8. Sh. A.K. Vidyarathi	Addl. Director, CPCB
9. Sh. Vinay Kr. Chaubey	Secretary, State Urban Development authority, Jharkhand
10. Sh. Anurag Srivastava	Principal Secretary, Jal Shakti Dept., Govt. of U.P.
11. Sh. Ishwer Singh	Consultant (Legal), NMCG
12. Sh. Kumar Ajitabh	Project Officer (Legal), NMCG

**Special Invitee**

1. Smt. Shailaja Chandra	Former Chief Secretary, Govt. of NCT of Delhi
2. Dr. Anup Chandra Paridey	Former Chief Secretary, Govt. of U.P.
3. Smt. Keshani Anand Arora	Former Chief Secretary, Govt. of Haryana

Following deliberations were made in the meeting:

1. DG, NMCG welcomed the participants and invited Chairperson, Secretary, Ministry of Jal Shakti, for his inaugural address.
2. Chairperson, while welcoming the dignitaries in his inaugural address informed that there are number of orders passed by the Hon'ble NGT related to River Ganga and other polluted River stretches in the country stressing upon various issues that should be collectively looked into by the States/ UTs administration and Central Govt. for successful implementation of different programs related to abatement of pollution and rejuvenation of rivers. The Hon'ble NGT in its recent order dated 13.08.2020 in O. A. No. 200/2014 has categorically mentioned that there should be a joint discussion between the Chief Secretaries of five Ganga States i.e. Uttarakhand, Uttar Pradesh, Bihar, Jharkhand & West Bengal. The Chair remarked that in today's meeting only the Chief Secretary of Uttarakhand is present. Except for the Chief Secretary of West Bengal who has been courteous enough to inform that he could not attend the meeting as he is on tour, there has been no communication from the Chief Secretaries of other Ganga States. It is unfortunate that none of them submitted their feedback for joint discussion in terms of NGT order. The Chair further remarked that since, the NGT orders are very specific, the chair is not inclined to hear and discuss with delegated Officers from the State Government, as such approach would negate the very purpose of calling such a meeting and render it futile. The Order of the Hon'ble NGT was for

a joint meeting and not a review meeting by Secretary, Ministry of Jal Shakti. Due to absence of 4 out of 5 Chief Secretaries, it was not possible to have a meaningful discussion.

3. The Chair expressed that basic idea behind this meeting is that the issues related to implementation of projects for pollution abatement in River Ganga should have attention of the highest-level bureaucrats of the concerned State Governments. The emphasis is on establishing a common platform for dissemination of best practises that have been successfully adopted for containment of pollution and rejuvenation of rivers & water bodies. The obvious objective is to jointly deliberate upon how the Uttarakhand administration managed to achieve remarkable progress in rejuvenation of River Ganga and the reasons behind poor performance by other Ganga States so that there is no perpetual obliviousness amongst the riparian States. This is not a normal/routine review meeting akin to those convened at the National level by the Central Monitoring Committee (CMC) constituted in O. A. No.673/2018, as there would be review of not only those projects which are funded under *Namami Gange Programme*, but also projects which are funded/sponsored under various schemes or programmes of Central and/ or State Govts.
4. Chairperson raised concern that despite the projects in the five Ganga States are being regularly monitored in monthly meetings of the CMC, followed by sending of minutes of the meetings with DO letters to the Chief Secretaries regarding compliances on specific issues and bringing those issues into the attention of Chief Secretaries, none of the States have exhaustive data on STP infrastructure providing details about existing STPs, commissioning date, installed capacity, capacity utilized, etc. Besides, there is lack of single body monitoring of STP functionality in almost every State. It is high time that State administrators have a handy data of sewerage infrastructure.
5. Executive Director (Technical), NMCG briefly presented directions passed by the Hon'ble NGT in order Dt. 13.08.2020. He also mentioned about pertinent observations of the Hon'ble NGT and salient points of discussion. He mentioned that Hon'ble Tribunal observed that vide its order dated 29.05.2019, it was directed that Ganga pollution be monitored directly by the Chief Secretaries of Uttarakhand, U.P., Jharkhand, Bihar and W.B, in view of such monitoring having already been directed in respect of 351 polluted river stretches in different States by the Chief Secretaries. Further road map, including identification of accountable persons and taking actions for the lapses was also to be prepared.
6. He further mentioned that Hon'ble NGT also observed that there should be periodic joint meetings of the Chief Secretaries of the concerned States to consider vital issues like pooling of human resources and sharing best practices for rejuvenation of Ganga, particularly preventing discharge of sewage and other pollutants therein directly or in its tributaries or drains connected thereto. There is

a need to take a holistic approach of treating river Ganga as a single entity and eco-system which requires pooling of fiscal resources by different stakeholders. For the said meeting Chief Secretaries would compile their feedback beforehand for an effective interaction and joint discussion. Further, such meetings may be held at least once in 03 months with specific targets.

7. He also mentioned that Hon'ble NGT directed for constitution of a Joint Committee of members from NMCG, MoJS and CPCB to look into the issue of river floodplains demarcation and protection in the State of Bihar. He informed that the CWC and CPCB have nominated officials for the said joint committee. The committee should decide the scope of work, line of action and time lines at the earliest.
8. Smt. Shailaja Chandra, former Chief Secretary, Govt. of NCT of Delhi thanked Chair & DG, NMCG for inviting to speak on issues pertaining to abatement of pollution in rivers & water bodies and share experience on best practises that have been successfully adopted for containment of pollution and rejuvenation of rivers & water bodies. She talked about some of the generic issues with respect to pollution of water bodies that have been dealt during the monitoring of pollution abatement projects for River Yamuna in Delhi. She opined that these can be broadly categorised into: (i) STPs and their functioning; (ii) Septage Management; and (iii) Softer issues like utilizations of treated waste-water, phytoremediation, bioremediation as interim majors, Ground water contamination and recharge related issues, biodiversity and wetland conservation. She further stated that the first category related to STPs and their functioning can be further categorised into four sub-categories viz. (a) setting of new STPs; (b) capacity utilization; (c) the conveyance system being placed in positions and its synchronisation with the STPs constructed; and (d) the treatment as per the standard norms, requirement of upgradation in view of new standards along with the issue of non-functional STPs for want of proper monitoring. She also cited the example of the Panipat STP where the STP has been rendered useless because of lack of proper conveyance system.
9. With respect to second issue related to septage management, she raised concern about the problem of large number of unauthorised colonies/slum bastis in Delhi which are devoid of sewerage systems. She suggested that if the Govt. is desirous of tackling these issues related to setting up of septic tanks, collection of septage and its disposal as per the norms, then the issues related to charges/finances also needs to be settled. For this she gave the example of arrangement made in Delhi by which probably DISCOMS/ Electricity Regulatory Authority will collect annual charges from dwellers of unauthorised colonies/slum bastis for facilitation of septage management that is as per the septage management policy of the Govt. of Delhi.

10. With respect to softer issues she was of the view that the softer issues are more related to conservation of river ecology and therefore, may be taken up as third priority.
11. She suggested that it is almost impossible to deliberate/grapple on all the three issues simultaneously in a single meeting and therefore, the glaring question are that of prioritizing the issues so that they can be dealt with effectively within the busy schedule of the State administrators.
12. Dr. Anup Chandra Pandey, former Chief Secretary, Govt. of U.P. highlighted that due to their keen attention bestowed by the Secretary, MoJS and DG, NMCG, the planning and implementation of various projects for pollution abatement and rejuvenation of rivers & water bodies in the State of U.P. have gained momentum. He expressed his confidence that this team would certainly cover the gaps and achieve goals. He felt there was a lot of work required to be done at the ground level in relation to creation of sewerage capacity, management of legacy wastes, re-use of treated waste-water, solid waste management facility, adoption of FSTPs and phytoremediation- bioremediation initiatives in the State of U.P.
13. He also drew attention towards non-functioning of the Pratapgarh STP even after a decade of its sanction. He suggested that the strike should be on rendering the existent sewerage capacity functional and making them compliant to standards. The issues related to operation and maintenance should be dealt thorough impact evaluation /audit of the 'One City-One Operator' arrangement that has been adopted since last year.
14. He spoke about the importance of community participation and involvement of local public for restoration and rejuvenation of rivers/water bodies. He suggested that the success story of the rejuvenation of Tamsa river in Ayodhya through *shram-daan* by local public under MANREGA scheme should be shared with all District Magistrates and they should be asked to identify and take up similar activities, with the involvement of local public, that may help in restoring the water bodies/rivers/ground water with minimum financial burden.
15. He also recommended that efforts be made in close coordination with technical bodies to tap excess run-off of rivers/canal during rainy season to recharge old water bodies and retain water in new ponds to be constructed specifically for the purpose. Such simple interventions have been taken up in Mathura district to increase groundwater level and rejuvenate water bodies. He suggested that the Mathura experiment be technically vetted by some technical body under the MoJS for replicating it in other places with deplorable groundwater levels.
16. Several other related examples of restoration of ponds/lakes/wetlands etc. were also cited by the Chair and it was suggested that District Magistrates should strive to rejuvenate every water body in the district by next monsoon.

17. Chief Secretary, State of Uttarakhand apprised the committee that there were total 32 new STPs proposed to be constructed on the main stem of River Ganga with support of NMCG and out of which 29 STPs have been completed. Remaining 03 STPs will be completed by 31.03.2021. All the STPs are complying with the environmental norms, 12 STPs have been connected with OCMS. Periodical inspection is being conducted by Uttarakhand Pollution Control Board. There were 131 drains that were draining into River Ganga and all these drains have been intercepted by 46 STPs (14 existing, 32 new).
18. He informed that State Govt. of Uttarakhand has constituted a committee to monitor steps for conservation of ground water and directed Forest Department to develop catchment area treatment plants and pooling/ dovetailing of financial resources for restoration of water bodies and ponds etc. from CAMPA and MANREGA funds.
19. He spoke about the funding crunch for solid waste management programs but assured that Govt. of Uttarakhand is looking forward towards exploring CSR schemes of willing corporate houses for this purpose.
20. Since, Chief Secretaries from the States of Uttar Pradesh, Bihar, Jharkhand and West Bengal were absent their view could not be taken up for discussion. The delegated officials from these States who were present in the meeting were suggested to convey accordingly.
21. The chair approved for convening the next meeting in December 2020 at suitable date and time, provided the Chief Secretaries of States concerned get themselves acquainted with details /issues to be discussed and give their feedbacks in advance.

The meeting ended with thanks to the Chair.

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Annexure - II  
66

**राष्ट्रीय स्वच्छ गंगा मिशन**  
**National Mission for Clean Ganga**

**URGENT**  
**REMINDER**

**F. No. TE-16016/5/2018-TECH-4 NMCG-Part (1)/725 Date: 6<sup>th</sup> January 2021**

**Subject: - Reconsideration of modification in the definition of Flood plain as described in "Gazette Notification S.O. 3187 (E) dated 07-10-2016 of D/o WR, RD & GR"- reg.**

**Ref. (1):- NMCG letter dated 10.12.2020 and dated 31.07.2020**

**Ref.(3):- WRD, Govt. of Bihar Letter dated 09.10.2020 & dated 04.05.2020**

Sir,

Kindly refer to your office letters dated 09.10.2020 and dated 04.05.2020 on the above subject. Vide NMCG office letter dated 31.07.2020, the State Government was requested to carry out a scientific study and provide data to objectively establish the claim of the State about non-feasibility of flood plain zoning in the State of Bihar, on the basis of which any request of the State Govt. of Bihar regarding amendment(s) in the authority notification dated 07.10.2016 may be considered.

2. Further, the State Govt. was also advised to delineate a buffer zone of 500m-100m as protective flood zone for regulatory purposes till such time the studies are completed.

3. Any further information on the aforesaid study/action of the State is yet awaited.

4. This issues with the approval of Competent Authority

Yours/faithfully,

(D.P. Mathuria) 06.1.2021

Executive Director-Technical

To,

Secretary,  
Water Resources Department,  
Govt. of Bihar  
Sinchai Bhawan, Patna - 800 015

**Copy for kind information:**

1. PS to Secretary, MoJS, Sharam Shakti Bhawan, New Delhi
2. Commissioner (FM), DoWR, RD&GR.
3. DG, NMCG, New Delhi

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)

प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)

First Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Ph.: 011-23072900, 23072901



राष्ट्रीय स्वच्छ गंगा मिशन  
National Mission for Clean Ganga

F.No. TE-16019/3/2020/NMCG Part (1)

Dated: 10.12.2020

To,  
Secretary,  
Water Resources Department,  
Govt. of Bihar

**Subject: - Reconsideration of modification in the definition of Flood plain as described in "Gazette Notification S.O. 3187 (E) dated 07-10-2016 of D/o WR, RD & GR"; reg.**

Sir,

This is in reference to Water Resource Deptt. Govt. of Bihar Letter no. यो मो -04 (विविध ) 07-378/2020-441 dated 09-10-2020 on the above subject.

2. Earlier a similar letter No यो मो -04 (विविध ) 07-378/2020-222 dated 04-05-2020 from Secretary, Water Resources Deptt. Government of Bihar on the subject was received. The same was accordingly examined and vide NMCG letter No TE-16019/03/2020/NMCG(Part-I) dated 31.07.2020, State Government was requested to carry out a scientific study and provide data to objectively establish the claim of the State about non-feasibility of flood plain zoning in the State. Further, it was communicated that the request of State will thereafter be considered on the basis of outcome of scientific assessment evidenced out of studies.
3. State Government was also advised to consider designating buffer zone of 500-100m as protective flood zone for regulatory purposes till such time the studies are completed. A copy of the letter dated 31.7.2020 is enclosed.
4. Any further information on the aforesaid study from the State is yet awaited to consider revisiting authority notification dated 7.10.2016.
5. This issues with the approval of Competent Authority

Yours faithfully,

(Yatveer Singh)  
Scientist B

Copy to

1. PS to Secretary, D/o WR, RD & GR, Sharam Shakti Bhawan, New Delhi
2. Commissioner(FM), DoWR,RD&GR.
3. DG, NMCG, New Delhi

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)  
प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)  
First Floor, Major Dhyana Chand National Stadium, India Gate, New Delhi-110002

Ph.: 011-23072900. 23072901



F.no. TE-16019/03/2020/NMCG (part-1)

Date: 31/07/2020

To,

Secretary,  
Water Resources Department,  
Govt. of Bihar,

Sub: Regarding revisit of Gazette Notification S.O. 3187(E) dated 07.10.2016 of D/o WR, RD & GR.

Sir,

This is in reference to Water Resources Dept., Govt. of Bihar letter no. 04(Vividh)07-378/2020-222 dated 04.05.2020 on above subject.

2. The matter was examined and it was observed that the reasoning provided for revisiting of aforesaid Gazette Notification should instead be based on scientific studies and assessments thereto. Accordingly, State government should carry out a scientific study and provide data consequential to the study, to examine if they objectively establish the claim of the State of lack of feasibility of flood plain zoning. The request will thereafter be considered on the basis of outcome of scientific assessment evidenced out of studies.

3. Further, till such time, State government may consider designating a buffer zone of 500-1000m as protective flood zone for regulatory purposes.

4. This issues with the approval of Competent Authority.

Yours faithfully,

(Dheeraj Singhal)  
Deputy Director

Copy to:

1. PS to Secretary, D/o WR, RD & GR, Sharam Shakti Bhawan, New Delhi
2. DG, NMCG, New Delhi.
3. Executive Director (Tech.), NMCG, New Delhi.



राष्ट्रीय स्वच्छ गंगा मिशन  
National Mission for Clean Ganga

Annexure - III

**MOST URGENT**  
**NGT Matter**

**REMINDER**

L-25012(11)/2/2020/NMCG/

Dated: 03<sup>rd</sup> February, 2021

**Subject: Submission of next Quarterly Progress Report in the NGT matter O.A. No. 200 of 2014 – M. C. Mehta Vs. Union of India & Ors.- reg.**

**Ref. (1): DO No. L-25012(11)/2/2020/NMCG Dt. 21.08.2020**

**Ref. (2): DO No. L-25012(11)/2/2020/NMCG/714 Dt. 19.11.2020**

This is in reference to order Dt. 13.08.2020 passed by the Hon'ble NGT in the matter of OA No. 200 - M. C. Mehta Vs. Union of India & Ors. and earlier communications made on the subject Vide reference (1) & (3) cited.

2. It may be noted that in terms of the Hon'ble NGT directions, next quarterly progress report was to be filed by the concerned States/Agencies/Authorities by 31.12.2020 with a copy endorsed to NMCG/Secretary, Ministry of Jal Shakti.

3. The copy of the next quarterly progress report has not been received in the office of NMCG till date which has constrained the finalization of the report at NMCG and its onwards submission to the Hon'ble NGT.

Yours faithfully

(D.P. Mathuria) 03.2.2021

Executive Director Technical, NMCG

To,

1. Chief Secretary, Government of Uttar Pradesh, 1<sup>st</sup> floor, Room No. 110, Lal bahadur Sastri Bhawan, Uttar Pradesh Secretariat, Lucknow – 226001
2. Chief Secretary, Government of Bihar, Main Secretariat, Patna – 800015
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2. PS to DG, NMCG

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## Annexure-IV

Status as on Jan 2021

Table-I

## Summary of the Sewerage Projects (Haridwar (d/s) to Unnao d/s)

Projects	No. of Projects	Completed	Ongoing	Under Tendering	Remarks
NMCG	19	6	9	4	Annexure: IV.1
AMRUT	4	2	2	0	
<b>TOTAL</b>	<b>23</b>	<b>8</b>	<b>11</b>	<b>4</b>	

Table-II

## Status of Sewerage Infrastructure projects in Ganga Basin (d/s of Unnao to Ganga Sagar) as on 31-01-2021

S.no	State	Total	Completed	Ongoing	Under Tendering/ Tender under Evaluation	Tender To be Floated	Remarks
1	Uttar Pradesh	32	14	14	3	1	Annexure- IV.2
2	Bihar	30	2	21	4	3	Annexure- IV.3
3	Jharkhand	3	1	1	1	0	Annexure- IV.4
4	West Bengal	23	3	13	2	5	Annexure- IV.5
	<b>Total</b>	<b>80</b>	<b>20</b>	<b>49</b>	<b>10</b>	<b>9</b>	

<b>Table - III</b>			
<b>Statement showing State-wise Sewerage Infrastructure Projects</b>			
<b>State</b>	<b>No. of Sewerage Projects prior to 2014</b>	<b>No. of Sewerage Projects after 2014 up to Jan 2021</b>	<b>Total</b>
Uttarakhand	10	25	35
Uttar Pradesh	10	41	51
Bihar	1	29	30
Jharkhand	1	2	3
West Bengal	4	19	23
Delhi	0	11	11
Himanchal Pradesh	0	1	1
Haryana	2	0	2
<b>Total</b>	<b>28</b>	<b>128</b>	<b>156</b>

**Annexure-II.1****Status of Sewerage Infrastructure Projects in Ganga Basin - Haridwar D/s to Unnao D/s (Excluding Yamuna) - NMCG**

S.no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Status	Likely date of completion (As on Jan' 21)
1	UP	Sewerage System & STP works at Garhmukteshwar	Garhmukteshwar	Main	Ganga	46.51	9	Completed	Completed
2	UP	Sewerage System & STP works (Phase II) at Kannauj (Kali)	Kannauj	Main	Ganga	43.66	1	Completed	Completed
3	UP	Sewerage Scheme at Narora, Bulanshahr	Narora	Main	Ganga	48.45	4	Completed	Completed
4	UP	Sewerage works in Anupshahr, Bulandshahr	Anupshahr	Main	Ganga	75.79	2.5	Completed	Completed
5	UP	Farrukhabad I&D and STP works (HAM)	Farrukhabad	Main	Ganga	213.62	35	UT (Retendering)	Mar/22
6	UP	Interception/ Diversion of Sisamau Nala of Kanpur city	Kanpur	Main	Ganga	63.8	0	Completed	Completed
7	UP	Sewerage works in Sewerage District I Kanpur	Kanpur	Main	Ganga	370.4	0	Ongoing	Feb/21
8	UP	Sewerage Scheme & STP at Bithoor, Kanpur Nagar	Bithoor	Main	Ganga	13.4	2	Completed	Completed

S.no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Status	Likely date of completion (As on Jan' 21)
9	UP	STP at Pankha, Kanpur and integration with existing STPs	Kanpur	Main	Ganga	967.23	160	Ongoing	Sep/21
10	UP	Interception, Diversion of drains & Sewage Treatment works at Shuklaganj, Dist. Unnao (HAM)	Shuklaganj	Main	Ganga	65.18	6	Ongoing	Sep/21
11	UP	Interception, Diversion of drains & Sewage Treatment works at Unnao (HAM)	Unnao	Main	Ganga	102.2	13	Ongoing	Sep/21
12	UP	Interception and Diversion (I&D) works with STP at Bareilly, Uttar Pradesh	Bareilly	Tributary	Ramganga	271.39	63	UT (Retendering)	Sep/22
13	UP	Interception and Diversion (I&D) works and STP at Budhana, Uttar Pradesh.	Budhana	Tributary	Kali (Hindon)	48.76	10	Ongoing	Mar/22
14	UP	I&D and STP works at Kasganj, Uttar Pradesh	Kasganj	Tributary	Kali (East)	76.73	15	Ongoing	Jun/21
15	UP	Sewerage System & STP works (Phase I) at Moradabad (Ramganga)	Moradabad	Tributary	Ramganga	279.91	58	Ongoing	Feb/22

S.no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Status	Likely date of completion (As on Jan' 21)
16	UP	I&D works with STP at Moradabad	Moradabad	Tributary	Ramganga	118.69	25	Ongoing	Mar/22
17	UP	I&D works and STP at Muzaffarnagar	Muzaffarnagar	Tributary	Kali (Hindon)	231.79	87	Ongoing	Mar/22
18	UP	Sewerage Scheme (I&D) with STP works at Meerut, Uttar Pradesh	Meerut	Tributary	Kali (East)	681.78	220	UT (Retendering)	Jun/22
19	UP	Faecal Sludge Management (Co-treatment) for abatement of pollution in River Ganga at Bijnor	Bijnor	Main	Ganga	0.29	0	TF	Dec/22

Status of Sewerage Infrastructure Projects in Ganga Basin - Haridwar D/s to Unnao D/s (Excluding Yamuna) - AMRUT									
S.no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Status	Likely date of completion (As on Jan'21)
1	UP	Rampur Sewerage Project - Amrut	Rampur	Tributary	Ramganga			Completed	Completed
2	UP	Bijnor Sewerage Project - Amrut	Bijnor	Main	Ganga		24	Completed	Completed

S.no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Status	Likely date of completion (As on Jan' 21)
3	UP	Hapur Sewerage Project - Amrut	Hapur	Tributary	Kali East		30	Ongoing	Nov-21
4	UP	Bulandshahar Sewerage Project - Amrut	Bulandshahar	Tributary	Kali East		40	Ongoing	Feb-21
<b>TOTAL</b>							<b>94.0</b>		

## Annexure-II.2

## Status of Sewerage Infrastructure projects in Ganga Basin (d/s of Unnao to Ganga Sagar) – Uttar Pradesh – NMCG

S. no.	State	Project Name	Town	Main/ Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	Existing Capacity in MLD	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
1	UP	Sewage treatment Plant for Assi-BHU Sewerage District at Ramana	Varanasi	Main	Ganga	161.31	222	50	-	194.78	235.76	(-)	(-)	Ongoing	Mar-2021
2	UP	Rehabilitation of old trunk sewer in Varanasi	Varanasi	Main	Ganga	89.95		0	0					Ongoing	Mar-2021
3	UP	Rehabilitation of 5 Ghat pumping stations and STPs at Dinapur & Bhagwanpur in Varanasi	Varanasi	Main	Ganga	20.52		0	0					Completed	Completed
4	UP	Non-Sewerage, Institutional Development & Other works for Pollution Abatement works in Varanasi	Varanasi	Main	Ganga	126.2		0	0					Ongoing	Mar-2021
5	UP	Construction of interceptor sewers, relieving trunk sewer & rising mains in Varanasi	Varanasi	Main	Ganga	165.76		0	28					Completed	Completed
6	UP	Construction of 3 pumping stations (Chaukaghat, Phulwariya & Sariya) in Varanasi	Varanasi	Main	Ganga	39.57		0	0					Completed	Completed

S. no.	State	Project Name	Town	Main/ Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	Existing Capacity in MLD	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
7	UP	Construction of 140 MLD STP at Dinapur, Varanasi	Varanasi	Main	Ganga	199.19		140	0					Completed	Completed
8	UP	I&D works for Ayodhya	Ayodhya	Tributary	Saryu (Ghaghra)	37.67	12	0		6.80	8.00	(-)	(-)	Completed	Completed
9	UP	I&D and STP works at Sultanpur, Uttar Pradesh	Sultanpur	Tributary	Gomti	64.76		17	8	13.07	15.43	(-)	(-)	Ongoing	Mar-2022
10	UP	Interception & Diversion works (I&D) and Sewage Treatment Plant at Jaunpur, Uttar Pradesh	Jaunpur	Tributary	Gomti	206.05		30	0	21.51	24.90	(-)	(-)	Ongoing	Mar-2022
11	UP	Faecal Sludge management for Pollution abatement at Chunar, Uttar Pradesh	Chunar	Main	Ganga	2.7		0.01	0	4.37	4.96	Septage management Project		Ongoing	Mar-2021
12	UP	Sewerage & Non sewerage Schemes for pollution abatement of river ganga at District 'B' & 'E' of Allahabad	Allahabad	Main	Ganga	199.26		85	10.88	213.46	253.62	(-)	(-)	Completed	Completed
13	UP	Sewerage & Non sewerage Schemes for pollution abatement of river ganga at District 'A' of Allahabad	Allahabad	Main	Ganga	106.08		20	9.24					Completed	Completed
14	UP	Sewerage work in Sewerage District 'E'	Allahabad	Main	Ganga	142		0	109.2					Completed	Completed

S. no.	State	Project Name	Town	Main/ Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	Existing Capacity in MLD	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
15	UP	Sewage Treatment Plant (STP) at Salori (14 MLD)	Allahabad	Main	Ganga	42.4		14	0					Completed	Completed
16	UP	Sewer network in District E of Allahabad - Part 2 (Additional Work) under Component "A"	Allahabad	Main	Ganga	52.78		0	42.66					Completed	Completed
17	UP	Sewerage System in Sewerage District 'C' & Allahapur, Allahabad	Allahabad	Main	Ganga	146.87		0	134.19					Completed	Completed
18	UP	Sewerage works in Sewerage District 'A' of Allahabad	Allahabad	Main	Ganga	288.94		0	241.63					Completed	Completed
19	UP	Sewerage System with Sewer network in Sewerage District 'B' of Allahabad	Allahabad	Main	Ganga	265.86		0	214.88					Completed	Completed
20	UP	Interception, Diversion & Treatment works for Naini (District G), Phaphamau (District F) & Jhusi area District in Allahabad (HAM)	Allahabad	Main	Ganga	767.59		72	13.21					Ongoing	Sep-2021
21	UP	Integrated project for development of STPs in Allahabad alongwith existing Assets	Allahabad	Main	Ganga	904		80	-					Ongoing	Sep-2021

S. no.	State	Project Name	Town	Main/ Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	Existing Capacity in MLD	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
22	UP	I&D works and STP, Gazipur (HAM)	Gazipur	Main	Ganga	90.81		21	-	14.75	18.09	(-)	(-)	UT (Retender)	Oct-2022
23	UP	I&D works and STP, Mirzapur (HAM)	Mirzapur	Main	Ganga	114.93	14	17	-	28.07	33.21	(-)	2.21	UT (Retender)	Oct-2022
24	UP	I&D of drains & sewage treatment works at Ramnagar	Varanasi	Main	Ganga	69.41		10	0.44	194.78	235.76			Ongoing	Mar-2021
25	UP	Rehabilitation of sewerage Infrastructure & Augmentation/ Upgradation of STP	Vrindavan	Tributary	Yamuna	42.82		4						Completed	Completed
26	UP	Rehabilitation/Renovation of Mathura sewerage scheme: construction of 30 MLD STP at Masani	Mathura	Tributary	Yamuna	460.45		67.3						Ongoing	Feb-2021
27	UP	I&D with rehabilitation of sewerage scheme	Agra	Tributary	Yamuna	842.25		177.60						UT (Retendering)	Jun-2022
28	UP	I&D and STP works of Baghpat	Baghpat	Tributary	Yamuna	77.36		14						Ongoing	Apr-2021
29	UP	I&D works	Firozabad	Tributary	Yamuna	51.08								Ongoing	May-2021
30	UP	I&D works	Etawah	Tributary		140.60		44.95						Ongoing	Jan-2021

S. no.	State	Project Name	Town	Main/ Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	Existing Capacity in MLD	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
31	UP	I&D works	Lucknow	Tributary	Gomti	213.91		82						Ongoing	Jun-2022
32	UP	I&D work for Kairana town, distt Shamli	Kairana	Tributary	Yamuna	78.42								TF	Dec-2022

**Annexure-II.3**

**Status of Sewerage Infrastructure projects in Ganga Basin (d/s of Unnao to Ganga Sagar) - Bihar – NMCG**

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
1	BH	I&D and STP for Barh town	Barh	Main	Ganga	58.26	11	-	7.55	9.28	(-)	(-)	Ongoing	Jun-2021
2	BH	Sewer Network, SPS and STP, Begusarai	Begusarai	Main	Ganga	230.06	17	114	13.94	19.66	(-)	2.66	Ongoing	Jul-2021
3	BH	I&D and STP works for Bhagalpur (HAM)	Bhagalpur	Main	Ganga	254.13	45	-	Part of the area draining towards nalla - 45 MLD STP capacity available till year 2035. Rest of area not draining to nala - Septage collection and Treatment proposed.			TE	Jan-2023	
4	BH	Sewer Networks, SPS and STP at Buxar	Buxar	Main	Ganga	74.95	16	95.21	12.75	16.07	(-)	0.07	UT	Sep-2022
5	BH	I&D and STP at Chappra	Chappra	Main	Ganga	236.15	32	18.95	24.31	28.87	(-)	(-)	Ongoing	Jun-2021
6	BH	I&D and STP at Fatuha	Fatuha	Main	Ganga	35.49	7	0	5.06	7.35	(-)	0.35	Ongoing	April-2022
7	BH	Sewer Networks, SPS and STP, Hajipur	Hajipur	Main	Ganga	305.19	22	189.3	19.0	24.1	(-)	2.13	TE	Jul-2022
8	BH	Interception and Diversion (I&D) with STP at Maner, Bihar	Maner	Main	Ganga	41.36	6.5	3	5.4	6.6	(-)	0.06	Ongoing	Jul-2021

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
9	BH	Mokama I&D and STP works	Mokama	Main	Ganga	60.91	8	-	7.18	8.12	(-)	0.12	Ongoing	Mar-2021
10	BH	Sewer Networks, SPS and STP, Munger	Munger	Main	Ganga	294.02	30	174.75	25.52	29.66	(-)	(-)	UT (Retender)	Aug-2022
11	BH	Sewage Treatment Plant - Beur for Patna, Bihar	Patna	Main	Ganga	68.16	43	0	230.84	286.15	(-)	(-)	Completed	Completed
12	BH	Sewerage system with Sewer network, Patna Beur	Patna	Main	Ganga	225.77	0	179.74					Ongoing	Apr-2021
13	BH	Sewage Treatment Plant - Karmalichak for Patna, Bihar	Patna	Main	Ganga	77.04	37	0					Completed	Completed
14	BH	Saidpur STP and adjoining Network for Patna, Bihar	Patna	Main	Ganga	184.93	60	55.1					Ongoing	Jun-2021
15	BH	Saidpur Sewer Network, Patna, Bihar	Patna	Main	Ganga	268.63	0	172.5					Ongoing	Jul-2021
16	BH	Sewerage scheme at Pahari Zone V, Patna, Bihar	Patna	Main	Ganga	356.37	0	115.93					Ongoing	Dec-2021
17	BH	Sewerage scheme at Pahari (Zone IVA (S)), Patna	Patna	Main	Ganga	184.86	0	87.69					Ongoing	May-2021
18	BH	Sewerage Treatment Plant at Pahari - Patna	Patna	Main	Ganga	191.62	60	-					Ongoing	Apr-21

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
19	BH	Sewerage system with Sewer network, Patna Karmalichak	Patna	Main	Ganga	277.42	0	96.54					Ongoing	May-2021
20	BH	Sewerage System and STP for Digha zone, Patna (HAM)	Patna	Main	Ganga	824	100	288					Ongoing	Jun-2022
21	BH	Sewerage System and STP for Kankarbag zone, Patna (HAM)	Patna	Main	Ganga	578.89	50	150					Ongoing	Jun-2022
22	BH	I&D works with STP at Sonapur	Sonapur	Main	Ganga	30.93	3.5	-	2.80	3.50	(-)	0.00	Ongoing	Sep-2021
23	BH	Sultanganj I&D and STP works	Sultanganj	Main	Ganga	60.22	10	-	7.28	9.78	(-)	(-)	Ongoing	Jun-2021
24	BH	I&D and STP at Bakhtiyarpur	Bakhtiyarpur	Main	Ganga	35.88	10	0	6.78	9.93	(-)	(-)	Ongoing	Sep-2021
25	BH	I&D and STP works for Naugachia	Naugachia	Tributary	Kharkari	60.79	9	-	6.37	8.30	(-)	(-)	Ongoing	Jun-2021
26	BH	I&D and STP at Khagaria	Khagaria	Tributary	Burhi Gandak	21	4.5	0	3.50	4.50	(-)	0.00	TF	Jun-2022
27	BH	Danapur I & D and STP project	Danapur	Main	Ganga	103.27	25	6.9	15.50	25.00	(-)	0.0	Ongoing	Apr-2022
28	BH	I&D and STP works in Phulwarishariff	Phulwarishariff	Main	Ganga	46.25	13	6.4	7.00	13.00	(-)	0.00	Ongoing	Apr-2022
29	BH	Interception and Diversion and STP works in Barahiya	Barahiya	Main	Ganga	27	6	0	4.90	5.90	(-)	(-)	TF	Dec-2021

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
30	BH	Interception and Diversion and STP works in Kahelgaon	Kahelgaon	Main	Ganga	25.77	6	0	4.20	6.60	(-)	0.60	TF	Dec-2022

**Annexure-II.4**  
**Status of Sewerage Infrastructure projects in Ganga Basin (d/s of Unnao to Ganga Sagar) - Jharkhand- NMCG**

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
1	JH	Sewerage Scheme & STP works at Rajmahal	Rajmahal	Main	Ganga	56.76	3.5	2.93	3.75	(-)	0.25	Ongoing	Oct-2020
2	JH	Sewerage Scheme & STP works at Sahibganj	Sahibganj	Main	Ganga	99.36	12	10.54	12.23	(-)	0.23	Completed	Completed
3	JH	I&D and STP project, Phusro	Phusro	Tributary	Damodar	61.05	15					UT	May-2023

## Annexure-II.5

## Status of Sewerage Infrastructure projects in Ganga Basin (d/s of Unnao to Ganga Sagar)- West Bengal- NMCG

S. no	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Existing Capacity in MLD	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
1	WB	Sewerage Scheme & STP works at Gayeshpur	Gayeshpur	Main	Ganga	168.67	8.23		61	7.17	8.51	(-)	0.28	Completed	Completed
2	WB	Sewerage Scheme & STP works at Kalyani	Kalyani	Main	Ganga	57.87	21		46.33	12.76	15.99	(-)	(-)	Completed	Completed
3	WB	Sewerage Scheme & STP works at Bhatpara	Bhatpara	Main	Ganga	228.52	31	30	125	45.76	52.54	(-)	(-)	Completed	Completed
4	WB	Interception & Diversion with STP at Bally (HAM)	Bally	Main	Ganga	164.93	40	22		35.31	41.14	(-)	(-)	Ongoing	Jun-2022
5	WB	Interception, Diversion & treatment works at Baranagar & Kamarahati (HAM)	Baranagar	Main	Ganga	172.1	60	45	9	67.49	72.85	(-)	(-)	Ongoing	Jun-2022
6	WB	Sewerage System with sewer network at Barrackpore	Barrackpore	Main	Ganga	272.32	24		247.14	18.05	20.14	(-)	(-)	Ongoing	May-2021
7	WB	Interception, Diversion & treatment works at Behrampore	Behrampore	Main	Ganga	51.21	3.5	3.7	5.25			Part of town drains towards River, STP capacity available for 2035 for part of the town.		Ongoing	Sep-2021

S. no	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Existing Capacity in MLD	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
8	WB	Sewerage System & STP works at Budge-Budge	Budge-Budge	Main	Ganga	145.98	9.3		131.59	9.02	10.23	(-)	0.93	Ongoing	May-2021
9	WB	Sewerage System & STP works at Halishahr	Halishahr	Main	Ganga	274.76	16		226.99	14.54	15.42	(-)	(-)	Ongoing	May-2021
10	WB	Interception, Diversion & treatment works at Howrah (HAM)	Howrah	Main	Ganga	185.22	65			Sewered area - 65 MLD STP capacity available till year 2030. Unsewered area - Sepatge collection and Treatment proposed.			Ongoing	Jun-2022	
11	WB	Interception & Diversion with STP at Hughly-Chinsurah (HAM)	Hughly-Chinsurah	Main	Ganga	160	29.3		20	21.06	23.03	(-)	(-)	UT (Retender)	Oct-2022
12	WB	I&D works with STP at Jangipur	Jangipur	Main	Ganga	68.47	13		11.38	10.86	13.09	(-)	0.09	Ongoing	Sep-2021
13	WB	I&D and STP works at Kanchrapara, West Bengal	Kanchrapara	Main	Ganga	48.77	18		2.5	14.03	15.75	(-)	(-)	Ongoing	Sep-2021
14	WB	Interception, Diversion & treatment Works at Tolly's Nullah (Adi Ganga) (HAM)	Kolkata	Main	Ganga	307.12	26.1	179	114	555	614	Ex. Treatment capacity 179 MLD, Proposed Capacity - 26 MLD = 205 MLD and about 410 MLD is draining towards ex. Eastern Kolkata Wetland.		TF (Retender)	Sep-2022
15	WB	Integration of STPs with rehabilitation and O&M of existing Assets, Garden Reach	Kolkata	Main	Ganga	165.16	102		-					TF (Retender)	Jun-2022

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Existing Capacity in MLD	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
16	WB	Interception & Diversion with STP at Maheshtala (HAM)	Maheshtala	Main	Ganga	198.43	28.1	47.5		31.58	39.60	(-)	(-)	UT (Retender)	Jun-2022
17	WB	Interception, Diversion & treatment works at Nabadwip	Nabadwip	Main	Ganga	61.23	20		4	14.68	16.55	(-)	(-)	Ongoing	Jun-2021
18	WB	I&D and STP works at Burdwan, West Bengal	Burdwan	Tributary	Banka	234.31	50		19	37.73	43.89	(-)	(-)	TF (Retender)	Apr-2022
19	WB	Interception and Diversion (I&D) works with STP, for drains falling in River Damodar, at Durgapur, West Bengal	Durgapur	Tributary	Damodar	287.53	80		11.39	69.27	78.27	(-)	(-)	TF (Retender)	Apr-2022
20	WB	Detailed Project Report for I&D sewerage system & STP for Asansol & Kulti towns, West Bengal	Asansol	Tributary	Damodar	384.96	95		28.475	68.77	82.45	(-)	(-)	TF (Retender)	Apr-2022

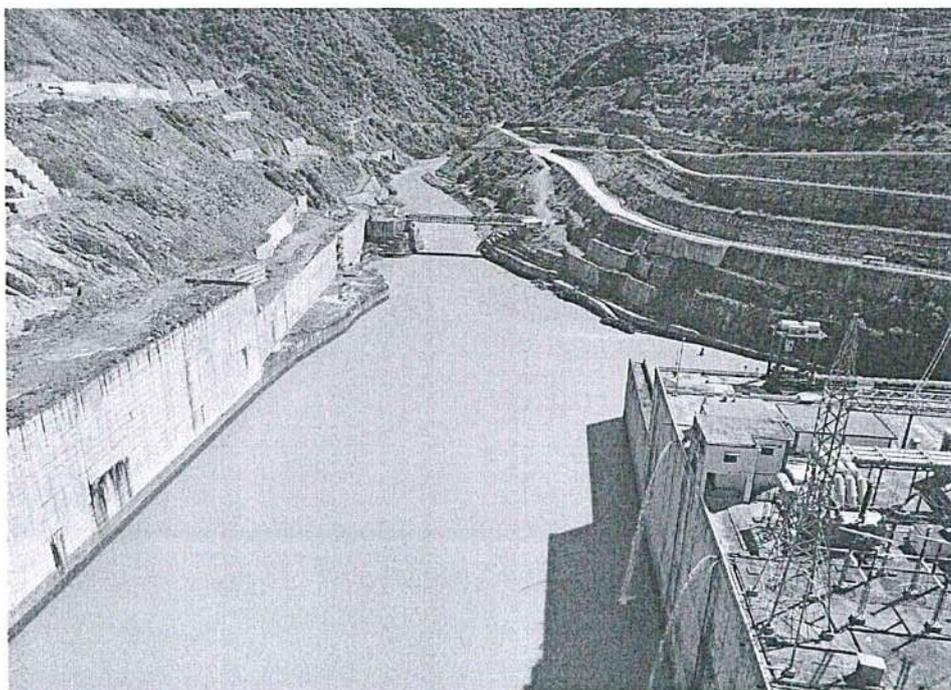
S. no	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Existing Capacity in MLD	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on Jan'21)
21	WB	Rejuvenation of Existing STPs along with lifting station & pumping station including sewerage network at North 24 Parganas Dist., West Bengal	North -24 Parganas	Main	Ganga	65.54	46.24							Ongoing	Jun-2021
22	WB	Rejuvenation of exiting STPs along with lifting station & pumping station including sewerage network at Hoghly Dist., West Bengal	Hoghly	Main	Ganga	86.61	78.9							Ongoing	Jun-2021
23	WB	Design and build of I&D structure including lock gate and it's all structures as well as allied works at Barrackpore municipality,	North 24 Parganas	Main	Ganga	0.93								Ongoing	Apr-21

No. CWC/UGBO/EF/SR 8



**Ministry of Jal Shakti**  
**Department of Water Resources, River Development & Ganga**  
**Rejuvenation**  
**Central Water Commission**  
**Upper Ganga Basin Organization**

**IMPLEMENTATION OF MINIMUM ENVIRONMENTAL FLOWS IN RIVER**  
**GANGA (Upto UNNAO)**



## **STATUS REPORT**

(October- December, 2020)

**January, 2021**

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## EXECUTIVE SUMMARY

The Government of India vide Gazette Notification dated 9<sup>th</sup> October, 2018, has notified the minimum environmental flows for River Ganga that has to be maintained at various locations on the river. The order applies to the Upper Ganga River Basin starting from originating glaciers and through respective confluences of its head tributaries finally meeting at Devprayag up to Haridwar and the main stem of River Ganga up to Unnao district of Uttar Pradesh. CWC has been entrusted the responsibility of monitoring the compliance by project authorities on maintenance of desired e-flows. Monitoring of e-flows is being carried by UGBO, CWC since 1<sup>st</sup> January, 2019.

The current monitoring status report covers the compliance on e-flows during 4<sup>th</sup> quarter i.e. from October to December, 2020. The data from Tehri and Bhimgoda projects are not being received on hourly basis. The data is transmitted to CWC through e-mail. Most of the projects have installed real time data acquisition system and remaining project authorities are being requested for installation of SCADA/RTDAS at the earliest for real time availability of hourly data.

Based on the data supplied by project authorities, most of the projects were in compliance with the e-flow norms during the period. ***Srinagar HEP (GVK) project is not following the prescribed e-flow norms.***

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**Annexure III** - Salient features of the key projects being monitored.

**Annexure IV** - Data transmission matrix for the Quarter.

## 1.0 BACKGROUND

Ecological needs of the river have been recognized as one of the uses of water in the National Water Policy (2012). In the Preamble of the policy, it is mentioned that '*water is essential for sustenance of eco-system, and therefore, minimum ecological needs should be given due consideration*'. Clause 3.3 specifies that "*A portion of river flows should be kept aside to meet ecological needs ensuring that the low and high releases are proportional to the natural flow regime, including base flow contribution in the low flow season through regulated ground water uses*".

Government of India, vide Gazette Notification dated 9<sup>th</sup> October, 2018, the has notified the minimum environmental flows for River Ganga that has to be maintained at various locations on the river. Environmental flows are the acceptable flow regimes that are required to maintain a river in the desired environmental state or predetermined state. The maintenance of minimum e-flow in the river would not only ensure sustenance of aquatic life but also go a long way in ensuring its *Aviralta* or continuous flow in the river. It will ensure that the river has at least the minimum required environmental flow of water even after the river flow gets diverted by projects and structures for purposes like irrigation, hydropower, domestic and industrial use etc.

The above order will apply to the upper Ganga River Basin starting from originating glaciers and through respective confluences of its head tributaries finally meeting at Devprayag up to Haridwar and the main stem of River Ganga up to Unnao district of Uttar Pradesh. The compliance of minimum environmental flow is applicable to all existing, under-construction and future projects. The existing projects which did not met the norms had to ensure that the desired environmental flow norms were complied with w.e.f 15<sup>th</sup> December, 2019. The mini and micro projects which do not alter the flow characteristics of the river or stream significantly are exempted from these environmental flows.

The flow conditions in these river reaches shall be monitored at hourly intervals from time to time. The Central Water Commission has been entrusted the responsibility for supervision, monitoring, regulation of flows and reporting of necessary information to

the appropriate authority as and when required and also take emergent decisions about the water storage norms in case of any emergency.

The concerned project developers or authorities will have to install automatic data acquisition and data transmission facilities at appropriate locations at project sites within six months. The Central Government through National Mission for Clean Ganga may direct release of additional water in the River Ganga to meet special demand as and when required.

## **2.0 GANGA PHYSIOGRAPHY**

The Ganga river basin is the largest river basin in India in terms of catchment area, constituting 26% of the country's land mass (861,404 sq. km) and supporting about half a billion populations. The drainage area of the basin lies in 9 states covering Uttarakhand, Uttar Pradesh, Madhya Pradesh, Bihar, Rajasthan, West Bengal, Haryana, Himachal Pradesh and the Union Territory of Delhi. It traverses a course of 2525 km before flowing into the Bay of Bengal. It has a large number of tributaries joining it during this journey. The main physical sub-divisions are the Northern Mountains, the Gangetic Plains and the Central Highlands. Northern Mountains comprises the Himalayan ranges including their foot hills. The Gangetic plains, situated between the Himalayas and the Deccan plateau and covering most of the basin, are ideally suited for intensive cultivation. The culturable area of Ganga basin is about 57.96 M.ha which is about 29.5% of the total culturable area of the country.

In the monitoring reach of river Ganga up to Unnao, there are many manmade interventions utilizing the water for various developmental needs such as drinking water, irrigation, hydro power etc. These projects impact the natural flows in the river. In upper Ganga basin up to Haridwar, there are a number hydro-electric projects. Most of these projects are run-of-the river (ROR) projects except Tehri which is a major storage project having gross storage of 3.54 BCM and live storage 2.615 BCM. At Haridwar, Ganga opens to the Gangetic Plains, where Bhimgoda barrage diverts a large quantity of its waters into the Upper Ganga Canal and Eastern Ganga Canal, to provide water for irrigation and other consumptive uses. Further, about 76 km downstream of Haridwar, in Bijnore district, another barrage diverts water into the Madhya Ganga Canal but only during monsoon

months. At Narora, there is further diversion of water into the Lower Ganga Canal from Narora barrage, about 155 km downstream of Bijnor barrage. Further downstream from the barrage at Kanpur, Ganga water is being diverted to meet the drinking water requirements of Kanpur town.

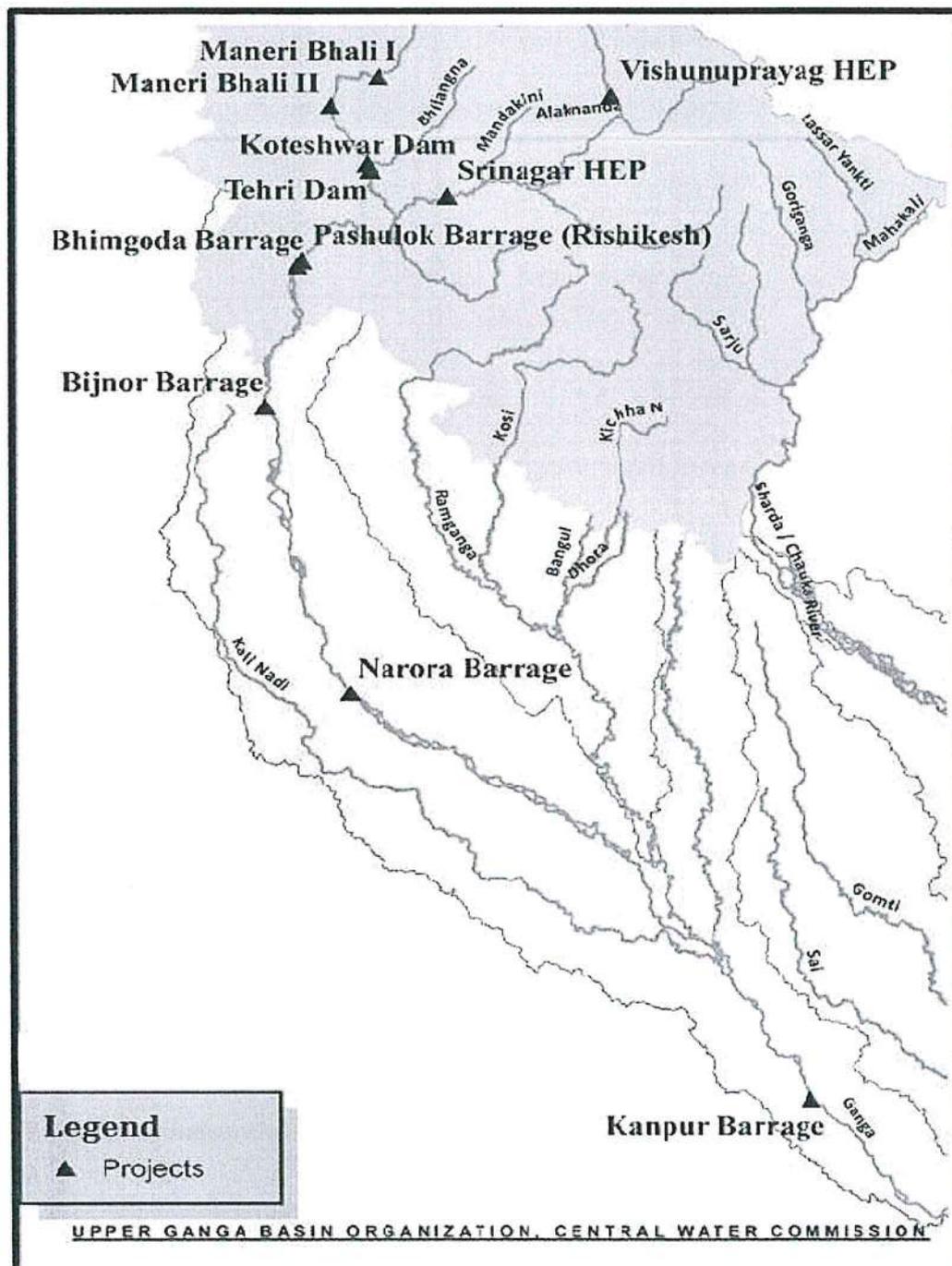


Figure 1. Map showing key Projects in Ganga Basin Up to Unnao

### 3.0 MINIMUM E-FLOWS NORMS

The e-flows notified by the Government of India Vide Gazette Notification dated 9<sup>th</sup> October, 2018 are as follows:

#### 3.1 Upper Ganga River Basin Stretch starting from originating glaciers and through respective confluences finally meeting at Devprayag up to Haridwar:

**Table 1- E-flow Norms for Projects in Upper Ganga Basin up to Haridwar**

Sl No	Season	Months	(%) Percentage of Monthly Average Flow observed during each of preceding 10-daily period
1	Dry	November to March	20
2	Lean	October, April and May	25
3	High Flow	June to September	30*#

\*# 30% of monthly flow of High flow season.

#### 3.2 Stretch of main stem of River Ganga from Haridwar, Uttarakhand to Unnao, Uttar Pradesh

**Table 2- E-flow Norms for Projects in Main Ganga Stem from Haridwar to Unnao**

Sl. No.	Location of Barrage	Minimum flow releases Immediately downstream of Barrages ( <i>In Cumecs</i> ) Non-Monsoon(October to May)	Minimum flow releases immediately downstream of barrages ( <i>In Cumecs</i> ) Monsoon(June to September)
1	Bhimgoda (Haridwar)	36	57
2	Bijnor	24	48
3	Narora	24	48
4	Kanpur	24	48

The copy of the Gazette Notification dated 9<sup>th</sup> October, 2018 is enclosed at **Annex-I**

#### 3.3 New Standard Operating Procedures for implementation/monitoring of minimum environmental flows in River Ganga

The new Standard Operating Procedures (SOP) for implementation/monitoring of minimum environmental flows in River Ganga was approved by National Mission for Clean Ganga (NMCG) vide letter F. No. 5/46/2017-Hyd (NE) dated 24.01.2020.

Accordingly, the e-flow for monsoon season i.e. June to September has been calculated as per new SOP.

#### **During June to September (Monsoon Period)**

Looking the high variability in the flows during monsoon period, the mandated e-flows for this period shall comprise of two components:

##### **(i) e-flows corresponding to Baseline Inflows**

30 percent of the 10 daily average of baseline inflows are considered as baseline e-flows for corresponding 10 daily period. The baseline inflows at a given project location may be assessed based on fitted trend line (10 per moving average) on lower envelope of past 10 years' inflow at the project location. As baseline inflows shall be available with degree of reliability, the e-flows corresponding to baseline inflows would be mandatory released daily as per target for each ten-daily period.

##### **(ii) e-flows Corresponding to Flood Fluxes**

As flood fluxes are stochastic in nature, e-flows corresponding to flood fluxes may be released any time during the month preferably at the time of high flood wave(s). The project authorities shall be at liberty to release the E-flows corresponding to flood fluxes at any time during the month. However, the quantum of e-flow component from flood fluxes should be adequate so as to meet overall target of e-flows (30 percent of gross inflows during the month including baseline e-flows).

To analyze the compliance/ non-compliance status during the month, the volume of water as outflow has to be more than 30% of gross volume of water received as inflow. The mandated base-flow is represented in green color and the desired e-flow (30 percent of gross inflows) is represented in violet color in the graph under the '*Current status of e-flow monitoring*'.

#### **4.0 PROJECTS UNDER MONITORING**

In upper Ganga river basin up to Hardwar, river valley projects are largely non-consumptive and are mainly used for hydro power generation. Few minor projects are also being used for irrigation and drinking water purposes. The list of existing, ongoing

and contemplated projects is enclosed at **Annex-II**. From Hardwar onwards beginning with Bhimgoda Barrage, projects are being used for water diversion for irrigation and domestic uses.

The key projects in Ganga up to Unnao are listed below:

**Table 3: Key projects on River Ganga up to Unnao**

SN	Name of Project	River/Tributary	Place/State	Status
<b>Projects on Alaknanda and its tributaries</b>				
1.	Vishnuprayag HEP (400 MW)	Alaknanda	Joshimath/Uttarakhand	SCADA system installed
2.	Peepal Koti HEP (444 MW)	Alaknanda	Peepal Koti/Uttarakhand	Under construction
3.	Srinagar HEP (330 MW)	Alaknanda	Srinagar/Uttarakhand	
4.	Tapovan Vishnuprayag HEP (520 MW)	Dhawli Ganga	Uttarakhand	Under construction
5.	Kund HEP	Mandakini	Uttarakhand	Mini HEP
<b>Projects on Bhagirathi and its tributaries</b>				
1.	Maneri Bhali Phase-I HEP (90 MW)	Bhagirathi	Uttarakhand	SCADA system installed
2.	Maneri Bhali Phase-II HEP (304 MW)	Bhagirathi	Uttarakhand	SCADA system installed
3.	Tehri HEP (1000 MW)	Bhagirathi	Uttarakhand	
4.	Koteshwar HEP (400 MW)	Bhagirathi	Uttarakhand	
5.	Ghansali HEP (23 MW)	Bhilangana	Uttarakhand	Mini HEP
6.	Rech HEP (8 MW)	Bhilangana	Uttarakhand	Mini HEP
7.	Buda Kedar HEP (5 MW)	Bal Ganga	Uttarakhand	Mini HEP
<b>Projects on Ganga Main Stream</b>				
1.	Pashulok Barrage, Rishikesh (Chilla HEP, 143 MW)	Ganga	Uttarakhand	SCADA system installed
2.	Bhimgoda Barrage (Irrigation)	Ganga	Uttarakhand	SCADA system installed
3.	Madhya Ganga Barrage (Chaudhary Charan Singh Barrage) (Irrigation)	Ganga	Uttar Pradesh	
4.	Narora Barrage (Irrigation & Industrial)	Ganga	Uttar Pradesh	SCADA system installed
5.	Kanpur Barrage (Drinking Water)	Ganga	Uttar Pradesh	

Considering the extent of modifications of flows by the projects, following projects are being monitored presently for implementation of E-flows w.e.f. 1<sup>st</sup> January, 2019.

**Table 4: List of Projects being monitored presently**

Sl. No.	Name of the Project	Agency
1.	Maneri Bhali Stage-I	UJVNL
2.	Maneri Bhali Stage –II	UJVNL
3.	Tehri – Koteshwar Dam	THDC
4.	Vishnuprayag HEP	JPVL
5.	Srinagar	GVK
6.	Pashulok Barrage/ Chilla HEP	UJVNL
7.	Bhimgoda Barrage	UP Irrigation & WRD
8.	Bijnor Barrage	UP Irrigation & WRD
9.	Narora Barrage	UP Irrigation & WRD
10.	Kanpur Barrage	UP Irrigation & WRD

Salient features of the above projects are enclosed at **Annex-III**.

#### 5.0 DATA COLLECTION NETWORK AND TRANSMISSION STATUS

Status of data collection network and transmission system at above projects is as under:

Sl. No.	Name of the Project	Agency	Data Collection Network	Data Transmission system
1.	Maneri Bhali Stage-I	UJVNL	Automatic sensors	Through email. Also, the data is available in public domain
2.	Maneri Bhali Stage –II	UJVNL	Automatic sensors	Through email. Also, the data is available in public domain
3.	Tehri- Koteshwar Dam	THDC	Automatic sensors	Through email/SMS
4.	Vishnuprayag HEP	JPVL	Automatic sensors	Through email. Also, the data is available in public domain.
5.	Pashulok Barrage/ Chilla HEP	UJVNL	Automatic sensors	Through email. Also, the data is available in public domain.
6.	Bijnor Barrage	UP. Irrigation	Manual	Through email
7.	Srinagar	GVK	Manual	Through email
8.	Bhimgoda Barrage	UP. Irrigation	Automatic sensors	Through email.

9.	Narora Barrage	UP Irrigation	Automatic sensors	Through email.
10	Kanpur Barrage	UP Irrigation	Manual	Through email

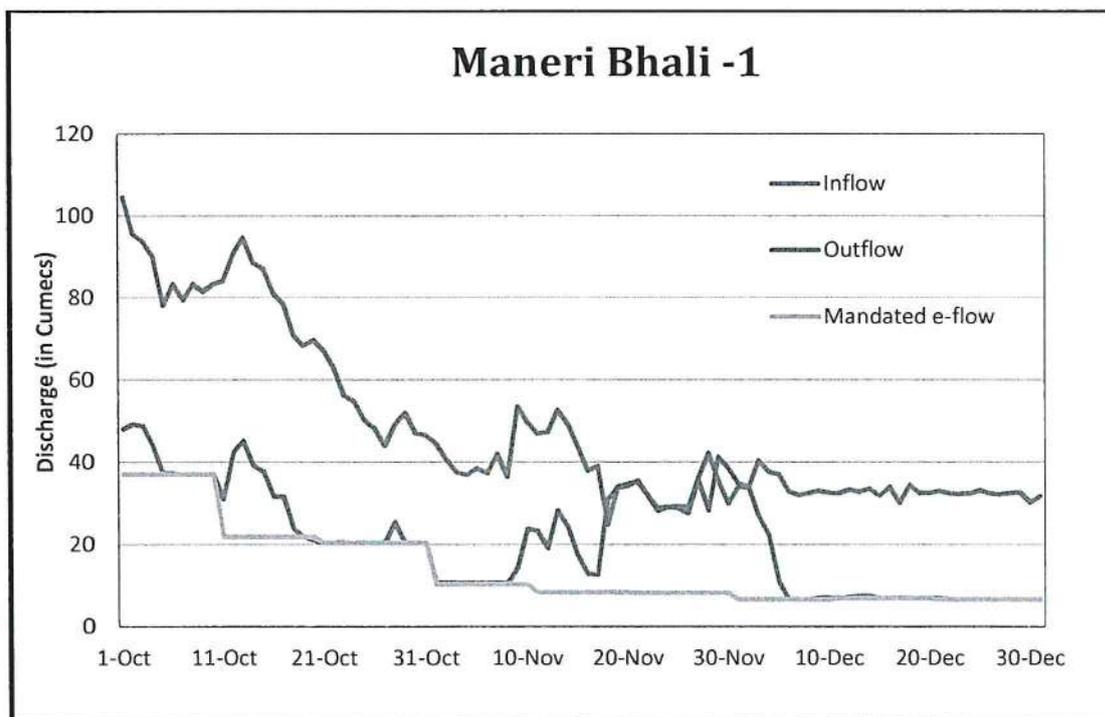
### 5.1 Data Transmission Status

The flow data is being received from all the Projects under monitoring. Few Projects are not sending the flow data on hourly basis. The matrix showing the status of data transmission from the Project Authorities to CWC for the fourth quarter of 2020 is attached as Annexure IV. Maneri Bhali I, Maneri Bhali II, Pashulok barrage and Vishnuprayag have provided online link for real time data. At Narora and Bhimgoda Barrage, though SCADA system with online transmission is installed but the same has not been shared with CWC till now.

### 6.0 CURRENT STATUS OF IMPLEMENTATION OF MINIMUM E-FLOWS

Project wise status of Inflow vs Outflow vs Stipulated environmental flows is given below:

#### 6.1 MANERI BHALI-I



**Figure 2: Graph showing status of implementation of e-flows at Maneri Bhali Phase I Project.**

As seen from above plot, the project is meeting e-flow norms.

## 6.2 MANERI BHALI-II

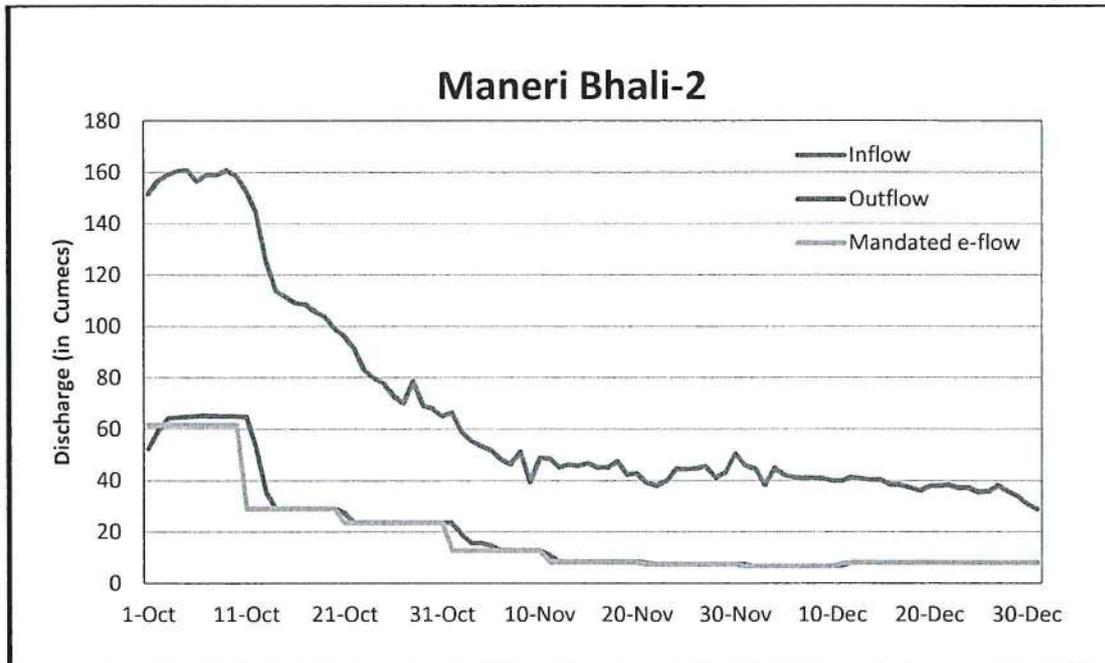


Figure 3: Graph showing status of implementation of e-flows at Maneri Bhali- II

The project is in compliance with the e-flow norms.

## 6.3 TEHRI - KOTESHWAR DAM

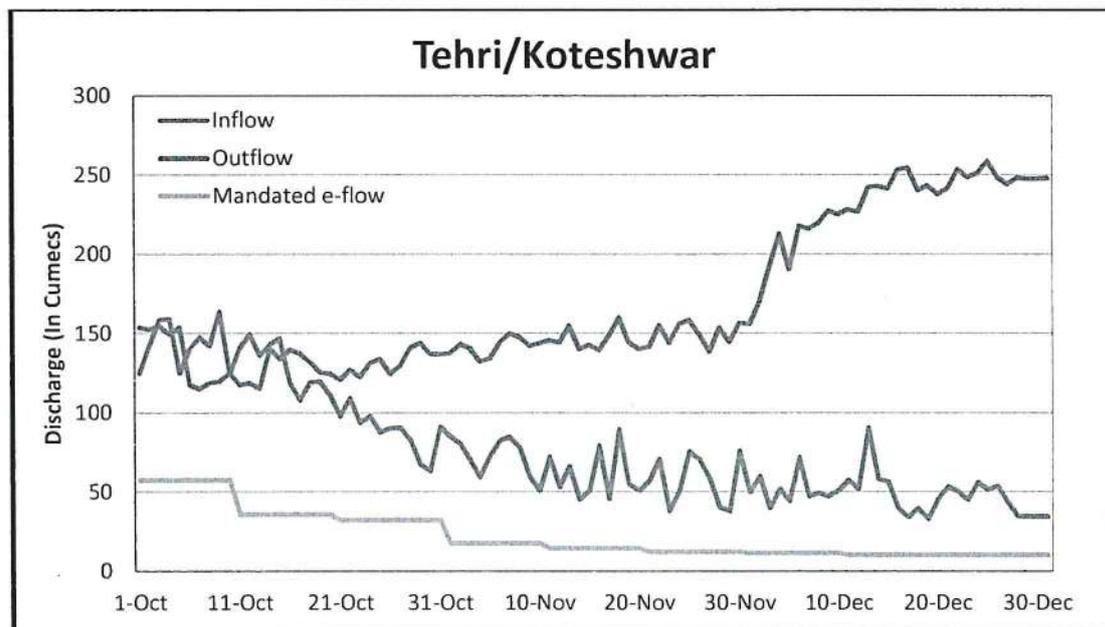


Figure 4: Graph showing status of implementation of e-flows at Tehri - Koteswar

The project is meeting the e-flow norms.

#### 6.4 VISHNUPRAYAG HEP

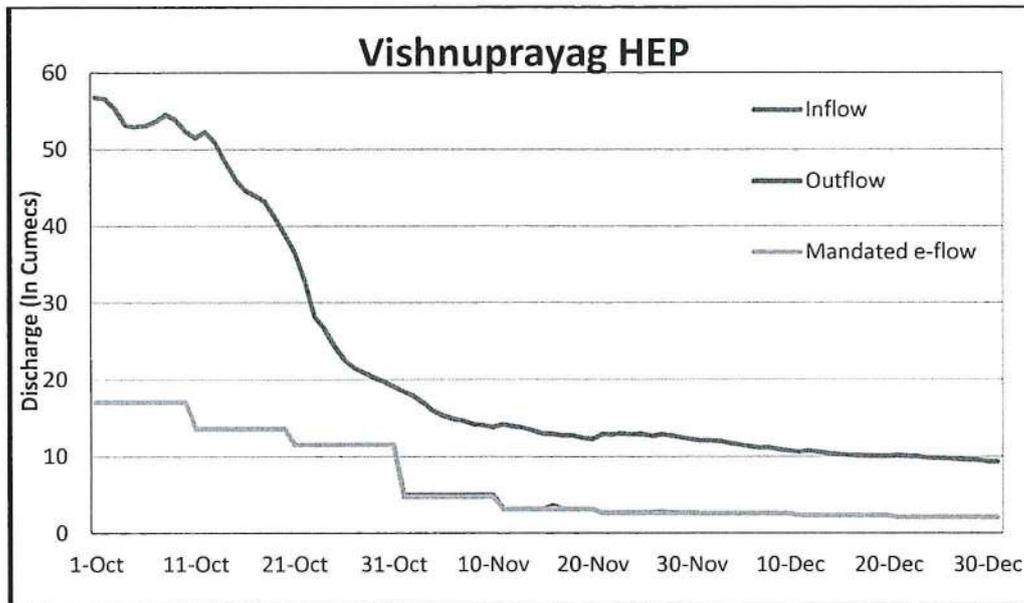


Figure 5: Graph showing status of implementation of e-flows at Vishnuprayag

The project has followed the e-flow norms during the period.

#### 6.5 SRINAGAR HEP

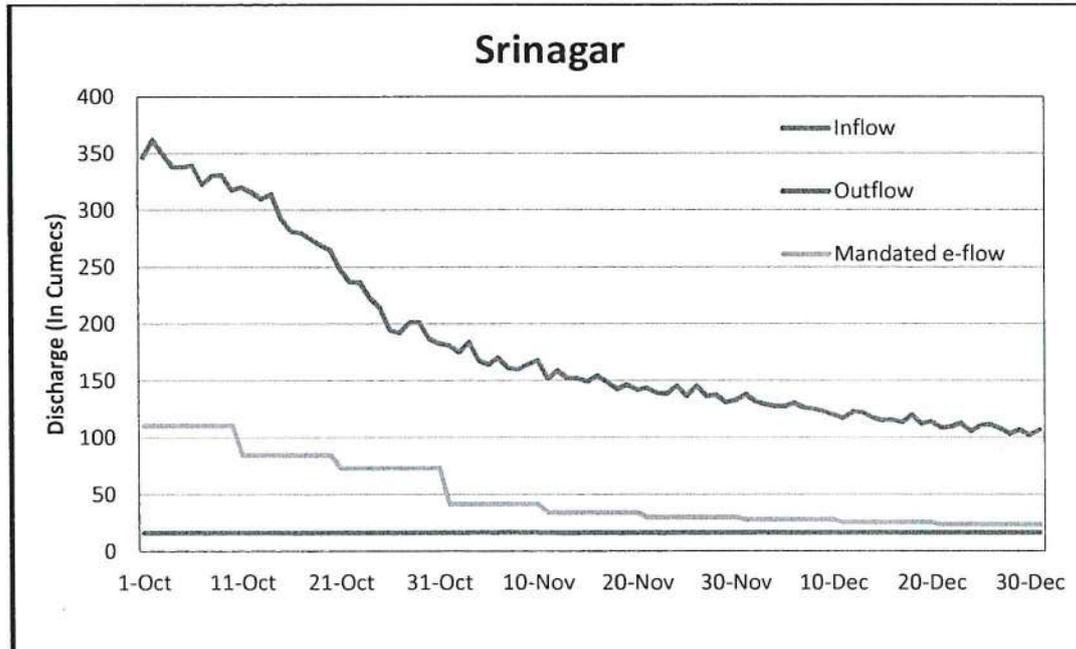
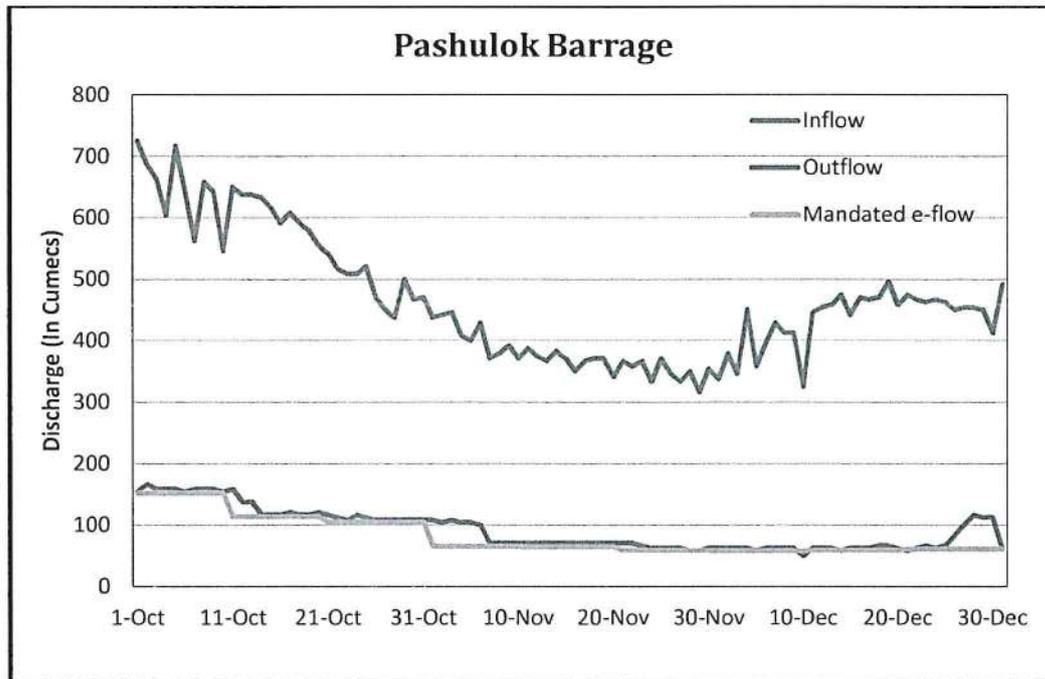


Figure 6: Graph showing status of implementation of e-flows at Srinagar

As seen from above graph, the project is not in compliance with the e-flow norms.

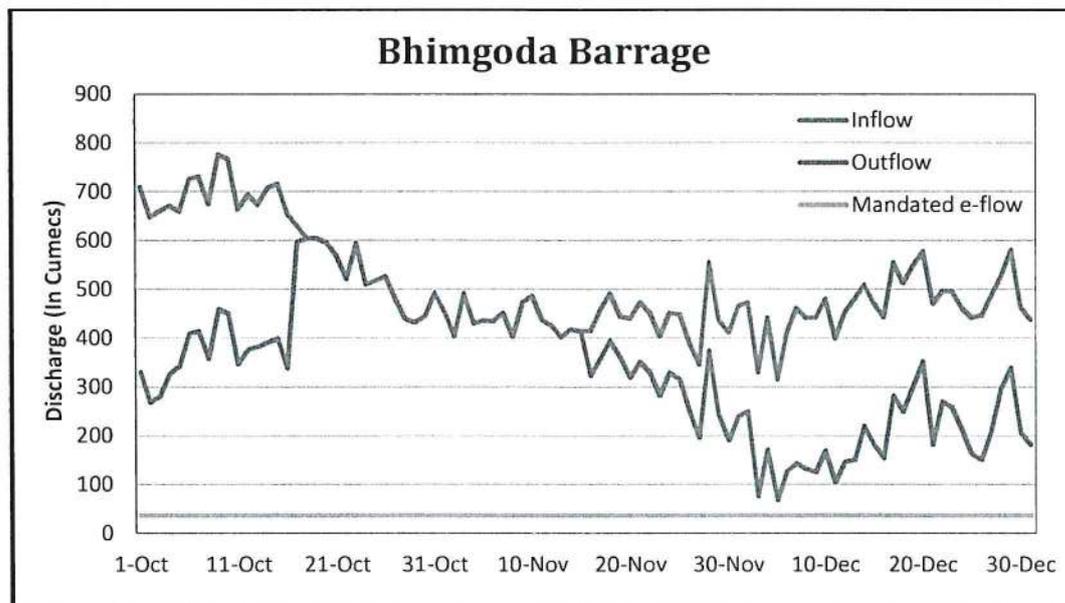
## 6.6 PASHULOK BARRAGE



**Figure 7: Graph showing status of implementation of e-flows at Pashulok Barrage**

The project is in compliance with e-flow norms.

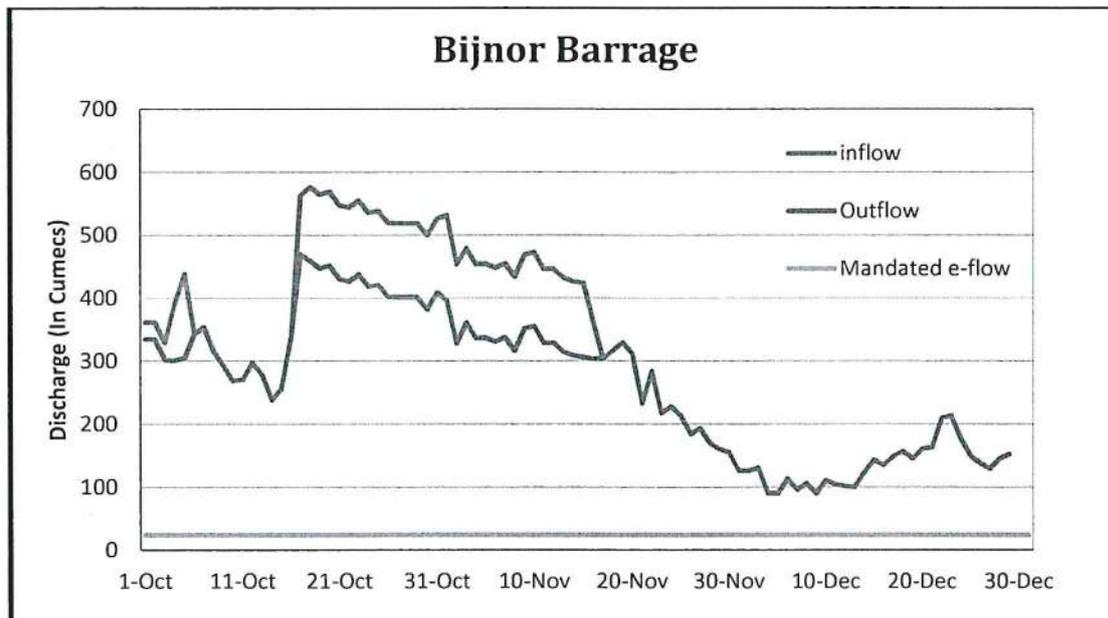
## 6.7 BHIMGODA BARRAGE



**Figure 8: Graph showing status of implementation of e-flows at Bhimgoda Barrage**

The project is meeting the e-flow norms.

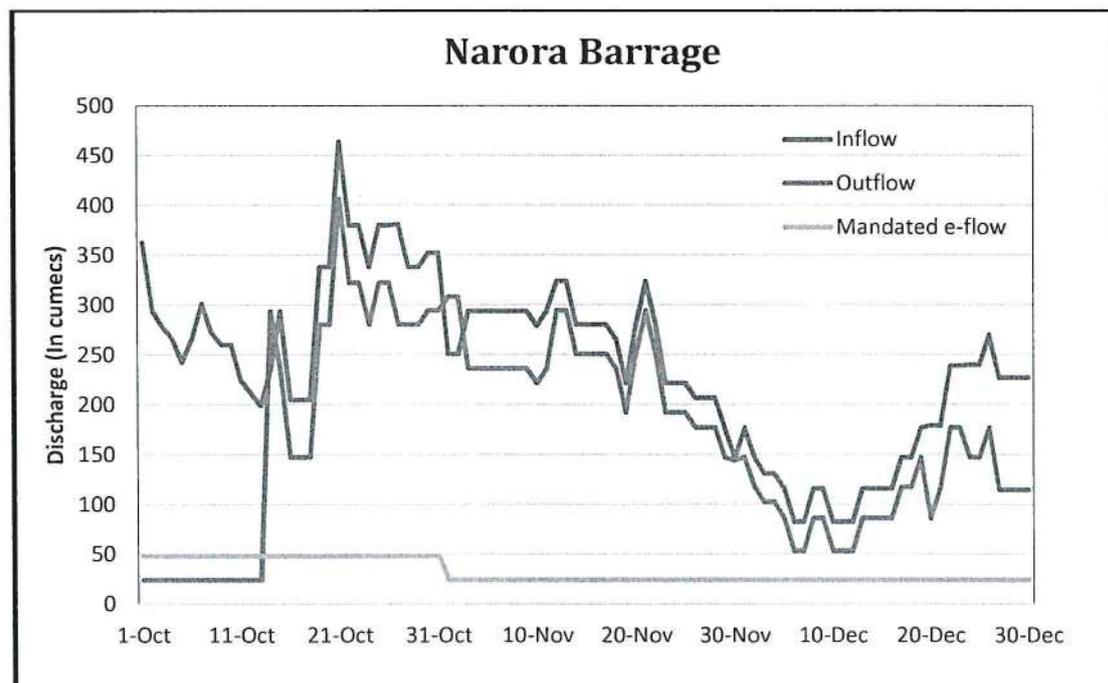
## 6.8 BIJNOR BARRAGE



**Figure 9: Graph showing status of implementation of e-flows at Bijnor Barrage**

The project is following the e-flow norms.

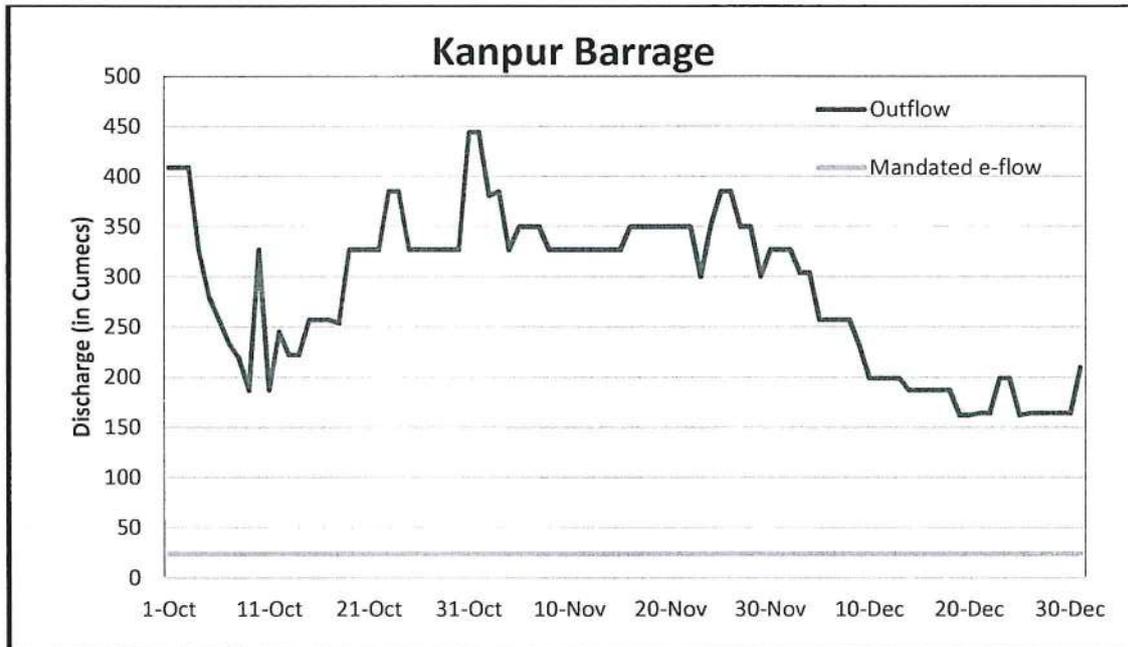
## 6.9 NARORA BARRAGE



**Figure 10: Graph showing status of implementation of e-flows at Narora Barrage**

The project is following the e-flow norms.

### 6.10 KANPUR BARRGE



**Figure 11: Graph showing status of implementation of e-flows at Kanpur Barrage Project.**

The project is following the e-flow norms. The inflow at Kanpur is not provided, however, it is to mention that the barrage only utilizes small portion of the inflow for drinking water supply and remaining is released as outflow.

## 7.0 CONCLUSIONS

7.1 Most of the projects have now installed real time data acquisition system and are sharing their data due to continuous persuasion and monitoring of e-flow by CWC and are providing the flow data on hourly basis regularly. However, the data from Tehri project is being received on daily basis instead of hourly basis; while Bhimgoda barrage authorities are providing flow data on three hourly basis. The project authorities are being pursued for installation of SCADA/RTDAS and to provide the data in desired format on regular basis.

7.2 Based on the data supplied by project authorities, most of the projects met the e-flow norms during the Fourth Quarter. However, Srinagar HEP (GVK) does not comply with the mandated e-flow norms.

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# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 4009]

नई दिल्ली, बुधवार, अक्टूबर 10, 2018/आश्विन 18, 1940

No. 4009]

NEW DELHI, WEDNESDAY, OCTOBER 10, 2018/ASVINA 18, 1940

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय

(राष्ट्रीय स्वच्छ गंगा मिशन)

आदेश

नई दिल्ली, 9 अक्टूबर, 2018

**का.आ. 5195(अ).**—गंगा नदी अत्यधिक पवित्र और इस देश के लोगों द्वारा अत्यंत पूजनीय है तथा गंगा नदी बेसिन जल ग्रहण क्षेत्र के निबंधनानुसार भारत में वृहत्तम नदी बेसिन है, जिसमें संपूर्ण देश की छत्तीस प्रतिशत भूमि सम्मिलित है तथा जो लगभग पचास करोड़ जनसंख्या के लिए पोषणीय है;

और गंगा नदी विशेष गुणों, विशिष्टताओं तथा महत्व के रूप में अद्वितीय है जिसका महत्वपूर्ण लौकिक और स्थानिक प्रभाव भिन्नता के साथ जल-विज्ञान, भू-आकृतिविज्ञान, ऐतिहासिक, सामाजिक-सांस्कृतिक और आर्थिक कारण हैं;

और गंगा नदी को राष्ट्रीय नदी का दर्जा दिया गया है तथा नदी-प्रणाली में सिंचाई, घरेलू, औद्योगिक और अन्य प्रयोजनों के लिए बेसिन में सदैव पानी की बढ़ती मांग के साथ घरेलू अपशिष्ट और आद्योगिक अपशिष्ट सहित विभिन्न स्रोतों से प्रदूषण प्रवेश कर रहा है, जो नदी के स्वास्थ्य को लंबे समय से प्रभावित कर रहा है;

और भारत सरकार समुचित पर्यावरण प्रवाह तथा साथ ही नदी में प्रदूषण के प्रवेश के निवारण को सुनिश्चित करने के लिए नदियों की पौष्टिकता की बहाली करने और उसे बनाए रखने के लिए वचनबद्ध है;

और यह सुनिश्चित करना आवश्यक है कि गंगा नदी में हर समय पानी के निर्वाह प्रवाह को पूरी तरह से बनाए रखा जाए, जिससे मौसमी भिन्नताओं को बदले बिना नदी में प्रवाह की निरंतरता सुनिश्चित हो सके;

केंद्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के अधीन अधिसूचना का.आ. 3187 (अ), तारीख 7 अक्टूबर, 2016 द्वारा गंगा नदी जलक्षेत्र के संरक्षण, संरक्षा और प्रबंध तथा निम्नलिखित प्रयोजनों के लिए एक प्राधिकरण अर्थात् राष्ट्रीय स्वच्छ गंगा मिशन का गठन किया था, अर्थात्:-

(क) गंगा नदी और उसकी सहायक नदियों के जल की गुणवत्ता और पर्यावरणीय बहनीय संरक्षण, संरक्षा और प्रबंध को सुनिश्चित करने के उद्देश्य से सतैव विभिन्न क्षेत्रों में विभिन्न बिंदुओं पर बनाए रखने के लिए अपेक्षित गंगा नदी और उसकी सहायक नदियों में पारिस्थितिक 5941 GI/2018

प्रवाह के परिमाण को अवधारित करवाने तथा उसे अधिसूचित करवाने और पर्याप्त पारिस्थितिक प्रवाह को बनाए रखने के लिए ऐसे सभी आवश्यक कदम उठाना या निदेशित करना;

(ख) गंगा नदी के जलीय प्रेक्षण स्टेशनों के माध्यम से विनिर्दिष्ट बिंदुओं पर पानी के औसत प्रवाह को विनिर्दिष्ट करना;

(ग) गंगा नदी तथा उसकी सहायक नदियों में जल के प्रवाह की निरंतर मानीटरी के लिए तंत्र विकसित करना;

और केंद्रीय सरकार ने गंगा नदी और उसकी सहायक नदियों में कतिपय प्रवाहों को निर्धारित करने का विनिश्चय किया है।

2. अतः केंद्रीय सरकार, गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 के पैरा 39 के उपपैरा (3) और पैरा 41 के उपपैरा (2) की मद (ज) के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सिंचाई, जल विद्युत्, घरेलू और औद्योगिक प्रयोजनों तथा अन्य अपेक्षाओं के लिए नदी प्रवाह को परिवर्तित करने के लिए संरचनाओं या परियोजनाओं के निम्न प्रवाह अवस्थानों पर न्यूनतम पर्यावरणीय प्रवाहों को बनाए रखने के लिए अधिसूचित करती है, अर्थात्:-

1. देवप्रयाग से हरिद्वार तक अंत में मिलने वाले क्रमवर्तीय सम्मिलनों के माध्यम से और उद्भव वाले ग्लेशियरों से आरंभ होने वाला उपरी गंगा नदी बेसिन विस्तार:

क्रम सं.	ऋतु	मास	प्रत्येक पूर्ववर्ती 10 दैनिक अवधि के दौरान प्रेक्षित मासिक औसत प्रवाह का प्रतिशत(%)
1.	शुष्क	नवंबर से मार्च	20
2.	क्षीण	अक्तूबर, अप्रैल और मई	25
3.	उच्च प्रवाह ऋतु	जून से सितंबर	30*#

\*#उच्च प्रवाह ऋतु के मासिक प्रवाह का 30%

II. हरिद्वार, उत्तराखंड से उन्नाव, उत्तर प्रदेश तक गंगा नदी के मुख्य मार्ग का विस्तार:

क्रम सं.	बैराज की अवस्थिति	बैराजों के सन्निकट निम्न धारा को निर्मुक्त करने वाला न्यूनतम प्रवाह (क्यूमैक्स में) (अक्तूबर से मई)	बैराजों के सन्निकट निम्न धारा को निर्मुक्त करने वाला न्यूनतम प्रवाह (क्यूमैक्स में) (जून से सितंबर)
(1)	भीमगौड़ा (हरिद्वार)	36	57
(2)	विजनौर	24	48
(3)	नरौरा	24	48
(4)	कानपुर	24	48

क्यूमैक्स-घनमीटर प्रतिसेकंड।

III. उपरोक्त उक्त पारिस्थितिकी प्रवाह निम्न के अध्यक्षीन हैं, अर्थात्:-

- न्यूनतम पर्यावरणीय प्रवाह का अनुपालन सभी विद्यमान, निर्माणाधीन और भविष्य की परियोजनाओं को लागू होता है;
- विद्यमान परियोजनाएं जो वर्तमान में इन पर्यावरणीय प्रवाहों के मानदंडों के अनुरूप नहीं हैं, इनका पालन करेंगी और यह सुनिश्चित करेंगी कि वांछित पर्यावरणीय प्रवाह मानदंडों का पालन इस अधिसूचना के जारी करने की तारीख से तीन वर्ष की अवधि के भीतर किया जाए;
- परियोजना जो सन्निर्माण की विभिन्न प्रक्रम पर हैं, जहां जमीनी भौतिक प्रगति आरंभ हो चुकी है और समुचित प्राधिकारी को रिपोर्ट की गई है, परियोजना को आरंभ करने के पूर्व और उसके पश्चात् अनुबद्ध पर्यावरणीय प्रवाह को बनाए रखने के लिए भी आवश्यक उपबंध करेंगी;
- लघु और सूक्ष्म परियोजनाएं जो सारवान रूप से नदी या धारा की प्रवाही विशेषताओं को परिवर्तित नहीं करती हैं, इन पर्यावरणीय प्रवाहों से छूट प्राप्त हैं;

(v) परिवारणीय प्रवाहों को बनाए रखने के लिए जल की बांछनीय मात्राओं की निर्मुक्ति को सुनिश्चित करने के लिए, इन नदी आगमों में प्रवाह की दशाएं समय-समय पर कालिक अंतरालों पर मानीटर की जाएंगी;

(vi) केंद्रीय जल आयोग अभिहित प्राधिकारी तथा डाटा का संरक्षक होगा तथा प्रवाहों के पर्यवेक्षण, मानीटरिंग, विनियमन तथा जब कभी अपेक्षित हो, समुचित प्राधिकारी को आवश्यक जानकारी रिपोर्ट करने के लिए उत्तरदायी होगा। यह किसी आपात स्थिति की दशा में जल भंडारण मानदंडों के बारे में तत्काल निर्णय लेने के लिए भी प्राधिकृत है। केंद्रीय जल आयोग त्रैमासिक आधार पर राष्ट्रीय स्वच्छ गंगा मिशन को प्रवाह मानीटरी-सह-अनुपालन रिपोर्ट प्रस्तुत करेगा;

(vii) संबंधित परियोजना विकासकर्ता या प्राधिकारी इस अधिसूचना की तारीख से छह मास के भीतर केंद्रीय जल आयोग विनिर्दिष्ट उचित अवस्थानों पर परियोजना स्थलों पर स्वचालित डाटा अर्जन और डाटा प्रेषण प्रसुविधाएं या अपेक्षित आवश्यक अवसंरचना लगाएगा। प्रवाह मानीटरी प्रसुविधा को लगाने, अंशांकन करने, उसे बनाए रखने का उत्तरदायित्व परियोजना विकासकर्ताओं या प्राधिकारियों का होगा और वे समय-समय पर केंद्रीय जल आयोग को डाटा प्रस्तुत करेंगे;

(viii) केंद्रीय सरकार, राष्ट्रीय स्वच्छ गंगा मिशन के माध्यम से, जब कभी अपेक्षित हो, गंगा नदी में विशेष मांग को पूरा करने के लिए अतिरिक्त जल को निर्मुक्त करने का निदेश दे सकेगी।

IV. संबंधित केंद्रीय और राज्य प्राधिकरण, सिंचाई का प्रभावी ढंग, जल का पुनः उपयोग और पुनः चक्रण, जिसके अंतर्गत विभिन्न प्रयोजनों के लिए भूजल निकालने की मानीटरिंग और विनियमन भी है, जैसे अच्छे और वैज्ञानिक व्यवहारों को अपना कर गंगा नदी के जल निकालने में कमी करने के लिए मांग पक्ष प्रबंध योजना कार्यान्वित करेंगे।

3. यह आदेश इसके राजपत्र में प्रकाशन की तारीख से प्रवृत्त होगा।

4. यह आदेश उद्भव वाले ग्लेशियरों से आरंभ होने वाले उपरी गंगा नदी बेसिन तथा देवप्रयाग से हरिद्वार तक और उत्तर प्रदेश के उन्नाव जिले तक गंगा नदी की मुख्य धारा को तथा अंत में मिलने वाली इसकी मुख्य सहायक नदियों के क्रमवर्ती सम्मिलनों पर लागू होगा।

[फा. सं. - Estt.01/2016-17/111/NMCG (Vol III)]

राजीव किशोर, कार्यकारी निदेशक (प्रशा.)

**MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION  
(NATIONAL MISSION FOR CLEAN GANGA)**

**ORDER**

New Delhi, the 9th October, 2018

**S.O.5195(E).**—Whereas, the River Ganga is the most sacred and deeply revered by the people of this country and the Ganga river basin is the largest river basin in India in terms of catchment area, constituting twenty six per cent of the country's land mass and supporting about half a billion population;

And whereas, River Ganga is unique as having special properties, features and importance, holding reasons that are hydrological, geomorphological, historical, socio-cultural and economical with significant temporal and spatial flow variation;

And whereas, River Ganga has been given status of a National river and the ever increasing demand for water in the basin for irrigation, domestic, industrial and other purposes coupled with pollution ingress from different sources including domestic waste, industrial waste, into river system is affecting the health of the said river for long;

And whereas, the Central Government is committed to restore and maintain the wholesomeness of the rivers ensuring appropriate environment flows and simultaneously preventing the pollution ingress into the said river;

And whereas, it is considered necessary to ensure that uninterrupted flows of water are maintained throughout its length at all times in River Ganga to ensure continuity of flows in the river without altering the seasonal variations;

And whereas the Central Government *vide* notification S.O. 3187(E), dated the 7<sup>th</sup> October, 2016 under the Environment (Protection) Act, 1986 (29 of 1986) has constituted an authority, namely, the National Mission for Clean Ganga for Rejuvenation, Protection and Management of River Ganga basin for the following purposes, namely:-

(a) to determine the magnitude of ecological flow in the River Ganga and its tributaries required to be maintained at different points in different areas at all times with the aim of ensuring water quality and environmentally

sustainable rejuvenation, protection and management of River Ganga and its tributaries and notifying the same and take or direct all such measures necessary to maintain adequate ecological flows;

- (b) to specify the average flow of water at specified points through Hydrological Observation Stations of the River Ganga;
- (c) to devise a system for continuous monitoring of flow of water in the River Ganga and its tributaries;

And whereas the Central Government has decided to determine certain flows in the River Ganga and its tributaries;

2. Now, therefore, in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act 1986 and read with sub paragraph (3) of paragraph 39 and item(h) of sub-paragraph(2) of paragraph 41 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, the Central Government hereby notifies the following minimum environmental flows to be maintained at locations downstream of structures or projects meant for diversion of river flows for purposes like irrigation, hydropower, domestic and industrial and other requirements, namely:-

- I. **Upper Ganga River Basin Stretch** starting from originating glaciers and through respective confluences finally meeting at Devaprayag up to Haridwar:

Sl. No.	Season	Months	(%) Percentage of Monthly Average Flow observed during each of preceding 10-daily period
1	Dry	November to March	20
2	Lean	October, April and May	25
3	High Flow season	June to September	30 <sup>#</sup>

<sup>#</sup> 30% of monthly flow of High flow season.

- II. **Stretch of main stem of River Ganga from Haridwar, Uttrakhand to Unnao, Uttar Pradesh**

S. No.	Location of Barrage	Minimum flow releases immediately downstream of barrages (In Cumecs) Non-Monsoon (October to May )	Minimum flow releases immediately downstream of barrages (In Cumecs) Monsoon (June to September)
(1)	Bhimgoda (Haridwar)	36	57
(2)	Bijnor	24	48
(3)	Narora	24	48
(4)	Kanpur	24	48

Cumec – Cubic Meter per second.

- III. The above said ecological flows are subject to the following, namely:-

- (i) the compliance of minimum environmental flow is applicable to all existing, under-construction and future projects;
- (ii) the existing projects, which currently do not meet the norms of these environmental flows, shall comply and ensure that the desired environmental flow norms are complied within a period of three years from the date of issue of this order;

- (iii) the project which is at different stages of construction, where physical progress on ground has been initiated and made and reported to appropriate authority shall also make necessary provisions to maintain the stipulated environmental flow before and after commissioning of the project;
- (iv) the mini and micro projects which do not alter the flow characteristics of the river or stream significantly are exempted from these environmental flows;
- (v) to ensure the release of desired quantities of water to maintain environmental flows, flow conditions in these river reaches shall be monitored at hourly intervals from time to time;
- (vi) the Central Water Commission shall be the designated authority and the custodian of the data and shall be responsible for supervision, monitoring, regulation of flows and reporting of necessary information to the appropriate authority as and when required and also authorised to take emergent decisions about the water storage norms in case of any emergency. The Central Water Commission shall submit flow monitoring-cum-compliance report on quarterly basis to National Mission for Clean Ganga;
- (vii) the concerned project developers or authorities shall install automatic data acquisition and data transmission facilities or required necessary infrastructure at project sites at appropriate locations specified by the Central Water Commission within six months from the date of this order. The installation, calibration, maintenance of flow monitoring facility shall be the responsibility of the project developers or authorities and they shall submit the data to the Central Water Commission from time to time;
- (viii) the Central Government through National Mission for Clean Ganga may direct release of additional water in the River Ganga to meet special demand as and when required.
- IV. The concerned Central and State authorities shall implement demand side management plans to reduce water withdrawal from River Ganga by adopting good and scientific practices such as efficient method of irrigation, reuse and recycle of water including monitoring and regulation of ground water withdrawals for various purposes.
3. This Order shall come into force on the date of its publication in the Official Gazette.
4. This Order shall apply to the upper Ganga River Basin starting from originating glaciers and through respective confluences of its head tributaries finally meeting at Devaprayag up to Haridwar and the main stem of River Ganga up to Unnao district of Uttar Pradesh

[F. No.- Estt.01/2016-17/111/NMCG(Vol III)]

RAJIV KISHORE, Executive Director(Admn)



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 3006]

नई दिल्ली, शनिवार, सितम्बर 14, 2019/भाद्र 23, 1941

No. 3006]

NEW DELHI, SATURDAY, SEPTEMBER 14, 2019/BHADRA 23, 1941

जल शक्ति मंत्रालय

(जल संसाधन, नदी विकास और गंगा संरक्षण विभाग)

(राष्ट्रीय स्वच्छ गंगा मिशन)

आदेश

नई दिल्ली, 14 सितम्बर, 2019

का.आ. 3286(अ).—गंगा नदी अत्यधिक पवित्र और इस देश के लोगों द्वारा अत्यन्त पूजनीय है तथा उसकी बेसिन जल ग्रहण क्षेत्र के निबंधनानुसार भारत में वृहत्तम नदी बेसिन है तथा नदी प्रणाली में सिंचाई, घरेलू, औद्योगिकी और अन्य प्रयोजनों के लिए बेसिन में सदैव पानी की बढ़ती मांग के साथ घरेलू अपशिष्ट और औद्योगिक अपशिष्ट सहित विभिन्न स्रोतों से प्रदूषण प्रवेश कर रहा है, जो नदी की स्वच्छता को लंबे समय से प्रभावित कर रहा है;

और, केंद्रीय सरकार को यह सुनिश्चित करना आवश्यक है कि गंगा नदी में हर समय पानी के निर्बाध प्रवाह को पूरी तरह से बनाए रखा जाए, जिससे मौसमी विभिन्नताओं के बदले बिना नदी में प्रवाह की निरंतरता सुनिश्चित हो सके;

और, भारत सरकार के तत्कालीन जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय ने भारत के राजपत्र में प्रकाशित अधिसूचना सं. का.आ. 3187(अ) तारीख 7 अक्टूबर 2016 के भाग II, खंड 3, उप-खंड (ii) द्वारा गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 जारी करने के साथ-साथ एक प्राधिकरण अर्थात् उक्त अधिसूचना में विनिर्दिष्ट विभिन्न प्रयोजनों के लिए गंगा नदी बेसिन के संरक्षण, सुरक्षा एवं प्रबंधन के लिए राष्ट्रीय स्वच्छ गंगा मिशन गठित किया है;

और, केंद्रीय सरकार ने गंगा नदी में उसके चिन्हित हिस्सों को सुरक्षित रखने के लिए न्यूनतम पर्यावरणीय प्रवाह विनिर्दिष्ट करते हुए अधिसूचना सं. का. आ. 5195 (अ) तारीख 9 अक्टूबर, 2018 को एक आदेश (उक्त आदेश) जारी किया था;

और, केंद्रीय जल आयोग ने प्रवाह के पर्यवेक्षण, विनियम और तिमाही रिपोर्ट के आधार पर राष्ट्रीय स्वच्छ गंगा मिशन के लिए नामनिर्दिष्ट प्राधिकरण के रूप में अपनी क्षमता के आधार पर 11 जुलाई, 2019 को अपनी रिपोर्ट प्रस्तुत की थी, जिसमें सिफारिश की गयी थी कि सभी विद्यमान परियोजनाओं में नियंत्रित गेट लगे स्पलवे या जल मार्गों के माध्यम से निर्धारित ई-प्रवाह छोड़ने की व्यवस्था है और इसके लिए परियोजना के ढांचे में ढांचागत परिवर्तन की आवश्यकता नहीं है;

और केंद्रीय सरकार ने केंद्रीय जल आयोग की उक्त सिफारिशों पर विचार कर लिया है;

और केंद्रीय सरकार का यह विचार है कि विद्यमान परियोजनाओं को उक्त आदेश में विनिर्दिष्ट अनिवार्य पर्यावरणीय प्रवाह का समुचित अनुपालन सुनिश्चित करने के लिए विद्यमान परियोजनाओं को तीन वर्ष की अवधि की अनुमति अत्यधिक है और आवश्यक नहीं है।

अतः अब, गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 के पैरा 39 के उप-पैरा (3) और पैरा 41 के उप-पैरा (2) की मद (ज) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) द्वारा शक्तियों का प्रयोग करते हुए केंद्रीय सरकार उक्त आदेश संख्या का. आ. 5195 (अ) तारीख 09 अक्तूबर 2018 में निम्नलिखित संशोधन करती है अर्थात् –

उक्त आदेश के पैरा 2 में, उप-पैरा III में, मद (ii) में “तीन वर्ष की अवधि के भीतर” शब्दों के स्थान पर “15 दिसंबर 2019 से पहले” शब्द और अंक रखे जाएंगे।

[फा. सं. 05/46/2017-हाईड(एनई)]

राजीव किशोर, कार्यकारी निदेशक (प्रशासन)

टिप्पण: मूल आदेश, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii), तारीख 10 अक्तूबर, 2018 में अधिसूचना सं. का.आ. 5195(अ), तारीख 9 अक्तूबर, 2018 द्वारा प्रकाशित किया गया था।

### MINISTRY OF JAL SHAKTI

(Department of Water Resources, River Development and Ganga Rejuvenation)

(NATIONAL MISSION FOR CLEAN GANGA)

#### ORDER

New Delhi, the 14th September, 2019

**S.O. 3286(E).**—Whereas, the river Ganga is the most sacred and deeply revered by the people of this country and its river basin is the largest river basin in India in terms of catchment area and the ever increasing demand for water in the basin for irrigation, domestic, industrial and other purposes coupled with pollution ingress from different sources including domestic waste, industrial waste, into river system is affecting the health of the said river for long;

And whereas, the Central Government is considered necessary to ensure that uninterrupted flows of water are maintained throughout its length at all times in river Ganga to ensure continuity of flows in the river without altering the seasonal variations;

And whereas, *vide* notification number S.O. 3187(E), dated the 7<sup>th</sup> October, 2016 published in the Gazette of India, Part II, Section 3, Sub-section (ii), the Government of India in the erstwhile Ministry of Water Resources, River Development and Ganga Rejuvenation made the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, *inter alia*, constituting an authority, namely, the National Mission for Clean Ganga for Rejuvenation, Protection and Management of River Ganga basin for various purposes specified therein in the said notification;

And whereas the Central Government issued an Order *vide* notification number S.O. 5195(E), dated the 9<sup>th</sup> October, 2018 (the said Order) specifying the minimum environmental flows to be maintained in river Ganga in the identified stretches;

And whereas, the Central Water Commission in its capacity as the designated Authority for supervision, regulation of flows and reporting on quarterly basis to the National Mission for Clean Ganga, submitted a report dated 11<sup>th</sup> July, 2019 recommending that all the existing projects have provision for releasing the mandated e-flow through controlled gated spillways or water ways, and structural modifications in the body of the project may not be required for the same;

And whereas, the said recommendations of the Central Water Commission have been considered by the Central Government;

And whereas, the Central Government is of the view that the time period of three years allowed to the existing projects to ensure proper compliance of the mandated environmental flows specified in the said Order, is excessive and not necessary;

Now, therefore, in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 read with sub-paragraph (3) of paragraph 39 and item (h) of sub-paragraph (2) of paragraph 41 of the River Ganga (Rejuvenation, Protection and Management)

Authorities Order, 2016, the Central Government hereby makes the following amendments in the said Order number S.O. 5195(E), dated the 9<sup>th</sup> October, 2018, namely:—

2. In the said Order, in paragraph 2, in sub-paragraph III, in item (ii), for the words “within a period of three years from the date of issue of this Order”, the words, letters and figures “before 15<sup>th</sup> December, 2019” shall be substituted.

[F. No. 05/46/2017-Hyd (NE)]

RAJIV KISHORE, Executive Director (Admn.)

**Note :** The principal Order was published *vide* notification number S.O. 5195(E), dated the 9<sup>th</sup> October, 2018 in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated 10<sup>th</sup> October, 2018.



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 3006]

नई दिल्ली, शनिवार, सितम्बर 14, 2019/भाद्र 23, 1941

No. 3006]

NEW DELHI, SATURDAY, SEPTEMBER 14, 2019/BHADRA 23, 1941

जल शक्ति मंत्रालय

(जल संसाधन, नदी विकास और गंगा संरक्षण विभाग)

(राष्ट्रीय स्वच्छ गंगा मिशन)

आदेश

नई दिल्ली, 14 सितम्बर, 2019

का.आ. 3286(अ).—गंगा नदी अत्यधिक पवित्र और इस देश के लोगों द्वारा अत्यन्त पूजनीय है तथा उसकी बेसिन जल ग्रहण क्षेत्र के निबंधनानुसार भारत में वृहत्तम नदी बेसिन है तथा नदी प्रणाली में सिंचाई, घरेलू, औद्योगिकी और अन्य प्रयोजनों के लिए बेसिन में सदैव पानी की बढ़ती मांग के साथ घरेलू अपशिष्ट और औद्योगिक अपशिष्ट सहित विभिन्न स्रोतों से प्रदूषण प्रवेश कर रहा है, जो नदी की स्वच्छता को लंबे समय से प्रभावित कर रहा है;

और, केंद्रीय सरकार को यह सुनिश्चित करना आवश्यक है कि गंगा नदी में हर समय पानी के निर्बाध प्रवाह को पूरी तरह से बनाए रखा जाए, जिससे मौसमी विभिन्नताओं के बदले बिना नदी में प्रवाह की निरंतरता सुनिश्चित हो सके;

और, भारत सरकार के तत्कालीन जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय ने भारत के राजपत्र में प्रकाशित अधिसूचना सं. का.आ. 3187(अ) तारीख 7 अक्टूबर 2016 के भाग II, खंड 3, उप-खंड (ii) द्वारा गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 जारी करने के साथ-साथ एक प्राधिकरण अर्थात् उक्त अधिसूचना में विनिर्दिष्ट विभिन्न प्रयोजनों के लिए गंगा नदी बेसिन के संरक्षण, सुरक्षा एवं प्रबंधन के लिए राष्ट्रीय स्वच्छ गंगा मिशन गठित किया है;

और, केंद्रीय सरकार ने गंगा नदी में उसके चिन्हित हिस्सों को सुरक्षित रखने के लिए न्यूनतम पर्यावरणीय प्रवाह विनिर्दिष्ट करते हुए अधिसूचना सं. का. आ. 5195 (अ) तारीख 9 अक्टूबर, 2018 को एक आदेश (उक्त आदेश) जारी किया था;

और, केंद्रीय जल आयोग ने प्रवाह के पर्यवेक्षण, विनियम और तिमाही रिपोर्ट के आधार पर राष्ट्रीय स्वच्छ गंगा मिशन के लिए नामनिर्दिष्ट प्राधिकरण के रूप में अपनी क्षमता के आधार पर 11 जुलाई, 2019 को अपनी रिपोर्ट प्रस्तुत की थी, जिसमें सिफारिश की गयी थी कि सभी विद्यमान परियोजनाओं में नियंत्रित गेट लगे स्पिलवे या जल मार्गों के माध्यम से निर्धारित ई-प्रवाह छोड़ने की व्यवस्था है और इसके लिए परियोजना के दांचे में ढांचागत परिवर्तन की आवश्यकता नहीं है;

और केंद्रीय सरकार ने केंद्रीय जल आयोग की उक्त सिफारिशों पर विचार कर लिया है;

और केंद्रीय सरकार का यह विचार है कि विद्यमान परियोजनाओं को उक्त आदेश में विनिर्दिष्ट अनिवार्य पर्यावरणीय प्रवाह का समुचित अनुपालन सुनिश्चित करने के लिए विद्यमान परियोजनाओं को तीन वर्ष की अवधि की अनुमति अत्यधिक है और आवश्यक नहीं है।

अतः अब, गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 के पैरा 39 के उप-पैरा (3) और पैरा 41 के उप-पैरा (2) की मद (ज) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) द्वारा शक्तियों का प्रयोग करते हुए केंद्रीय सरकार उक्त आदेश संख्या का. आ. 5195 (अ) तारीख 09 अक्टूबर 2018 में निम्नलिखित संशोधन करती है अर्थात् –

उक्त आदेश के पैरा 2 में, उप-पैरा III में, मद (ii) में “तीन वर्ष की अवधि के भीतर” शब्दों के स्थान पर “15 दिसंबर 2019 से पहले” शब्द और अंक रखे जाएंगे।

[फा. सं. 05/46/2017-हार्डड(एनई)]

राजीव किशोर, कार्यकारी निदेशक (प्रशासन)

टिप्पण: मूल आदेश, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii), तारीख 10 अक्टूबर, 2018 में अधिसूचना सं. का.आ. 5195(अ), तारीख 9 अक्टूबर, 2018 द्वारा प्रकाशित किया गया था।

## MINISTRY OF JAL SHAKTI

(Department of Water Resources, River Development and Ganga Rejuvenation)

(NATIONAL MISSION FOR CLEAN GANGA)

### ORDER

New Delhi, the 14th September, 2019

**S.O. 3286(E).**—Whereas, the river Ganga is the most sacred and deeply revered by the people of this country and its river basin is the largest river basin in India in terms of catchment area and the ever increasing demand for water in the basin for irrigation, domestic, industrial and other purposes coupled with pollution ingress from different sources including domestic waste, industrial waste, into river system is affecting the health of the said river for long;

And whereas, the Central Government is considered necessary to ensure that uninterrupted flows of water are maintained throughout its length at all times in river Ganga to ensure continuity of flows in the river without altering the seasonal variations;

And whereas, *vide* notification number S.O. 3187(E), dated the 7<sup>th</sup> October, 2016 published in the Gazette of India, Part II, Section 3, Sub-section (ii), the Government of India in the erstwhile Ministry of Water Resources, River Development and Ganga Rejuvenation made the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, *inter alia*, constituting an authority, namely, the National Mission for Clean Ganga for Rejuvenation, Protection and Management of River Ganga basin for various purposes specified therein in the said notification;

And whereas the Central Government issued an Order *vide* notification number S.O. 5195(E), dated the 9<sup>th</sup> October, 2018 (the said Order) specifying the minimum environmental flows to be maintained in river Ganga in the identified stretches;

And whereas, the Central Water Commission in its capacity as the designated Authority for supervision, regulation of flows and reporting on quarterly basis to the National Mission for Clean Ganga, submitted a report dated 11<sup>th</sup> July, 2019 recommending that all the existing projects have provision for releasing the mandated e-flow through controlled gated spillways or water ways, and structural modifications in the body of the project may not be required for the same;

And whereas, the said recommendations of the Central Water Commission have been considered by the Central Government;

And whereas, the Central Government is of the view that the time period of three years allowed to the existing projects to ensure proper compliance of the mandated environmental flows specified in the said Order, is excessive and not necessary;

Now, therefore, in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 read with sub-paragraph (3) of paragraph 39 and item (h) of sub-paragraph (2) of paragraph 41 of the River Ganga (Rejuvenation, Protection and Management)

Authorities Order, 2016, the Central Government hereby makes the following amendments in the said Order number S.O. 5195(E), dated the 9<sup>th</sup> October, 2018, namely:—

2. In the said Order, in paragraph 2, in sub-paragraph III, in item (ii), for the words “within a period of three years from the date of issue of this Order”, the words, letters and figures “before 15<sup>th</sup> December, 2019” shall be substituted.

[F. No. 05/46/2017-Hyd (NE)]

RAJIV KISHORE, Executive Director (Admn.)

**Note :** The principal Order was published *vide* notification number S.O. 5195(E), dated the 9<sup>th</sup> October, 2018 in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated 10<sup>th</sup> October, 2018.

## Annexure II

**Hydro Projects being Developed by CPSUs in Uttarakhand State**

<b>SR. NO.</b>	<b>NAME OF THE PROJECT</b>	<b>CAPACITY IN MW</b>	<b>DISTRICT</b>	<b>RIVER VALLEY</b>	<b>TRIBUTARY</b>	<b>NAME OF AGENCY</b>
1	Tehri PSP	1000.00	Tehri	Bhagirathi	Bhagirathi	THDC
2	Tapovan Vishnugad	520.00	Chamoli	Alaknanda	Dhauliganga	NTPC
3	Vishnugad Pipalkoti	444.00	Chamoli	Alaknanda	Alaknanda	THDC
4	Lata Tapovan	171.00	Chamoli	Alaknanda	Dhauliganga	NTPC
5	Naitwar mori	60.00	Uttarkashi	Yamuna	Tons	SJVNL
6	Devsari Dam	252.00	Chamoli	Alaknanda	Pindar	SJVNL
7	Kothi Bhel - IA	195.00	Tehri	Bhagirathi	Bhagirathi	NHPC
8	Rusiya Bagar Khasiyabara	260.00	Pithoragarh	Gauriganga	Gauriganga	NTPC
9	Kothi Bhel - IB	320.00	Pauri (G)	Alaknanda	Alaknanda	NHPC
10	Kothi Bhel - II	530	Pauri (G)	Ganga	Ganga	NHPC
11	Jakhol Sankri	51.00	Uttarkashi	Yamuna	Tons	SJVNL
12	Jhelam Tamak	108.00	Chamoli	Alaknanda	Dhauliganga	THDC
13	Maleri Jhelam	65.00	Chamoli	Alaknanda	Dhauliganga	THDC
14	Gohana Tal	50.00	Chamoli	Alaknanda	Birehiganga	THDC
15	Gauriganga III A	120.00	Pithoragarh	Gauriganga	Gauriganga	NHPC
16	Dhauliganga Intermediate Stage	210.00	Pithoragarh	Dhauli Ganga	Dhauliganga	NHPC
17	Karmoli Lumti Talli	55.00	Pithoragarh	Gauriganga	Gauriganga	NHPC
18	Chungar Chal	240.00	Pithoragarh	Dhauli Ganga	Dhauliganga	NHPC
19	Garba Tawaghat	630.00	Pithoragarh	Sharda	Sharda	NHPC
20	Karmoli	140.00	UttarKashi	Bhagirathi	Jadhganga	THDC
21	Jadhganga	50.00	UttarKashi	Bhagirathi	Jadhganga	THDC
22	Bokang Bailing	330.00	Pithoragarh	Dhauli Ganga	Dhauliganga	THDC
	<b>Total</b>	<b>5801.00</b>	<b>MW</b>			

**Hydro Projects being Developed by IPPs in Uttarakhand State**

S.N.	Name of Project	Estimated Potential (MW)	District	River/ Tributary	Developer
1	Rayat	6	Tehri	Aglar gad	Aglar Pvt.Ltd.
2	Bgyunder Ganga	24.3	Chamoli	Bgyunder Ganga	Super Hydro Pvt Ltd
3	Phata- Byung	76	Rudraprayag	Mandakini	Lanco Kondapalli
4	Singoli-Bhatwari	99	Rudraprayag	Mandakini	L&T Power
5	Hanuman Ganga Ext. II	1.9	Uttarkashi	Hanuman ganga	Regency Aqua
6	Lagrasu	3	Tehri	Aglar	Aglar Pvt.Ltd.
7	Burthing	6.5	Pithoragarh	Eastern Ramganga	M/S Energy Development Company
8	Phuliabagar	5	Pithoragarh	Eastern Ramganga	M/S Energy Development Company
9	Balighat	5.5	Bageshwar	Sarju	M/S Energy Development Company
10	Barnigad	22.8	Uttarkashi	Yamuna	K Ramchandra Rao
11	Kot-Buda Kedar	6	Tehri	Bhilangana	Gunsola Hydro
12	Jhala Koti	12.5	Tehri	Dharam Ganga	Gunsola Hydro
13	Khiraoganga	4	Uttarkashi	khiraoganga	Super Hydro Pvt. Ltd.
14	Devali	13	Chamoli	Nandakini	Hima Urja Pvt Ltd.
15	Kailganga	5	Chamoli	Pinder	Chamoli Hydro Pvt Ltd.
16	Hanol Tuni	60	Uttarkashi	Tons	Sunflag Power
17	Kakora Gad	12.5	Uttarkashi	Bhagirathi	Harsil Hydro
18	Jalandhari Gad	24	Uttarkashi	Bhagirathi	Harsil Hydro
19	Siyangad	11.5	Uttarkashi	Bhagirathi	Harsil Hydro
20	Alaknanda	300	Chamoli	Alaknanda	GMR Energy
21	Melkhet	24	Chamoli	Pinder	Melkhet Power
22	Sarju Stage-I	7.5	Bageshwar	Sarju	Uttar Bharat Power Pvt. Ltd
23	Khutani	21	Bageshwar	Sarju	Shayama Power
24	Rambara	76	Rudraprayag	Mandakini	Lanco Kondapalli
25	Birahi Ganga-I	24	Chamoli	Birahiganga	PES Engineering
26	Balgad	19.80	Pithoragarh	Eastern Ramganga	Balgad Power Company Ltd.
27	Madkini	21	Pithoragarh	Madkini	Madkini hydro Power Ltd.
28	Mori-Hanol	63	Uttarkashi	Tons	Krisna Knitwear
29	Rupin Stage III	8	Uttarkashi	Rupin	Tons Hydro
30	Rupin Stage IV	10	Uttarkashi	Rupin	Tons Hydro
31	Rupin Stage V	24	Uttarkashi	Tons	Tons Hydro
32	Birahi Ganga-II	24	Chamoli	Birahiganga	PES Engineering
33	Urthing Sobla	340	Pithoragarh	Dhauliganga	Reliance Energy
	<b>Total</b>	<b>1360.8</b>	<b>MW</b>		

**Hydro Projects Under Operation in Uttarakhand State**

S.No.	Name of Project	Estimated Potential (MW)	District	River/Tributary	Agency
1	Maneri Bhali Stage - II	304	Uttarkashi	Bhagirathi	UJVNL
2	Chibro	240	Dehradun	Tons	UJVNL
3	Ramganga	198	Pauri	Ramganga	UJVNL
4	Chilla	144	Pauri	Ganga	UJVNL
5	Khodri	120	Dehradun	Tons	UJVNL
6	Tiloth	90	Uttarkashi	Bhagirathi	UJVNL
7	Dhalipur	51	Dehradun	Yamuna	UJVNL
8	Khatima	41.4	U.S. Nagar	Sarda	UJVNL
9	Dhakrani	33.75	Dehradun	Yamuna	UJVNL
10	Kulhal	30	Dehradun	Yamuna	UJVNL
11	Pathari	20.4	Hardwar	Upper ganga Canal	UJVNL
12	Mohmadpur	9.3	Hardwar	Upper ganga Canal	UJVNL
13	Galogi	3	Dehradun	Bhattafall	UJVNL
14	Urgam	3	Chamoli	Kalpganga	UJVNL
15	Dunao	1.5	Pauri	Eastern Nayar	UJVNL
16	Tanakpur	120.00	Champawat	Sharda	NHPC
17	Dhaulti Ganga	280.00	Pithoragarh	Dhaulti Ganga	NHPC
18	Tehri Dam	1000.00	Tehri	Bhagirathi	THDC
19	Koteshwar Dam	400.00	Tehri	Bhagirathi	THDC
20	Rajwakti	3.6	Chamoli	Nandakini	Him Urja Pvt Ltd
21	Hanuman Ganga	4.95	Uttarkashi	Hanuman ganga	Regency Aqua
22	Vishnuprayag	400	Chamoli	Alaknanda	JPVL
23	Deval	5	Chamoli	Pinder	Chamoli Hydro Pvt Ltd.
24	Loharkhet	4.8	Bageshwar	Lohar Khet	Parvatiya Power Pvt Ltd.
25	Agunda Thati	3	Tehri	Balganga	Gunsola Hydro
26	Vanala	15	Chamoli	Banala	Hima Urja Pvt Ltd.
27	Bhilangana	22.5	Tehri	Bhilangana	Swasti Power
28	Motighat	5	Pithoraharh	Sheraghat	Himalaya Hydro (P) Ltd.
29	Birahiganga	7.2	Chamoli	Birahiganga	Birahignaga Hydro
30	Rishiganga	13.2	Chamoli	Rishiganga	Rishiganga Power
31	Bhilangna III	24	Uttarkashi	Bhilangana	Bhilangana Hydro Power Ltd
32	Gangani	8	Uttarkashi	Gangani	Regency Gangani Energy
33	Sarju Stage-III	10.5	Bageshwar	Sarju	Uttar Bharat Power Pvt. Ltd
34	Badyar	4.9	Uttarkashi	Badyar gad	Regency Yamuna Energy
35	Srinagar	330	Pauri	Alaknanda	GVK
36	Sarju Stage-II	15	Bageshwar	Sarju	Uttar Bharat Power Pvt. Ltd
37	Tanga	5	Pithoragarh	Sheraghat	Himalaya Hydro (P) Ltd.
<b>Total</b>		<b>3971</b>			

**Hydro Projects Being Developed by UJVNL**

S.No.	Name of Project	Estimated Potential (MW)	District	River/Tributary
1	Vyasi	120	Dehradun	Yamuna
2	Lakhwar	300	Dehradun	Yamuna
3	Pala Maneri	480	Uttarkashi	Bhagirathi
4	Bharon Ghati	381	Uttarkashi	Bhagirathi
5	Bowla Nandprayag	300	Chamoli	Alaknanda
6	Nand Pyayag Langasu	100	Chamoli	Alaknanda
7	Tamak Iata	280	Chamoli	Dhauliganga
8	Sarkari Bhyol Rupsiabagar	120	Pithoragarh	Goriganga
9	Sela Urthing	230	Pithoragarh	Dhauliganga
10	Taluka Sankri	140	Uttarkashi	Tons
11	Rishiganga I	70	Chamoli	Rishiganga
12	Rishiganga II	35	Chamoli	Rishiganga
13	Madhmaheshwar	15	Rudrprayag	Madhmaheshwar
14	Kaldigad	9	Uttarkashi	Kaldigad
15	Kaliganga-II	6	Rudrprayag	Kaliganga
16	Asiganga-I	4.5	Uttarkashi	Asiganga
17	Kaliganga-I	4	Rudrprayag	Kaliganga
18	Sobla I	8	Pithoragarh	Sobla
19	Asiganga-II	4.5	Uttarkashi	Asiganga
20	Dunao	1.5	Pauri	Eastern Nayar
21	Suwarigad	2	Uttarkashi	Bhagirathi
22	Limchagad	3.5	Uttarkashi	Bhagirathi
23	Tankul	12	Pithoragarh	Shyamkholigad
24	Painagad	4	Pithoragarh	Painagad
25	Pilangad-II	4	Uttarkashi	Pilangad
26	Urgam-II	3.8	Chamoli	Kalpganga
27	Asiganga-III	7.5	Uttarkashi	Asiganga
28	Suringad-II	5	Pithoragarh	Suringad
29	Songad	3	Pithoragarh	Songad
30	Bhilangana II - A	24	Tehri	Bhilangana
31	Bhilangana II - B	24	Tehri	Bhilangana
32	Bhilangana II - C	24	Tehri	Bhilangana
	<b>Total</b>	<b>2725.3</b>		

<b>Salient Features of Maneri Bhali Phase I</b>		
	<b>Attribute</b>	<b>Value</b>
<b>1</b>	<b>Name of Barrage/ Weir/ Anicut</b>	Joshiyara Barrage
<b>2</b>	<b>River</b>	Bhagirathi
<b>3</b>	<b>Basin</b>	Ganga
<b>4</b>	<b>Nearest City</b>	Bhatwari
<b>5</b>	<b>District</b>	Uttarkashi
<b>6</b>	<b>State</b>	Uttarakhand
<b>7</b>	<b>Status</b>	Completed
<b>8</b>	<b>Year of Completion (YYYY)</b>	2007
<b>9</b>	<b>Barrage/ Weir/ Anicut as per Parliamentary Constituency</b>	Tehri Garhwal
<b>10</b>	<b>Seismic Zone</b>	Seismic Zone-IV
<b>11</b>	<b>Length of Barrage &amp; Anicut (m)</b>	81
<b>12</b>	<b>Height upto Crest (m)</b>	39
<b>13</b>	<b>Pond Level (m)</b>	1108
<b>14</b>	<b>Type of Spillway Gate</b>	Vertical Lift
<b>15</b>	<b>No. of Spillway Gates</b>	5
<b>16</b>	<b>Latitude</b>	30°43'35.76"N
<b>17</b>	<b>Longitude</b>	78°26'44.88"E

<b>Salient Features of Maneri Bhali Phase II</b>		
	<b>Attribute</b>	<b>Value</b>
1	<b>Hydroelectric Project Name</b>	Maneri Bhali Stage - II Hydroelectric Project
2	<b>State</b>	Uttarakhand
3	<b>Districts</b>	Uttarkashi
4	<b>River</b>	Bhagirathi
5	<b>Basin</b>	Ganga
6	<b>Hydroelectric Region</b>	North HE Region
7	<b>Total Installed Capacity (MW)</b>	304
8	<b>Type of Project</b>	Major (> 25 MW)
9	<b>Hydroelectric Project Status</b>	Completed
10	<b>Purpose</b>	Hydroelectric
11	<b>Owner</b>	State
12	<b>Owner Name</b>	UJVNL
13	<b>Interbasin</b>	No
14	<b>Project Sharing</b>	None
15	<b>Interstate Agreements</b>	
16	<b>Intercountry</b>	None
17	<b>Latitude</b>	30°36'25.92"N

<b>Salient Features of Tehri Dam</b>		
	<b>Attribute</b>	<b>Value</b>
1	<b>Name of Dam</b>	Tehri Dam
2	<b>Dam Name Alias</b>	
3	<b>River</b>	Bhagirathi
4	<b>Nearest City</b>	Pratapnagar
5	<b>District</b>	Tehri Garhwal
6	<b>State</b>	Uttarakhand
7	<b>Basin</b>	Ganga
8	<b>Status</b>	Completed
9	<b>Purpose of Dam</b>	Hydroelectric,Irrigation
10	<b>Year of Commencement (YYYY)</b>	
11	<b>Year of Completion (YYYY)</b>	2005
12	<b>Operating &amp; Maintainance Agency</b>	THDC
13	<b>Dam as per Parliamentary Constituency</b>	Tehri Garhwal
14	<b>Seismic Zone</b>	Seismic Zone-IV
15	<b>Type of Dam</b>	Earthen/ Gravity & Masonry
16	<b>Length of Dam (m)</b>	575
17	<b>Max Height above Foundation (m)</b>	260.5
<b>18</b>		
19	<b>Design Flood (cumec)</b>	<b>15540</b>
20	<b>Type of Spillway</b>	Chute
21	<b>Length of Spillway (m)</b>	592
22	<b>Crest Level of Spillway (m)</b>	815
23	<b>Spillway Capacity (cumec)</b>	13040
24	<b>Type of Spillway Gates</b>	Radial
25	<b>No. of Spillway Gates</b>	3
26	<b>Size of Spillway Gates (m x m)</b>	18 x 14
27	<b>NRLD No.</b>	UA34VH0012
28	<b>Latitude</b>	30°22'41.16"N
29	<b>Longitude</b>	78°28'49.44"E

<b>Salient Features of Koteshwar Dam</b>		
	<b>Attribute</b>	<b>Value</b>
1	<b>Name of Dam</b>	Koteshwar Dam
2	<b>River</b>	Bhagirathi
3	<b>Nearest City</b>	Pratapnagar
4	<b>District</b>	Tehri Garhwal
5	<b>State</b>	Uttarakhand
6	<b>Basin</b>	Ganga
7	<b>Status</b>	Completed
8	<b>Purpose of Dam</b>	Hydroelectric
9	<b>Operating &amp; Maintenance Agency</b>	THDC
10	<b>Dam as per Parliamentary Constituency</b>	Garhwal
11	<b>Seismic Zone</b>	Seismic Zone-IV
12	<b>Type of Dam</b>	Gravity & Masonry
13	<b>Length of Dam (m)</b>	300.5
14	<b>Max Height above Foundation (m)</b>	97.5
15	<b>Total Volume Content of Dam (TCM)</b>	560
16	<b>Design Flood (cumec)</b>	13240
17	<b>Type of Spillway</b>	Ogee
<b>18</b>		
19	<b>Crest Level of Spillway (m)</b>	<b>618.5</b>
20	<b>Spillway Capacity (cumec)</b>	13240
21	<b>Type of Spillway Gates</b>	Radial
22	<b>No. of Spillway Gates</b>	4
23	<b>Size of Spillway Gates (m x m)</b>	18 x 16
24	<b>Remarks</b>	Height- 103.50 m
25	<b>NRLD No.</b>	UA34HH0015
26	<b>Latitude</b>	30°15'37.08"N
27	<b>Longitude</b>	78°29'53.16"E

<b>Salient Features of Vishnuprayag HEP</b>		
	<b>Attribute</b>	<b>Value</b>
<b>1</b>	<b>Hydroelectric Project Name</b>	Vishnuprayag Hydroelectric Project
<b>2</b>	<b>State</b>	Uttarakhand
<b>3</b>	<b>Districts</b>	Chamoli
<b>4</b>	<b>River</b>	Alaknanda
<b>5</b>	<b>Basin</b>	Ganga
<b>6</b>	<b>Hydroelectric Region</b>	North HE Region
<b>7</b>	<b>Total Installed Capacity (MW)</b>	400
<b>8</b>	<b>Type of Project</b>	Major (> 25 MW)
<b>9</b>	<b>Hydroelectric Project Status</b>	Completed
<b>10</b>	<b>Purpose</b>	Hydroelectric
<b>11</b>	<b>Owner</b>	Private
<b>12</b>	<b>Owner Name</b>	JPVL
<b>13</b>	<b>Interbasin</b>	No
<b>14</b>	<b>Project Sharing</b>	None
<b>15</b>	<b>Intercountry</b>	None
<b>16</b>	<b>Latitude</b>	30°34'0.84"N
<b>17</b>	<b>Longitude</b>	79°32'48.48"E

<b>Salient Features of Srinagar Dam</b>		
	<b>Attribute</b>	<b>Value</b>
1	<b>Hydroelectric Project Name</b>	AHPCL Srinagar
2	<b>State</b>	Uttarakhand
4	<b>Districts</b>	Pauri Garhwal
5	<b>River</b>	Alaknanda
6	<b>Basin</b>	Ganga
7	<b>Hydroelectric Region</b>	North HE Region
8	<b>Total Installed Capacity (MW)</b>	330
9	<b>Type of Project</b>	Major (> 25 MW)
10	<b>Hydroelectric Project Status</b>	Completed
11	<b>Purpose</b>	Hydroelectric
12	<b>Owner</b>	AHPCL
13	<b>Owner Name</b>	AHPCL
14	<b>Latitude</b>	30°13'50.88"N
15	<b>Longitude</b>	78°47'28.32"E

<b>Salient Features of Pashulok Barrage</b>		
	<b>Attribute</b>	<b>Value</b>
1	Name of Barrage/ Weir/ Anicut	RishiKesh Barrage
2	Name of Barrage/ Weir/ Anicut Alias	Pashulok Barrage
3	River	Ganga
4	Basin	Ganga
5	Nearest City	Dehra Dun
6	District	Dehradun
7	State	Uttarakhand
8	Status	Completed
9	Year of Completion (YYYY)	1980
10	Barrage/ Weir/ Anicut as per Parliamentary Constituency	Hardwar
11	Seismic Zone	Seismic Zone-IV
12	Length of Barrage & Anicut (m)	312
13	No. of Bays	11
14	Width of Bay (m)	18
15	Crest Level of Spillway (m)	325.5
16	Pond Level (m)	337
17	Design Flood Discharge (cumec)	13200
18	Means for Dissipating Energy (Hydraulic)	Stilling Basin with baffle blocks
19	Sediment Excluding Devices	Silt excluder tunnel
20	Type of Spillway Gate	Vertical Lift
21	No. of Spillway Gates	11
22	Size of Spillway Gates (m x m)	18x8.5
23	No. of Under Sluice Bay	4
24	Size of Under Sluice Bay (m x m)	18
25	No. of Under Sluice Gate	4
26	Width of Head Regulators	11
27	Latitude	30° 4'27.12"N
28	Longitude	78°17'17.88"E

<b>Salient Features of Bhimgoda Barrage</b>		
	<b>Attribute</b>	<b>Value</b>
1	Name of Barrage/ Weir/ Anicut	Bhimgoda Barrage
2	River	Ganga
3	Basin	Ganga
4	District	Hardwar
5	State	Uttarakhand
6	Status	Completed
7	Year of Commencement (YYYY)	1982
8	Year of Completion (YYYY)	1986
9	Barrage/ Weir/ Anicut as per Parliamentary Constituency	Hardwar
10	Seismic Zone	Seismic Zone-IV
11	Width of River (m)	675
12	Length of Barrage & Anicut (m)	453.5
13	No. of Bays	15
14	Width of Bay (m)	18
15	Pond Level (m)	293.7
16	Highest Flood Level (m)	296.3
17	Design Flood Discharge (cumec)	193000
18	Means for Dissipating Energy (Hydraulic)	BASIN BLOCKS AND DENTATED SILS
19	Sediment Excluding Devices	SILT EXCLUDER AND SILT EJECTOR
20	Type of Spillway Gate	Vertical Lift
21	No. of Spillway Gates	15
22	Size of Spillway Gates (m x m)	18x7.8
23	No. of Under Sluice Bay	7
24	Size of Under Sluice Bay (m x m)	18
25	No. of Under Sluice Gate	7
26	Size of Under Sluice Gate (m x m)	18x8.4
27	Type of Under Sluice Gate	VL
28	Orientation of Head Regulator with respect to Barrage axis (Angular Unit)	107
30	Maximum Discharge of Canal	164 CUMEC LEFT AND 410 CUMEC RIGHT
31	Latitude	29°57'22.68"N
32	Longitude	78°10'49.44"E

<b>Salient Features of Bijnor Barrage</b>		
	<b>Attribute</b>	<b>Value</b>
1	<b>Name of Barrage/ Weir/ Anicut</b>	Madhya Ganga Barrage (Chaudhary Charan Singh Barrage)
2	<b>River</b>	Ganga
3	<b>Basin</b>	Ganga
4	<b>Nearest City</b>	Jansath
5	<b>District</b>	Muzaffarnagar
6	<b>State</b>	Uttar Pradesh
7	<b>Status</b>	Completed
8	<b>Year of Commencement (YYYY)</b>	1978
9	<b>Seismic Zone</b>	Seismic Zone-IV
10	<b>Length of Barrage &amp; Anicut (m)</b>	621
11	<b>No. of Bays</b>	22
12	<b>Width of Bay (m)</b>	18
13	<b>Pond Level (m)</b>	221.8
14	<b>Design Flood Discharge (cumec)</b>	17600
15		
16	<b>No. of Under Sluice Bay</b>	<b>6</b>
17	<b>Size of Under Sluice Bay (m x m)</b>	18
18	<b>Size of Under Sluice Gate (m x m)</b>	18x7.5
19	<b>Latitude</b>	29°22'24.72"N
20	<b>Longitude</b>	78° 2'25.60"E

### Data Transmission status Matrix

S.No.	Project Name	01.10.2020	02.10.2020	03.10.2020	04.10.2020	05.10.2020	06.10.2020	07.10.2020
1	Maneri Bhali-1	A	A	A	D	A	A	A
2	Maneri Bhali-2	B	A	D	D	A	A	A
3	Koteshwar Dam	D	D	D	D	A	B	A
4	Tehri Dam	D	D	D	D	A	B	A
5	Bhimgoda Barrage	B	A	B	A	A	A	A
6	Vishnuparayag	B	A	B	A	A	A	A
7	Bijnor Barrage	A	B	B	A	B	B	B
8	Pashulok Barrage	A	A	B	D	A	A	A
9	GVK Srinagar	B	A	D	D	A	A	B
10	Narora Barrage	A	A	A	A	A	A	A
11	Kanpur Barrage	D	D	D	D	D	D	D

A	Hourly flow data received timely
B	Hourly flow data received late
C	Data received but not in desired format
D	No data received















24.12.2020	25.12.2020	26.12.2020	27.12.2020	28.12.2020	29.12.2020	30.12.2020	31.12.2020
A	A	A	A	A	A	A	A
A	A	A	A	A	A	A	A
B	B	B	B	B	B	B	A
B	B	B	B	B	B	B	A
B	A	B	B	A	D	A	A
A	A	B	A	A	A	A	A
B	A	B	B	B	B	D	A
A	A	A	A	A	A	A	A
A	A	B	A	A	B	A	A
A	A	A	A	A	A	A	A
D	D	D	D	D	D	D	D

**IN THE HIGH COURT OF UTTARAKHAND AT NAINITAL**

Stay application CLMA No.16942 of 2019

In

Writ Petition (M/S) No.3889 of 2019

Alaknanda Hydro Power Company Ltd.

.....Petitioner

versus

State of Uttarakhand & Ors.

....Respondents

Mr. V.K. Kohli and Mr. D.S. Patti, Senior Advocates assisted by Mr. Dharmendra Barthwal, Advocate for the petitioner  
Mr. Rakesh Thapliyal, Senior Advocate/Assistant S.O along with Mr. Sanjay Bhatt, Standing Counsel for Union of India/respondent no.1  
Mr. N.P. Sah, Standing Counsel for State of Uttarakhand

**Hon'ble Lok Pal Singh, J.**

Petitioner has approached this Court seeking the following relief:-

i) Issue a writ, order or direction in the nature of certiorari quashing the impugned order bearing S.O. no.3286(E) dated 14.09.2019 issued by respondent no.1 (contained as Annexure no.1 to this writ petition).

2. By means of impugned order dated 14.09.2019, the respondent no.1, while invoking power conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 read with sub-paragraph (3) of paragraph 39 and item (h) of sub-paragraph (2) of paragraph 41 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, has amended the earlier order number S.O. 5195 (E) dated 09.10.2018, and in the said order, in paragraph no.2, in sub-paragraph III, in item 9(ii) for the words

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“within a period of three years from the date of issue of this order”, the words, letters and figures “before 15 December, 2019” has been substituted.

3. At this juncture, Item (ii) of sub-clause III of Order no.S.O.5195 (E) dated 09.10.2018 would be relevant, which is reproduced as under:-

*(ii) the existing projects, which currently do not meet the norms of these environmental flows, shall comply and ensure that the desired environmental flow norms and complied within a period of three years from the date of issue of this order.*

4. A perusal of earlier order dated 09.10.2018 and the impugned order dated 14.09.2019 would reveal that the time frame fixed for compliance as per the earlier Order S.O. no.5195 (E) dated 09.10.2018 has now been reduced from three years i.e. 08.10.2020 to 14.12.2019 for complying with the minimum environmental flows.

5. Mr. V.K. Kohli, learned Senior Counsel would submit that the period has been reduced from 08.10.2021 to 14.12.2019 and the petitioner has been compelled to release more water instead of 15%. He would supply a copy of judgment dated 11.06.2018 rendered by the Division Bench of this Court in *WPPIL No.116 of 2015 Himadari Jan Kalyan Sansthan vs. State of Uttarakhand and others* (in which I was also a member), wherein while deciding the writ petition, the Division Bench has issued certain mandatory directions, clause C whereof is reproduced hereunder:-

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C. The State authorities and private operators are directed to ensure minimum 15% flow of water immediately downstream of the weir/barrage/dam for downstream requirement of the riparian owners.

6. Learned Senior Counsel appearing for the petitioner would then submit that the judgment dated 11.06.2018 has not been challenged in any court of law and has attained finality. On the other hand, Mr. Rakesh Thapliyal, learned Assistant Solicitor General would submit that he has no information as to whether judgment dated 11.06.2018 has been challenged or not.

7. It transpires from the perusal of the impugned order that the impugned order has been passed by the authorities keeping into mind that the time period of three years allowed to the existing projects to ensure proper compliance of the mandated environmental flows specified in the said order, is excessive and not necessary. While reducing the time period to 14.12.2019 by the impugned order, although it has been observed that the time period of three years granted vide order dated 08.10.2018 is excessive and unnecessary, but the fact of the matter is that the same has been reduced without affording any opportunity of hearing to the petitioner.

8. Mr. Rakesh Thapliyal, learned Assistant Solicitor General would submit that the impugned order is general in nature. He would submit that the petitioner has approached this Court belatedly and is therefore not entitled for any protection at this stage. He makes a

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request to the Court that the matter be posted for 02.01.2020 so that he may get appropriate instructions.

9. On a query by the Court as to whether by 02.01.2020 the respondent no.1 will not implement the impugned order, Mr. Rakesh Thapliyal, learned Assistant Solicitor General showed his inability to give any statement in this regard.

10. Submission made by Mr. Rakesh Thapliyal, learned Assistant S.G. that the petitioner has filed the writ petition belatedly is unacceptable.

11. Having heard learned counsel for the parties and after perusal of the orders dated 08.10.2018 and 14.09.2019 and other material brought on record, it is directed that, till the next date of listing, impugned order dated 14.09.2019 shall be kept in abeyance, *qua* the petitioner only. (Stay application CLMA No.16942 of 2019 is disposed of).

12. Let counter affidavit be filed by the respondents positively by 02.01.2020.

13. List on 02.01.2020.

14. Let a certified copy of this order be issued to learned counsel for the parties today itself on payment of usual charges.

(Lok Pal Singh, J.)  
20.12.2019

यू. पी. सिंह

U.P. SINGH

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भारत सरकार

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जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
श्रम शक्ति भवन  
राफी मार्ग, नई दिल्ली-110 001

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
SHRAM SHAKTI BHAWAN  
RAFI MARG, NEW DELHI-110 001  
<http://www.mowr.gov.in>

D.O. No. Legal/OA673/2018/NMCG/2019 (Part File)

18<sup>th</sup> January, 2021.Dear *Deepakji*,

This is in reference to the ongoing matter OA No. 673 of 2018 in Hon'ble NGT pertaining to the pollution abatement in the 351 polluted river stretches identified by CPCB. Based on the review meetings held at my level and the Monthly Progress Reports (MPRs) received from the State in the matter, I would like to highlight a few points requiring immediate attention:

1. The total urban population in Bihar, as mentioned in the MPR, is 1,17,58,016 and accordingly the sewage generation would be around 1100 MLD and not 651 MLD as reported in the MPR. Rather 651 MLD could be the sewage generated along the polluted river stretches only. This needs to be reviewed and reported in the next MPR.
2. In polluted river stretches other than River Ganga, DPRs are yet to be sanctioned and funds to be tied up (namely for towns like Raxaul, Jogbani, Harinagar, Narkatiaganj) by State Government.
3. Out of 4 remaining towns along Ganga, DPRs have been received for 3, namely Dighwara, Manihari and Teghra in December 2020 for FSSM scheme. Necessary review in NMCG and through TPA (CSE) is in process. DPR for I&D and STP scheme Jamalpur is awaited.
4. The NIT for Buxar has been published, the bidding for the scheme need to be monitored closely and need to be awarded within next 3 months.
5. It has been mentioned that UD&HD has issued work order dated 24.09.2020 to the successful bidder for the in-situ bioremediation of drains joining Ganga and other polluted rivers for 89 drains. A list of the drains considered for the bioremediation work may be provided in the next MPR along with drain wise stretches allotted to the concerned contractor. The technology used and results of intervention may also be shared.
6. The data captured in Annexure-I, in MPR to be rectified. At present it has been shown that as against the sewage generation of 651 MLD, the present capacity is NIL. This is not a correct statement. As per record available with NMCG, the existing installed STP capacity in Bihar is 90 MLD (Beur STP-20 MLD, Saidpur STP-45 MLD and Pahari STP-25 MLD) and newly constructed STP of 140 MLD (Beur -43 MLD, Saidpur-60 MLD and Karmalichak-37 MLD). Similarly number of STPs in Bihar has been mentioned as NIL. This needs to be corrected.

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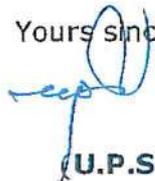
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-2-

7. The Land NOC is still pending for the following schemes which requires immediate solution for timely implementation of projects namely:
- Land NOC for STP and IPS for the Maner I&D and STP scheme is pending;
  - Land NOC for the 2 IPS land in Bakhtiyarpur is pending, NOC for STP land received only on 2.12.2020;
  - Land NOC for the IPS-1 in Kankarbagh and IPS-B in Digha is pending
  - Land NOC for the Begusarai STP is cleared, however compensation issue to be resolved so that work can start at site.
8. Permission is pending from RCD, NHAI and local authorities for various projects. Details of status of the NOC receipt may be made part of next MPR:
- RCD permission is pending for 39km and NHAI permission is pending for 5.62 km for projects in Patna.
  - For sewerage projects outside Patna, RCD permission is pending for 30.22 km, from NHAI-8.66km (mainly in Naugachia, Begusarai and Chhapra) and Rly crossing permission in Mokama, Begusarai and Sonepur.
9. The tendering for the schemes like Munger, Hajipur, Barahiya, Kahalgaon and Khagaria has been pending for a long. In many of these cases, the guidelines and/or directions of NMCG have not been adhered by State authorities, which has led to inordinate delays in finalization of procurement. These schemes along with Buxar sewerage network and STP need to be awarded without further delay. The concerned officials sitting over the directions/ guidelines of NMCG needs to be directed or else identified so that seamless procurement procedures are implemented without further delays.

I would therefore request your intervention for ensuring necessary action on the decisions taken in the eight meetings at the Central Level, issues highlighted above and directions of Hon'ble NGT vide order dated 21<sup>st</sup> September 2020.

With regards,

Yours sincerely,  
  
(U.P.Singh)

Shri Deepak Kumar,  
Chief Secretary,  
Government of Bihar,  
Main Secretariat, Patna - 800015.

यू. पी. सिंह

U.P. SINGH

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<http://www.mowr.gov.in>

DO. No. Legal/OA/673/2018/NMCG/2019

18<sup>th</sup> January 2021.

Dear

Rajendra,

This is in continuation to my earlier DO letter No. Legal/OA/673/ 2018/NMCG/2019 dated 2<sup>nd</sup> July 2020 and decisions taken in subsequent CMC meetings in the matter OA No.673 of 2018 pertaining to pollution abatement of 351 polluted river stretches (PRS) identified in the country by CPCB.

2. Based on the above review meetings and in addition to the observation in my above referred letter, I would like to appreciate the progress made in compilation of the baseline information and highlight the following specific points for consideration emerging from the review meetings and monthly progress reports:

- (i) It was informed that as per September 2020 monthly progress report, 9 STPs out of 32 STPs were expected to be completed by December 2020. However, construction for only 1 STP at Firozabad has been completed and is under trial run. Efforts should be made to complete remaining 8 STPs at the earliest and other 23 STPs as per indicated timelines.
- (ii) LoA for project at Lucknow was issued in September 2020 but the same has run into legal issues. Land issue for Moradabad project is pending for long. The issue for these projects need to be resolved at the earliest.
- (iii) Similarly, for Farrukhabad project, in spite NOC being given by NMCG, the LoA has not yet been issued to the successful Concessionaire. The LoA may be issued at the earliest.
- (iv) In addition to suboptimal capacity utilization, poor operation and maintenance of the created sewage and industrial effluent treatment infrastructure also appears to be a critical issue of concern evident from the fact that 19 of the 101 STPs are non-complying with prescribed standards apart from 5 non-operational STPs. Action plan for making these STPs compliant needs to be drawn along with timelines. Officials responsible for maintenance of these infrastructures need to be made accountable.
- (v) It appears that there is no progress since September 2020 for 4 projects at Balia, Pratapgarh, Jhansi & Kanpur (Baniyapuwa). Efforts should be made to expedite the progress and complete the projects as per the timelines.

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- (vi) Capacity utilisation of SWM processing plants needs to be improved. The SWM processing plants at Jaunpur & Fatehpur scheduled for completion by October 2020 have not yet been operational. In addition, there are land issues for 8 SWM plants at Bareilly, Firozabad, Loni, Nazibabad, Bhadoi, Basti, Gorakhpur & Akbarpur which needs to be resolved at the earliest.
- (vii) The State need to provide STP/ CETP and SWM plant wise monthly incremental progress on projects construction status. In addition, developments in tendering status, DPR status, issues resolved etc. may be indicated in the monthly progress report.
- (viii) It has been learnt that Garhmukteshwar STPs constructed under Namami Gange Programme are not operational from last 3 months due to settlement of trunk sewers and choking of network. The issue need to be examined and resolved as soon as possible to ensure no untreated wastewater is discharged into river Ganga.
- (ix) Directions issued by Director General, NMCG in respect of non-operational or dysfunctional STPs at Ghaziabad, Noida and Greater Noida needs to be implemented and compliance reported in MPRs.
3. In view of the above, I would request your personal intervention in the matter for ensuring necessary actions on the decisions taken in the meetings at the Central Level and the issues highlighted above.

With regards,

Yours sincerely,

  
(U.P.Singh)

Shri R.K. Tiwari  
Chief Secretary,  
Government of Uttar Pradesh,  
Secretariat, Lucknow

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D.O.No.Legal/OA673/2018/NMCG/2019 (Part File)

18<sup>th</sup> January, 2021.

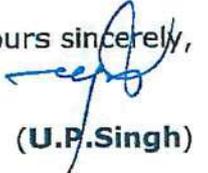
Dear *Sukhdev,*

This is in reference to the ongoing matter OA No. 673 of 2018 in Hon'ble NGT pertaining to the pollution abatement in the 351 polluted river stretches identified by CPCB. Based on the review meetings held at my level and the Monthly Progress Reports (MPRs) received from the State in the matter, I would like to highlight a few points requiring immediate attention:

1. The total urban population in Jharkhand is about 79,33,061 which corresponds to sewage generation of around 700 MLD (approx.), against this State has reported sewage generation of 452 MLD in the MPR, this needs to be revisited and reviewed.
2. Total GAP in treatment capacity remains 504 MLD. Out of this in the CMC meeting dated 5.1.2021, it has been mentioned that 331 MLD STP is proposed. A FSTP is also working at Chas ULB.
3. Earlier, 232 MLD of STP was proposed in Ranchi, out of this only 63 MLD (10+16+37) is reported to be created. Clarity may be given on creation of the remaining STP capacities.
4. Funding for I&D and STP scheme in Dhanbad and Ramgarh, is yet to be firmed up.
5. State may ensure timely submission of the MPR as the MPR for November & December was submitted after the CMC meeting held on 5<sup>th</sup> January 2021.

I would, therefore, request your intervention for ensuring necessary action on the decisions taken in the eight meetings at the Central Level, issues highlighted above and directions of Hon'ble NGT vide order dated 21<sup>st</sup> September 2020.

With regards,

Yours sincerely,  
  
(U.P.Singh)

Shri Sukhdev Singh  
Chief Secretary,  
Government of Jharkhand,  
1<sup>st</sup> Floor, Project Building,  
Dhurwa, Ranchi-834004

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<http://www.mowr.gov.in>  
 21/08/2020

D.O. No. L-25012(11)/2/2020/NMCG/

Dear *Rajiv*,

This has reference to the order dated 15.08.2020 passed by the Hon'ble NGT for the hearing held on 13.08.2020 in the matter O.A. No. 200 of 2014 – M.C. Mehta Vs Union of India &Ors. that relates to the monitoring of the compliance of the orders/directions dated 10.12.2015, 13.07.2017 and 18.12.2019 on prevention and control of pollution in river Ganga and allied matters.

2. Hon'ble NGT has considered the 2<sup>nd</sup> Quarterly Report(s) submitted by the NMCG and concerned State Governments in the light of the orders passed by the Hon'ble Supreme Court, the observations of the NGT in other relatable pollution matters, seized before the NGT involving solid waste management, pollution in other rivers stretches, levying of environmental compensation etc. Hon'ble Tribunal made serious observations that it is neither clear whether monitoring at the level of Chief Secretaries is taking place in the State of Bihar, Jharkhand and West Bengal nor has there been any appearance before the NGT by these States to verify the information.

3. Further, NGT observed that as the work in Jharkhand, Bihar and West Bengal has not picked up so far, the Chief Secretaries of the said States should remain personally present on next date of hearing on 08.02.2021 in the matter, by way of video conferencing.

4. I write this to underscore the seriousness of the issue and request compliance with point no 3 above as well as to ensure regular and frequent monitoring of the status of compliance of NGT's directions/ orders with concerned State departments along with submission of the minutes of the meetings convened, to NGT and NMCG. It is also requested to consider taking action against the concerned officials for failing to ensure appearance before the Hon'ble NGT on behalf of the State Government on scheduled date of hearing i.e. 13.08.2020, and an action taken report may be submitted within fifteen (15) days of receipt of this letter.

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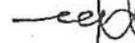
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5. Further, Hon'ble NGT has directed the NMCG and Ministry of Jal Shakti to convene joint meeting of the Chief Secretaries of the concerned States, under my chairmanship, to focus on action points for abatement of pollution in river bodies. The proposed date and time for the said meeting through video conferencing shall be intimated shortly. You are kindly requested to compile and convey your inputs for said joint meeting for holding effective interaction and discussions in the matter.

With regards,

Encl.: As above

Yours sincerely,



(U.P. Singh)

Shri Rajiva Sinha,  
Chief Secretary,  
Government of West Bengal,  
'NABANNA' HRBC Building,  
325, Sarat Chatterjee Road,  
HOWRAH - 711 102

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3. Further, NGT observed that as the work in Jharkhand, Bihar and West Bengal has not picked up so far, the Chief Secretaries of the said States should remain personally present on next date of hearing on 08.02.2021 in the matter, by way of video conferencing.

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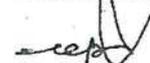
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5. Further, Hon'ble NGT has directed the NMCG and Ministry of Jal Shakti to convene joint meeting of the Chief Secretaries of the concerned States, under my chairmanship, to focus on action points for abatement of pollution in river bodies. The proposed date and time for the said meeting through video conferencing shall be intimated shortly. You are kindly requested to compile and convey your inputs for said joint meeting for holding effective interaction and discussions in the matter.

With regards,

Encl.: As above

Yours sincerely,



(J.P. Singh)

Shri Sukhdev Singh,  
Chief Secretary,  
Government of Jharkhand,  
Nepal House,  
Ranchi – 834 002.

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D.O. No. L-25012(11)/2/2020/NMCG/

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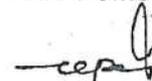
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With regards,

Encl.: As above

Yours sincerely,



(U.P. Singh)

Shri Deepak Kumar,  
Chief Secretary,  
Government of Bihar,  
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Patna.

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 श्रम शक्ति भवन  
 रफी मार्ग, नई दिल्ली-110 001  
 GOVERNMENT OF INDIA  
 MINISTRY OF JAL SHAKTI  
 DEPARTMENT OF WATER RESOURCES,  
 RIVER DEVELOPMENT & GANGA REJUVENATION  
 SHRAM SHAKTI BHAWAN  
 RAFI MARG, NEW DELHI-110 001  
<http://www.mowr.gov.in>

D.O. No. L-25012(11)/2/2020/NMCG/

August 21<sup>st</sup>, 2020

Dear *Om Prakash,*

This has reference to the order dated 15.08.2020 passed by the Hon'ble NGT for the hearing held on 13.08.2020 in the matter O.A. No. 200 of 2014 – M.C. Mehta Vs Union of India & Ors that relates to the monitoring of the compliance of the orders/ directions dated 10.12.2015, 13.07.2017 and 18.12.2019 on prevention and control of pollution in river Ganga and allied matters.

2. Hon'ble NGT has considered the 2<sup>nd</sup> Quarterly Report(s) submitted by the NMCG and concerned State Governments in the light of the orders passed by the Hon'ble Supreme Court, the observations of the NGT in other relatable pollution matters, seized before the NGT involving solid waste management, pollution in other rivers stretches, levying of environmental compensation etc. as well as the reports submitted by the Oversight Committee constituted in the matter. Hon'ble Tribunal has taken on record the submission of the Oversight Committee that regular monthly meetings at the level of Chief Secretaries are not being conducted by the State Governments.

3. Hon'ble NGT observed that, further steps in the light of earlier orders of the NGT, including the order dated 18.12.2019, need to be taken, including monitoring at the level of Chief Secretaries of the States periodically. This is particularly of importance for considering vital issues like pooling of human resources and sharing best practices for rejuvenation of Ganga, for preventing discharge of sewage and other pollutants directly or in its tributaries or drains connected thereto. Project of making Ganga pollution free needs serious attention by all States at highest levels. There is need to take a holistic approach of treating river Ganga and its ecosystem as a single entity, which requires pooling of fiscal resources by different stakeholders. This underscores the need for rigorous planning at the highest level of monitoring for meaningful enforcement of the Rule of Law for protection of environment and public health and also for the rejuvenation of river Ganga.

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4. I write this to emphasize the seriousness of the matter and request you to ensure regular and frequent monitoring of the status of compliance of NGT's directions/ orders by concerned State departments, along with submission of the minutes of the meetings convened to NGT and NMCG.

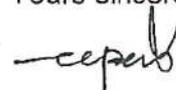
5. Further, Hon'ble NGT has directed the NMCG and Ministry of Jal Shakti to convene joint meeting of the Chief Secretaries of the concerned States under my chairmanship, to focus on action points for abatement of pollution in river bodies. The proposed date and time for the said meeting through video conferencing shall be intimated shortly. You are requested to compile and convey your inputs for said joint meeting for holding effective interaction and discussion in the matter.

With regards,

Encl.: As above

**Shri Om Prakash,**  
Chief Secretary,  
Government of Uttarakhand  
Dehradun

Yours sincerely,



(U.P. Singh)

यू. पी. सिंह, आई. ए. एस

U.P. SINGH, IAS

सचिव

SECRETARY

Tel. : 23710305

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E-mail : secy-mowr@nic.in



सत्यमेव जयते

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
श्रम शक्ति भवन  
रफी मार्ग, नई दिल्ली-110 001  
GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES,  
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SHRAM SHAKTI BHAWAN  
RAFI MARG, NEW DELHI-110 001  
<http://www.mowr.gov.in>

D.O. No. L-25012(11)/2/2020/NMCG/

August 21<sup>st</sup>, 2020

Dear *Rajendra*,

This has reference to the order dated 15.08.2020 passed by the Hon'ble NGT for the hearing held on 13.08.2020 in the matter O.A. No. 200 of 2014 – M.C. Mehta Vs Union of India & Ors that relates to the monitoring of the compliance of the orders/ directions dated 10.12.2015, 13.07.2017 and 18.12.2019 on prevention and control of pollution in river Ganga and allied matters.

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Contd..2/-

:2:

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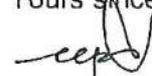
5. Further, Hon'ble NGT has directed the NMCG and Ministry of Jal Shakti to convene joint meeting of the Chief Secretaries of the concerned States under my chairmanship, to focus on action points for abatement of pollution in river bodies. The proposed date and time for the said meeting through video conferencing shall be intimated shortly. You are requested to compile and convey your inputs for said joint meeting for holding effective interaction and discussion in the matter.

With regards,

Encl.: As above

**Shri Rajendra Kumar Tiwari,**  
Chief Secretary,  
Government of U.P.  
Lucknow

Yours sincerely,



(U.P. Singh)



F. No.: TE-16016/5/ 2018- TECH-4 NMCG-part (1)

Dated 29<sup>th</sup> October, 2020

1. Chief Secretary,  
Govt. of Uttar Pradesh  
Lucknow
2. Member Secretary,  
Uttar Pradesh pollution Control Board  
Building No. TC-12V, Vibhuti Khand,  
Gomti Nagar, Lucknow - 226010

**Sub.: Directions under Section 5 of the Environment (Protection) Act, 1986 regarding non-functional/non-compliant/under-utilized STPs in Gautam Buddha Nagar and Ghaziabad districts of Uttar Pradesh**

WHEREAS, National Mission for Clean Ganga (NMCG) has been constituted as an authority vide Government of India Notification No. S.O. 3187(E) dated 7<sup>th</sup> October, 2016 under the provisions of the Environment (Protection) Act, 1986 to exercise powers and discharge functions conferred under the said notification for abatement of pollution and rejuvenation, protection and management of the River Ganga and its tributaries; and

WHEREAS, para 39 of the Notification provides function of the NMCG and amongst others, clause (c) of the said para provides that NMCG shall identify or cause to be identified the specific threats to the River Ganga and its tributaries in areas abutting River Ganga and its tributaries, including the remedial actions to be taken for rejuvenation and protection of River Ganga and its tributaries; and

WHEREAS, para 41(2) & (3) of the Notification empowers NMCG to direct any person, authority, Board or Corporation to take such measures which may be necessary for prevention, control and abatement of pollution, rejuvenation, protection and management of the River Ganga and its tributaries; and

WHEREAS, the Central Government has notified the general discharge standards of environmental pollutants from various sources including municipal wastewater under the Environment (Protection) Act, 1986 and the rule framed there under (schedule VI); and

WHEREAS, amongst others, under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs), constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to plan a comprehensive programme for prevention, control or abatement of pollution of water bodies in the State and to secure the execution thereof; and

WHEREAS, during a surprise inspection on 06<sup>th</sup> August 2020 of 14 STPs located in Ghaziabad and Gautam Buddha Nagar, Uttar Pradesh for their performance evaluation and monitoring in respect of notified discharge standard, it has been found that 10 STPs at Ghaziabad and Gautam Buddha Nagar were found to be non-compliant to stipulated discharge standards. All 14 STPs were found running below the designed capacity and 4 STPs were operating without consent to operate (CTO) for not less than last two years (since 3<sup>th</sup> – 4<sup>th</sup> October 2018 when last joint inspection was carried out by NMCG and UPPCB Officials). The Status Statement of STPs is enclosed at **Annexure**.

WHEREAS, it has been reported that 371MLD of untreated/partially treated sewage is being discharged directly into the river Hindon and thereby into the river Yamuna, due to improper functioning and/or under-utilization of the STPs in Ghaziabad and Gautam Buddha Nagar, Uttar Pradesh; and

WHEREAS, Hon'ble NGT is seized of the issues related to the pollution caused into the rivers Hindon and Yamuna due to non-functional/non-compliant STPs in the catchment of area of Hindon, in the matter of O. A. No. 648/2019 - M/s. Hindon River Resorts Pvt. Ltd. & Anr. Vs. Ghaziabad Development Authority & Ors. Vide order dated 02.01.2020 Hon'ble NGT inter-alia directed the Govt. of U.P. to take appropriate action against the erring officers and remedial action for preventing untreated sewage being discharged directly into the Hindon river system, in violation of the mandate of the law.

AND NOW, THEREFORE, in view of the above and in exercise of powers conferred to NMCG under the Notification, following directions under Section 5 of the Environment (Protection) Act, 1986, are issued for compliance:-

- i. Take effective and immediate action under law against the Owner/Operator/Occupier of defaulter STPs and erring officials/ Departments/Institutions including assigning of liability to prevent such default in future.
- ii. State Government of U.P. shall direct the district administration of Ghaziabad and Gautam Buddha Nagar districts to register police complaint against erring officials/ Departments/Institutions under Sections 277, 290, 425, 426 and 511 of the I.P.C. for polluting the Hindon and Yamuna Rivers by discharging untreated sewage into them.
- iii. A complaint must also be registered against the Owner/Operator/Occupier of defaulter STPs by UPPCB under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 apart from levying and recovery of environmental compensation.
- iv. State Government of U.P. shall ensure strict vigilance on performance of the STPs by conducting surprise inspections through team of enforcement agencies and monitoring of efficacy and efficiency of the STPs through regular water quality assessments.
- v. An Action Taken Report must be submitted to NMCG within **one week** from the date of receipt of the aforesaid directions.



(Rajiv Ranjan Mishra)  
Director General

Copy to:

1. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi – 110032

Copy for information to:

1. PPS to Secretary, Dept. of Water Resources, River Development & Ganga Rejuvenation (DWR, RD & GR), Ministry of Jal Shakti, Shram Shakti Bhawan (SSB)
2. PS to ED (Projects/ Finance/ Technical), NMCG

Status Statement

S. No.	Name of STP	Designed Capacity (MLD)	Utilised Capacity (MLD)	Agency for O&M of STP	Sub-Contract	Compliance Status under Sec. 5 of the E(P) Act 1986		Measures to be taken based on the observations
						Complying / Not Complying	Reason for non-compliance	
1	Govindpuram, Ghaziabad	56 MLD STP (SBR Based)	15 MLD	Ghaziabad Development Authority	M/s- VibhorVhaibhav Infra Private Limited.	Not Complying	<ul style="list-style-type: none"> <li>Fecal Coliform <math>22 \times 10^4</math> MPN/100 ml (NGT order dated 30<sup>th</sup> April 2019 FC &lt; 230 MPN/100 ml) and MOEF Notification 2017 FC &lt; 1000 MPN/100 ml)</li> </ul>	1. Valid Consent to Operate (CTO) under Water (Prevention and Control of Pollution) Act (1974) Air (Prevention and Control of Pollution Act (1981) to be obtained from SPCB and copy of the same to be provided to NMCG.
2	Dudahadia Vijay Nagar, Ghaziabad	56 MLD STP, SBR Tech based,	50 MLD	Uttar-Pradesh Jal Nigam	M/s- VA Tech Wabag	Not Complying	<ul style="list-style-type: none"> <li>BOD 36.0 mg/l (norm 30 mg/liter , TSS 275 mg/l (norm 100 mg/liter)</li> <li>Fecal Coliform <math>33 \times 10^5</math> MPN/100 ml (NGT order dated 30<sup>th</sup> April 2019 FC &lt; 230 MPN/100 ml) and MOEF Notification 2017 FC &lt; 1000 MPN/100 ml)</li> <li>Plant operating without Consent to Operate (CTO) under Water and Air Acts</li> </ul>	2. Due to high coliform levels obtained at STP outlet, effluent quality w.r.t. TC/FC needs improvement, keeping into consideration the new STP norms. 3. The plant shall always ensure quality of the treated effluent within prescribed norms with respect to BOD, COD, TSS and TC/FC. 4. Provision for V-notch at STP outlet as a standby arrangement may serve in avoiding under estimation of quantification of effluent flowrate in case flowmeter is not working
3	ShaktiKhandIndirapuram Ghaziabad	56 MLD STP-SBR Based	50 MLD	Ghaziabad Development Authority	M/s- Techno Craft Solutions	Not Complying	<ul style="list-style-type: none"> <li>Fecal Coliform <math>11 \times 10^4</math> MPN/100 ml (NGT order dated 30<sup>th</sup> April 2019 FC &lt; 230 MPN/100 ml) and MOEF Notification 2017 FC &lt; 1000 MPN/100 ml)</li> </ul>	5. The decanted sludge is dumped inside the STP premises from where dry sludge is to be taken by concerned Authority for final disposal however, no sludge record was maintained. Fresh Sludge not found at sludge disposal site though large quantity of old sludge is leftover there.
4	IndirapuramGhaziabad	74 MLD STP-SBR Technology	30 MLD	Uttar-Pradesh Jal Nigam	M/s- VA Tech Wabag	Not Complying	<ul style="list-style-type: none"> <li>BOD 35.0 mg/l (norm 30 mg/liter</li> <li>Fecal Coliform <math>13 \times 10^5</math> MPN/100 ml (NGT order dated 30<sup>th</sup> April 2019 FC &lt; 230 MPN/100 ml) and MOEF Notification 2017 FC &lt; 1000 MPN/100 ml)</li> <li>Plant operating without Consent to Operate (CTO) under Water and Air Acts</li> </ul>	6. C-Tech basins when non-function/not in use due to low influent/inflow should be completely emptied of rain-

5	SEC.-123 Noida, Gautam Buddha Nagar	35 MLD STP (SBR)	34 MLD	NOIDA Authority	M/s- HNB Engineers PVT. LTD.	Not Complying	<ul style="list-style-type: none"> <li>Fecal Coliform <math>40 \times 10^{23}</math> MPN/100 ml (NGT order dated 30<sup>th</sup> April 2019 FC &lt; 230 MPN/100 ml) and MOEF Notification 2017 FC &lt; 1000 MPN/100 ml)</li> </ul>	<p>water, wastewater and sludge.</p> <p>7. The plant shall get both influent as well as effluent discharge quality and MLSS &amp; MLVSS levels including TC/FC examined on monthly basis in a lab recognized under section 5 of the E(P)A 1986.</p> <p>8. The 56 MLD STP at Vijay Nagar shall keep proper and regular record of its daily sludge generation. Availability of insufficient quantity of fresh / dry sludge at sludge disposal site inside the premises in contrast with expected daily sludge generation based on BOD and TSS load vis. a vis. supply record maintained points towards the possibility for bypass of the sewage without undergoing biological stabilization in the C-Tech Basin.</p> <p>9. Supervisory Control and Data Acquisition (SCADA) system and DO cum Temperature Analyzers provided at each SBR Tank to be kept on working condition for record of on-spot data from the display system.</p> <p>10. DO cum Temperature Analyser, Hydrostatic Flow Meter and SCADA system to be kept in working condition.</p> <p>11. The unit should maintain its MLSS of aeration tank to achieve efficiently its biological treatments. Problem associated with STP in achieving the required MLSS and MLVSS levels for proper biological treatment in SBR basin needs to be fixed.</p> <p>12. The plant shall always ensure the scientific way of disposal for its sludge and grit.</p> <p>13. Provision of flow measurement to be provided at MPS,</p>
6	SEC.-168 Noida, Gautam Buddha Nagar	50 MLD STP (SBR)	35 MLD	NOIDA Authority	M/s- HNB Engineers PVT. LTD.	Not Complying	<ul style="list-style-type: none"> <li>Fecal Coliform <math>24 \times 10^6</math> MPN/100 ml (NGT order dated 30<sup>th</sup> April 2019 FC &lt; 230 MPN/100 ml) and MOEF Notification 2017 FC &lt; 1000 MPN/100 ml)</li> </ul>	
7	Kasna Road Gr Noida, Gautam Buddha Nagar	137 MLD STP (SBR)	44 MLD	Greater Noida Authority	HNB Engineers PVT. LTD.	Not Complying	<ul style="list-style-type: none"> <li>Fecal Coliform <math>35 \times 10^4</math> MPN/100 ml (NGT order dated 30<sup>th</sup> April 2019 FC &lt; 230 MPN/100 ml) and MOEF Notification 2017 FC &lt; 1000 MPN/100 ml)</li> </ul>	
8	Eco Tech III, Gr Noida, Gautam Buddha Nagar	20 MLD STP (SBR)	5 MLD	Greater Noida Authority	HNB Engineers PVT. LTD.	Not Complying	<ul style="list-style-type: none"> <li>Fecal Coliform <math>92 \times 10^3</math> MPN/100 ml (NGT order dated 30<sup>th</sup> April 2019 FC &lt; 230 MPN/100 ml) and MOEF Notification 2017 FC &lt; 1000 MPN/100 ml)</li> </ul>	
9	SEC.-54 Noida	54 MLD STP (SBR)	35-40 MLD	Noida Authority	HNB Engineers PVT. LTD	Complying		
10	SEC.-54 Noida	33 MLD STP (SBR)	20 MLD	Noida Authority	HNB Engineers PVT. LTD	Complying		
11	SEC.-50 Noida	34 MLD STP (SBR)	34 MLD	Noida Authority	HNB Engineers PVT. LTD	Complying		
12	SEC.-50 Noida	25 MLD STP (SBR)	17 MLD	Noida Authority	HNB Engineers PVT. LTD	Complying		
13	Dudahadia Vijay Nagar, Ghaziabad	70 MLD, UASB	60 MLD	Uttar-Pradesh Jal Nigam	M/s- VA Tech	Not Complying	<ul style="list-style-type: none"> <li>BOD 51.15 mg/l (norm 30 mg/liter), TSS 317 mg/l (norm 100 mg/liter)</li> <li>Fecal Coliform <math>33 \times 10^6</math> MPN/100 ml (NGT order dated 30<sup>th</sup> April 2019 FC &lt;</li> </ul>	

		based			Wabag		<p>230 MPN/100 ml) and MOEF Notification 2017 FC &lt; 1000 MPN/100 ml)</p> <ul style="list-style-type: none"> <li>Plant operating without Consent to Operate (CTO) under Water and Air Acts</li> </ul>	<p>STP inlet as well as at outlet and Bore well.</p> <p>14. Manual Coarse and Fine Bar Screening should regularly be brought into operation.</p> <p>15. Damaged diffuser from C-Tech Basin and Selector Zone to be removed so that proper dissolved oxygen is being maintained in C-Tech basin</p>
14	Indirapuram Ghaziabad	56 MLD STP- UASB Technology	48 MLD	Uttar-Pradesh Jal Nigam	M/s- VA Tech Wabag	Not Complying	<ul style="list-style-type: none"> <li>BOD 44.50 mg/l (norm 30 mg/liter), TSS 147 mg/l (norm 100 mg/liter)</li> <li>Fecal Coliform <math>17 \times 10^6</math> MPN/100 ml (NGT order dated 30<sup>th</sup> April 2019 FC &lt; 230 MPN/100 ml) and MOEF Notification 2017 FC &lt; 1000 MPN/100 ml)</li> <li>Plant operating without Consent to Operate (CTO) under Water and Air Acts</li> </ul>	<p>16. Floating material should be properly removed from sewage pumping house station.</p> <p>17. Logbooks for effluent quality characteristics, sludge disposal/management, chlorination and poly dosing and electricity/power consumption to be maintained on regular basis.</p> <p>18. The plant shall dismantle any additional conveyer outlet arrangement of treated effluent from premises into the drain.</p> <p>19. Housekeeping of STPs to be maintained properly.</p> <p>20. At 56 MLD Govindpuram STP, Water logging was found in major portion of the STP premises due to the over flow of treated wastewater from the outlet conveyer pit lying at the boundary of STP premises. The reason of overflow is due to difference in the pump discharge line with a dia. 200 mm from pit to drain and conveyer line with a dia. of 900 mm between CCT and pit.</p> <p>21. Fluctuations in inflow of STPs in Noida and 56 MLD Dudahadia Vijay Nagar, Ghaziabad has been observed due to irregular operation of pumping stations which should be avoided by taking necessary measures.</p> <p>22. Appropriate action may be taken against the non-</p>



F. No. TE-16016/5/2018-TECH-4 NMCG-Part (1)

Date: 31<sup>st</sup> December, 2020

To,

Chief Secretary,  
Government of Uttar Pradesh,  
Lucknow

**Sub:** Direction under Section 5 of the Environment (Protection) Act, 1986 regarding non-functional/non-compliant/under-utilized STPs in Gautam Buddha Nagar and Ghaziabad districts of Uttar-Pradesh - reg.

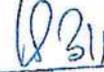
**Ref:** NMCG directions vide letter number TE-16016/5/2018-TECH-4 NMCG-Part (1) dated 29.10.2020-reg

Sir,

I am directed to refer to directions issued under section 5 of Environment (Protection) Act 1986 by NMCG dated 29.10.2020 requested therein to take effective and immediate action against the owner/ operator/ occupier of defaulter STPs and erring officials/ Departments/ Institutions including assigning of liability to prevent such default in future; register police complaint against erring officials/departments/Institutions under section 277, 290, 425, 426 and 511 of the IPC for polluting the Hindon and Yamuna River by discharging untreated Sewage into them by district administration of Ghaziabad and Gautam Buddah Nagar; register complaint against the owner/operator/occupier of defaulter STPs by UPPCB under the relevant provision of provision of the Water (Prevention and Control of Pollution) Act 1986 apart from levying and recovery of environmental compensation; ensure strict vigilance on performance of the STPs.

2. In terms of **para i to v of directions**, an Action Taken Report is required to be submitted to NMCG within 7 days of issue of directions. The same is yet awaited. It is therefore requested to direct the concerned officials to expedite submission of requisite report at an earliest.

Yours faithfully,



(D.P.Mathuria) 31.12.20

Executive Director (Technical)

Copy to:

1. PS to Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032
2. PS to Member Secretary, Uttar-Pradesh Pollution Control Board (UPPCB), Building. No. TC-12V, Vibhuti Khand Gomti Nagar, Lucknow, Uttar Pradesh 226010

Copy for kind information to: -

1. PPS to Secretary, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti.
2. PS to DG, NMCG

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)  
प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)  
First Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Ph.: 011-23072900, 23072901